

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. O.A. 130/2007

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SECTION OFFICER (Judl.)

CENTRAL ARUNACHAL PRADESH
COMMISSIONER OF TRIBUNAL

ORDER SHEET

1. Original Application No. 130/07
2. Misc Petition No.
3. Contempt Petition No.
4. Review Application No.

Applicant(s) Tashi Namgyal vs. Union of India & Ors

Advocate for the Applicant(s) M. Chanda, S. Nath

Ms. Le. Driller.....

Advocate for the Respondent(s) Sir Cade G. Barishya..... L. Tenzin, Standard
Counsel A.P. Govt.

Notes of the Registry	Date	Order of the Tribunal
1. Application No. <u>130/07</u> is filed on <u>25.5.2007</u> and deposited <u>No. B46 652829</u>	<u>25.5.2007</u>	<u>XXXXXX</u>
Dated <u>25.5.07</u>		The Applicants are working as
<u>Dy. Registrar</u>		Divisional Accountant on deputation basis under the administrative control of A.G (A&E), Meghalaya etc and they are posted in different divisions at different places. The A.G. (A&E), Meghalaya, A.P. etc. was requested to transfer the cadre of Divisional Accountant to the State of Arunachal Pradesh. Their deputation period was extended as per orders of this Tribunal. The Commissioner of Finance, Govt. of A.P. requested the Respondent No.2 to allow the serving Divisional Accounts on deputation basis to continue. On 28.3.2005, 31 Divisional Accountants were granted extension of deputation period including the present

*Petitions being
for issue notices
are received and
excess Rs. 20/- for
Respondent Nos. 6, 7, 8, 9
are deposited.*

R.D.

Contd.

2
OA 130/2007

Contd
25.5.2007

Applicants. On 15.7.2005 Respondent No.2 was requested to reconsider its decision on repatriation of the deputationists. A scheme was submitted before the Respondent No.2 by the Govt. of A.P. for taking over the administrative control of Accounts set up from the Respondent No.2. Respondent No.2 informed that C&AG has framed a draft scheme regarding proposed transfer of D.A.s and the same was forwarded to the State of A.P. for its comments. While so, the impugned order dated 5.4.2007 has been passed directing recovery of the alleged excess salary to the Applicants due to alleged overstay on deputation which is challenged in this O.A.

Heard Mr.M.Chanda, learned counsel for the Applicants. He submitted that as per orders of this Tribunal which was upheld by the Hon'ble High Court the deputation period of the Applicants was extended and the Respondents are now attempting to recover the alleged excess payment made during that period also. Mr.G.Baishya, learned Sr.C.G.S.C. representing the respondents submitted that notice should be issued to the Respondents.

Issue notice to the Respondents. Post the case on 12.07.2007. However, I direct the Respondents to maintain status quo in so far as the Applicants are concerned till the next date.

① Notice duly served
on R.No. 4&5,
other respondents
being awaited.

Notice duly served
R-4,5,1. /bb/

Vice-Chairman

12.7.07. Counsel for the respondents wanted time

to file written statement. Let it be done Post the

Notes of the Registry

matter on 21.8.07. Interim order shall continue.

16.7.07

May kindly be
seen at flag 'A'

12.7.07. Counsel for the respondents wanted time
to file written statement. Let it be done Post the
matter on 21.8.07. Interim order shall continue.

Order dt. 12/7/07
issuing to both
the parties.

Vice-Chairman

16.7.07

WLS not bailed.

2nd
20.8.07.

21.8.07 Six weeks time allowed to file written
statement.

Post on 8.10.2007 for order.

Interim order shall continue.

Vice-Chairman

WLS not bailed.

2nd
15.10.07.

pg

08.10.2007 It is stated by Mr.G.Baishya, learned Senior
Standing Counsel appearing for the Central
Government that steps shall be taken by the next
date for proper representation by the Respondents.

Mr.G.Baishya, learned Sr. Standing Counsel
appearing for the Central Government, undertakes
to enter appearance in this case. He files written
statement after serving a copy on the counsel for the
Applicant; who seeks more time to file rejoinder.

Notes of the Registry

Date

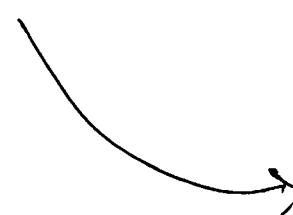
Order of the Tribunal

Contd
08.10.2007

Mr.L.Tenzin, learned Standing Counsel appearing for the State of Arunachal Pradesh has not filed Written Statement in this Case. However, the letter dated 06.07.2007, Director of Accounts & Treasuries, Govt. of Arunachal Pradesh, Naharlagun, to the Deputy Registrar of this Tribunal reads as under:-

1. It is a fact that the Govt. of Arunachal Pradesh has already decided to take over the cadre of the Divisional Accountant from the administrative control of the Accountant General (A&E) Meghalaya etc. Shillong. But the cadre with its establishment related matters etc. have not been taken over by the Govt. of A.P as yet from the AG (A&E) Meghalaya etc. Shillong due to the necessity of completing some formalities at the State Govt. level.
2. The entire establishment matters of the cadre of the Divisional Accountant is still dealt by the A.G (A&E) Meghalaya etc. Shillong as deem fit by him.
3. Further, the impugned order of dated 5.4.07 is also an order issued by the A.G (A&E), Meghalaya etc. Shillong.
4. In view of above, it is seen that it is still not within the purview of the Commissioner (Finance) (Respondent No.4) or the Director of Accounts & Treasuries (Respondent No.8&9 of this Govt. to offer their comments of views in above case at this stage.
5. Therefore, this is to request you kindly not to implicate or make the Commissioner (Finance) or the Director of Accounts & Treasuries of this Govt. as respondents."

The Applicant and the Respondents should take note of this statement of the Government of Arunachal Pradesh



Contd
08.10.2007

Mr. L.Tenzin prays for time to file Written

Statement.

Call this matter on 15.11.07.

Send Copies of this order to the Applicant & Respondents and free copies of this order be also handed over to the Counsel appearing for both the parties.

Interim Order dated 25.5.07 shall continue till the next date.


(Khushiram)
(Member (A))

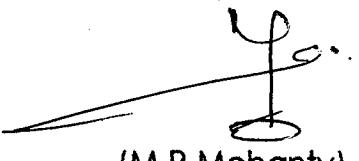

(Monoranjan Mahanty)
Vice-Chairman

Mr.G.Baishya, learned Sr. Standing counsel, undertakes to file his appearance memo for the Respondent Govt. of India in course of the day. He files written statement for the Govt. of India after serving a copy thereof on Mr.M.Chanda, learned counsel for the Applicant; who intends to file a rejoinder. He may do so by 14.12.2007.

Call this matter on 14.12.2007
expecting rejoinder from the Applicant.

Interim order to continue to remain in force till the next date.


(Khushiram)
(Member (A))


(M.R.Mohanty)
Vice-Chairman

/bb/

St. 15.11.07
Pl. Comply.



order dt. 5/11/07 issuing
to learned advocates for
both the parties.

(G/11/07) D/110-1495, 1496
Dl= 21/11/07

OA.130/07

14.12.2007

Rejoinder not
filed.

20
13.12.07

In this case, written statement has
already been filed.

Subject to question of laws to be
examined at the final hearing, this case is
admitted. Learned counsel for the
Respondents took notice of the admission
of the case on behalf of all the
Respondents.

Call this matter for hearing on
06.02.2008. Rejoinder, if any, be filed by
25.01.2008.

St. 14.12.07-

Pt. Comby

17/12/07

Interim order shall remain in force till
disposal of the case.

GR
(Gautam Ray)
Member (A)

MR
(M.R. Mohanty)
Vice-Chairman

order dt. 14/12/07 /bb/
issuing to learned
advocate's for both
the parties.

Call this matter on 19.3.2008

Khushiram
(Khushiram)
Member (A)

MR
(M.R. Mohanty)
Vice-Chairman

17/12/07 D/No - 1828 to
18/12/07 18.30
D/No - 18/12/07. Lm
18.12.07

W/S filed by the
Respondents 4 and 9.
copy served.

GR

Rejoinder not
filed.

20
5.2.08

05

O.A. 130/07 HKM

02.04.2008

Heard Mr.M.Chanda, learned counsel appearing for the Applicants; Mr.G.Baishya, learned Sr. Standing Counsel appearing for the Union of India and Mr.L.Tenzin, learned Govt. Advocate for the Arunachal Pradesh.

Hearing concluded. Judgment is reserved.



(Khushiram)
Member (A)



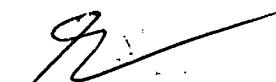
(M.R.Mohanty)
Vice-Chairman

/bb/

11.04.2008

Judgment pronounced in open Court, recorded in separate sheets.

The O.A. is disposed of in terms of the order.


(Khushiram)
Member (A)
(M.R.Mohanty)
Vice-Chairman

/bb/

copy of order dt
11.4.08 record on
Keeling of Mr. G. Baishya
(Sr.C.S.C) Bipashan Das, etc
19.5.08

St. 5.5.08

Original judgment
Kept in OA 112/07.

18/5/08

19.03.2008 Heard Mr M. Chanda, learned Counsel appearing for the Applicants; Mr G. Baishya, learned Sr. Standing Counsel appearing for the Union of India and Mr I. Tenzin, learned Government Advocate, Arunachal Pradesh, in part.

Call this matter on 02.04.2008, when the Accountant General (A&E), Arunachal Pradesh, Meghalaya, Mizoram etc. at Shillong, should appear in person alongwith his officers to assist the Court for effective adjudication of the matter. He should come with all details relating to the genesis and continuance of the posts of Divisional Accountants in various Engineering Divisions of State Governments. He should also come with up-to-date instructions in the matter relating to finalisation of the Scheme for handing over the posts/staff of Divisional Accountants to the State Government/ Arunachal Pradesh.

order dt. 19/03/08 send to D/Section for issuing to respondents by post and free copies be handed over to the learned counsel for the parties.

25/3/08. D/No - 1438 to 1449
Dt = 26/3/08.

Mr G. Baishya and Mr M.U. Ahmed should ensure the personal appearance of the Accountant General (A&E), Arunachal Pradesh, Meghalaya, Mizoram etc. at Shillong on the date fixed/02.04.2008.

Call this matter on 02.04.2008 for further hearing.

Send copies of this order to the Respondents and free copies of this order be handed over to the learned Counsel for the parties.

Khushiram
(Khushiram)
Member (A)

M.R. Mohanty
(M.R. Mohanty)
Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application Nos. 112, 130, 134, 143,
144, 159 & 182 of 2007

Date of Order: This, the 11th day of April, 2008

HON'BLE MR. MANORNAJAN MOHANTY, VICE-CHAIRMAN
HON'BLE MR. KHUSHIRAM, ADMINISTRATIVE MEMBER.

O.A. 112/2007

1. Shri Pradip Kumar Paul
S/o Late Paresh Chandra Paul
Divisional Accountant
O/o The Executive Engineer
Resource Division
Panchamukh, P.O: Agartala
West Tripura-799 003.

Applicant in O.A. 112/2007

By Advocates Mr. M. Chanda, Mr. S. Nath & Mrs. U. Dutta

Vs.

1. Union of India
Through the Comptroller & Auditor General of India
10 Bahadur Shah Zafar Marg
New Delhi.
2. The Accountant General (A&E)
Arunachal Pradesh, Meghalaya, Mizoram etc.
Shillong - 793 003.
3. The State of Arunachal Pradesh
Represented by the Secretary to the
Government of Arunachal Pradesh
Department of Power, Itanagar.

The Commissioner, Finance Department
Government of Arunachal Pradesh
Itanagar.
5. The Commissioner, PWD
Govt. of Tripura
Agartala - 799 001.
6. The Chief Engineer, I & FCD
Government of Arunachal Pradesh
Itanagar.



[Handwritten signature]

7. The Chief Engineer
PWD (Water Resource)
Government of Tripura
Agartala - 799 001.

8. The Chief Engineer
PWD (R&B)
Agartala, Tripura - 799 001.

9. The Executive Engineer
Resource Division
Panchamukh, P.O: Agartala
West Tripura - 799 003.

10. The Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh.
Naharlagun - 791110.

Respondents in O.A. 122/2007

Mr. M.U.Ahmed, Addl. C.G.S.C. for the Union of India & Mr.L.Tenzin,
Govt. Advocate for the Arunachal Pradesh.

O.A.130/2007

1. Sri Tashi Namgey
Divisional Accountant
O/o the Executive Engineer
PWD, Seppa, Arunachal Pradesh.

Shri R.K.Deb
Divisional Accountant
O/o the Executive Engineer
I&FCD, Tezu, Arunachal Pradesh

3. Sri S.K.Dam
Divisional Accountant
O/o the Executive Engineer
Seppa Electrical Division
Arunachal Pradesh.

4. Tushar Kanti Baruah
Divisional Accountant
O/o the Executive Engineer
R.W.D., Khonsa, Arunachal Pradesh.

5. Sri Dilip Kumar Dey
Divisional Accountant
O/o the Executive Engineer
PWD, Boleng, Arunachal Pradesh.



6. Sri Bimal Biswas
 Divisional Accountant
 O/o the Executive Engineer
 R.W.D., Tezu, Arunachal Pradesh.

7. Sri Debobrata Roy
 Divisional Accountant
 O/o the Executive Engineer
 I&FC Division, Roing, Arunachal Pradesh.

8. Sri Pradip Paul
 Divisional Accountant
 O/o the Executive Engineer
 Resource Division, Agartala
 West Tripura - 799 003.

Applicants in O.A.130/2007

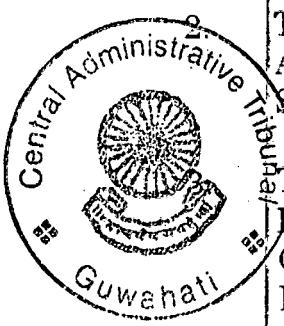
(All the Applicants are working on deputation basis under the administrative control of A.G (A&E), Meghalaya, Arunachal Pradesh, Tripura, Manipur etc. (Respondent No.2).

By Advocates S/Shri M.Chanda, S.Nath & U.Dutta.

Vs.

1. Union of India
 Through the Comptroller & Auditor General of India
 10 Bahadur Shah Zafar Marg
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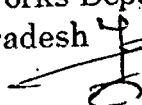
The Accountant General (A&E)
 Arunachal Pradesh, Meghalaya, Mizoram etc.
 Shillong - 793 003.


 The State of Arunachal Pradesh
 Represented by the Secretary to the
 Government of Arunachal Pradesh
 Department of Power, Itanagar.

4. The Commissioner, Finance Department
 Government of Arunachal Pradesh
 Itanagar.

5. The Chief Engineer, Public Works Department
 Government of Arunachal Pradesh
 Itanagar.

6. The Chief Engineer, Rural Works Department
 Government of Arunachal Pradesh



Itanagar.

7. The Chief Engineer, I&FCD
Government of Arunachal Pradesh.
Itanagar.
8. The Chief Engineer
PWD (Water Resource)
Government of Tripura
Agartala – 799 001.
9. The Director of Accounts & Treasuries
Government of Arunachal Pradesh
Naharlagun – 791 110.

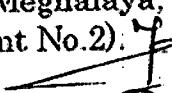
Respondents in O.A. 130/2007.

Mr.G.Baishya, Sr. C.G.S.C. for the Union of India and Mr.L.Tenzin,
Govt. Advocate for the Arunachal Pradesh.

O.A.134/2007

1. Sri Takong Taboh
Son of Late Tapong Taboh
Divisional Accountant
O/o of the Executive Engineer
Public Health Engineering Division
Yingkiong, Dist: Upper Siang
Arunachal Pradesh.
2. Shri Radhesyam Das
Son of Late Ramesh Ch. Das
Divisional Accountant
O/o of the Executive Engineer
R.W.Division, Pasighat
Dist: East Siang
Arunachal Pradesh.
3. Sri Vijaya Kumaran Nair
Son of Sri Govindan Nair
Divisional Accountant
O/o of the Electrical Division under
The Executive Engineer
Department of Power, Bomdila,
Dist. West Kameng,
Arunachal Pradesh.

Applicants in O.A.134/2007

(All the Applicants are working on deputation basis under the
administrative control of A.G.(A&E), Meghalaya, Arunachal
Pradesh, Tripura, Manipur etc. (Respondent No.2). 



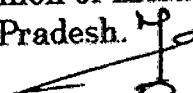
By Advocates S/Shri S.Sarma, U.K.Goswami, H.K.Das & B.Devi.

Vs.

1. Union of India
Through the Comptroller & Auditor General of India
10 Bahadur Shah Zafar Marg
New Delhi.
2. The Accountant General (A&E)
Arunachal Pradesh, Meghalaya, Mizoram etc.
Shillong- 793 003.
3. The State of Arunachal Pradesh
Represented by the Secretary to the
Government of Arunachal Pradesh
Department of Power, Itanagar.
4. The Commissioner, Finance Department
Government of Arunachal Pradesh
Itanagar.
5. The Chief Engineer, Public Health Engineering Department
Government of Arunachal Pradesh, Itanagar.
6. The Chief Engineer
Rural Works Department
Government of Arunachal Pradesh
Itanagar.
7. The Chief Engineer
Power Department
Govt. of Arunachal Pradesh
Itanagar.
8. The Director of Accounts & Treasuries
Govt. of Arunachal Pradesh.
Naharlagun - 791 110.
9. The Union of India
represented by the Secretary to the Govt. of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training
New Delhi.

Respondents in O.A.134/2007

Mr.G.Baishya, Sr.C.G.S.C. for the Union of India & Mr.L.Tenzin, Govt.
Advocate for the State of Arunachal Pradesh.



O.A.143/2007

1. Sri M.V.Krtithikeyan Nair
Divisional Accountant
O/o the Executive Engineer
PWD Division, Kalaktang
Arunachal Pradesh.

Applicant in O.A.143/2007

By Advocates S/Shri U.K.Nair, B.Sarma, A.Chetry & B.Chakraborty.

Vs.

1. Union of India
Through the Comptroller & Auditor General of India
10 Bahadur Shah Zafar Marg
New Delhi.
2. The Accountant General (A&E)
Arunachal Pradesh, Meghalaya, Mizoram etc.
Shillong- 793 003.
3. The State of Arunachal Pradesh
Represented by the Secretary to the
Government of Arunachal Pradesh
Department of Power, Itanagar.
4. The Commissioner, Finance Department
Government of Arunachal Pradesh
Itanagar.
5. The Chief Engineer
Public Works Department
Government of Arunachal Pradesh
Itanagar.
6. The Executive Engineer
PWD Division, Kalaktang
Arunachal Pradesh.
7. The Director of Accounts & Treasuries
Government of Arunachal Pradesh
Naharlagun - 791 110.

Respondents in O.A.143/2007

Mr.M.U.Ahmed, Addl.C.G.S.C. for the Union of India & Mr.L.Tenzin,
Govt. Advocate for the State of Arunachal Pradesh.

O.A.144/2007

1. Sri R. Pratapan
 Divisional Accountant
 O/o the Executive Engineer (Civil)
 Ziro, Civil Division, Department of Hydro Power
 Arunachal Pradesh.

Applicant in O.A.144/2007

By Advocates S/Shri U.K.Nair, B.Sarma, A.Chetry & B.Chakraborty.

Vs.

1. Union of India
 Through the Comptroller & Auditor General of India
 10 Bahadur Shah Zafar Marg
 New Delhi.

2. The Accountant General (A&E)
 Arunachal Pradesh, Meghalaya, Mizoram etc.
 Shillong - 793 003.

3. The State of Arunachal Pradesh
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 Department of Power, Itanagar.

4. The Commissioner, Finance Department
 Government of Arunachal Pradesh
 Itanagar.

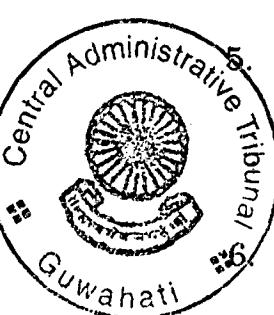
The Chief Engineer
 Public Works Department
 Government of Arunachal Pradesh
 Itanagar.

The Executive Engineer, Ziro
 Civil Division, Department of Hydro Power
 Arunachal Pradesh.

7. The Director of Accounts & Treasuries
 Government of Arunachal Pradesh
 Naharlagun - 791 110.

Respondents in O.A.144/2007

Mr.G.Baishya, Sr.C.G.S.C. for the Union of India & Mr.L.Tenzin, Govt.
 Advocate for the State of Arunachal Pradesh.



O.A.159/2007

1. Sri Santanu Ghosh
 Son of I Ghosh
 Divisional Accountant
 O/o of the Executive Engineer
 R.W.Division, Yingkiong
 Yingkiong, Dist: Upper Siang
 Arunachal Pradesh.

Applicant in O.A.159/2007

(Applicant is working on deputation basis under the administrative control of A.G.(A&E), Meghalaya, Arunachal Pradesh, Tripura, Manipur etc. (Respondent No.2).

By Advocates S/Shri S.Sarma, U.K.Goswami, H.K.Das & Mrs.D.Devi.

Vs.

1. Union of India
 Through the Comptroller & Auditor General of India
 10 Bahadur Shah Zafar Marg
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2. The Accountant General (A&E)
 Arunachal Pradesh, Meghalaya, Mizoram etc.
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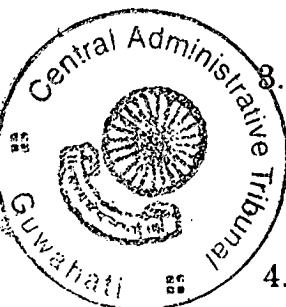
3. The State of Arunachal Pradesh
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 Department of Power, Itanagar.

4. The Commissioner, Finance Department
 Government of Arunachal Pradesh
 Itanagar.

5. The Chief Engineer, Rural Works Department
 Government of Arunachal Pradesh
 Itanagar.

6. The Executive Engineer
 R.W.Division, Yingkiong
 Yingkiong, Dist: Upper Siang
 Arunachal Pradesh.

7. The Director of Accounts & Treasuries
 Government of Arunachal Pradesh
 Naharlagun - 791 110.



8. The Union of India
 Represented by the Secretary
 to the Government of India
 Ministry of Personnel, Public Grievance & Pensions
 Department of Personnel and Training
 New Delhi.

Respondents in O.A. 159/2007

Mrs.M.Das, Addl. C.G.S.C. for the Union of India and Mr.L.Tenzin,
 learned Govt. Advocate for the State of Arunachal Pradesh.

O.A.182/2007

1. Sri Malay Bhushan Dey
 Divisional Accountant
 O/o the Executive Engineer
 I&FC Department, Tawang
 Tawang, Arunachal Pradesh.
2. Shri Nikhil Ranjan Nath
 Divisional Accountant
 O/o the Executive Engineer
 P.H.E., Tawang
 Tawang, Arunachal Pradesh.
3. Sri Upendra Chandra Debnath
 Divisional Accountant
 O/o the Executive Engineer
 R.W.D. Tawang
 Tawang, Arunachal Pradesh.

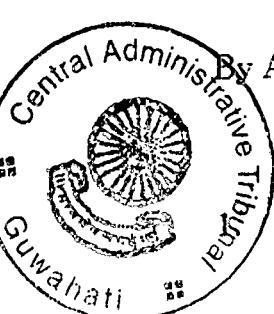
Applicants in O.A.182/2007

By Advocates S/Shri M.Chanda, S.Nath & U.Dutta.

Vs.

Union of India
 Through the Comptroller & Auditor General of India
 10 Bahadur Shah Zafar Marg
 New Delhi.

2. The Accountant General (A&E)
 Arunachal Pradesh, Meghalaya, Mizoram etc.
 Shillong – 793 003.
3. The State of Arunachal Pradesh
 Represented by the Secretary to the
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 Department of Power, Itanagar.

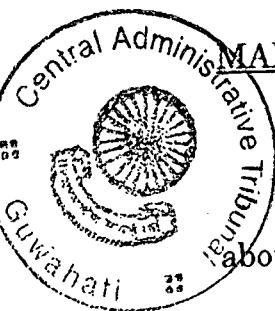


4. The Commissioner, Finance Department
Government of Arunachal Pradesh
Itanagar.
5. The Chief Engineer
Public Health Engineering Department
Government of Arunachal Pradesh
Itanagar.
6. The Chief Engineer
Rural Works Department
Government of Arunachal Pradesh
Itanagar.
7. The Chief Engineer, I&FCD
Government of Arunachal Pradesh
Itanagar.
8. The Director of Accounts & Treasuries
Government of Arunachal Pradesh
Naharlagun - 791 110.

Mr.G.Baishya, Sr.C.G.S.C. for the Union of India & Mr.L.Tenzin, Govt.
Advocate for the State of Arunachal Pradesh.

ORDER

MANORANJAN MOHANTY, (V.C)



Heard the learned counsels appearing for the parties of the
above cases one after the other and all the cases are being disposed of
by this common order.

2. Rule 3 of the Rules framed under Article 148 of the
Constitution of India (relating to recruitment of Divisional
Accountants) called "The Indian Audit and Accounts Department
[Divisional Accountants] Recruitment Rules, 1988 reads as under :-

"3. Method of recruitment, age limit, qualifications,etc. The
method of recruitment, age limit, qualifications and other
matters relating to the said post shall be as specified in columns
5 to 14 of the said Schedule."

✓

Note:1 The direct recruits will be selected on the basis of an entrance examination conducted by an authority specified by the Comptroller and Auditor General of India. During the period of probation, they should qualify in the prescribed Departmental Examination.

Note:2 Vacancies caused by the incumbent being away on transfer on deputation or long illness or study leave or under other circumstances for a duration of one year or moiré may be filled on transfer on deputation from:

- [I] Accountants [Rs.1200-2040] and Senior Accountants [Rs.1400-2600] [belonging to the Accounts and Entitlement Office in whose jurisdiction the vacancies have arisen] who have passed the Departmental Examination for Accountants and have 5 years regular service as Accountant/Senior Accountant including 2 years experience in Works Section
or
- [ii] State Public Works Clerks holding posts equivalent to or comparable with that of Accountant/Senior Accountant on a regular basis for 5 years including 2 years experience in Public Works Accounts.

Note:3 The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/Department of the Central Government shall ordinarily not exceed 3 years.



In exercise of the powers to recruit Divisional Accountants on transfer/deputation basis, the Applicants of these cases (who are permanent employee of the State Government of Arunachal Pradesh) were appointed as "Divisional Accountants" and posted in different Engineering Divisions of the State Government of Arunachal Pradesh, being posted as such by the Accountant General. One of them (Applicant of O.A.No. 112/2007), of course, was posted in the State of

Tripura.



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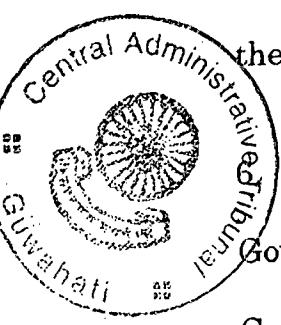
4. While the Applicants are continuing as Divisional Accountants, on deputation basis, the State Government of Arunachal Pradesh resolved to take over the entire Divisional Accountant etc. posts from the control of the Government of India (Accountant General/CAG) and, accordingly, proposals were placed before the Central Government Organization.

5. In the said proposal it has been proposed that, upon taking over the posts of Divisional Accountant etc., the incumbents of those Divisional Accountant posts (who are continuing on deputation basis) would face a test (to be conducted by the State Government of Arunachal Pradesh) to be finally absorbed and such of them, who would not qualify despite three chances, would not be absorbed/retained in the posts of Divisional Accountants and would be repatriated back to their parent post/cadre.

The entire proposal, having been examined by the Central Government Organisation, counter proposals were given by them (the Central Government Organisation) and, as it appears, the proposal and counter proposal are still at a not final stage. It appears, further, before giving a final touch in the matter, the Government of India Organisation has sought options from the members of regular Divisional Accountants Cadre.

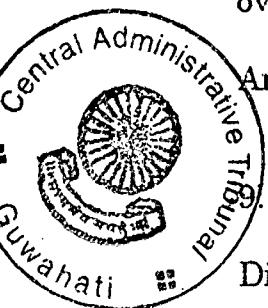
7. Since the posts of Divisional Accountants are born in the establishment of the State Government (although recruitment, appointment, posting and control are with the Accountant

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General/CAG/Govt. of India), at one point of time, the State Government of Arunachal Pradesh raised objection relating recruitment (of Divisional Accountants) by the Central Government Organisation and, as it appears, in the said premises, there has not been any recruitment (direct or deputation) of Divisional Accountants for the posts (about 61 in number) lying vacant in the State of Arunachal Pradesh.

8. At the above juncture, the Applicants, who are continuing as Divisional Accountants beyond the 3 years of their deputation, were asked not to get their deputation allowances/higher pay meant for Divisional Accountants. Hence, these Original Applications have been filed under Section 19 of the Administrative Tribunals Act, 1985. Before hand, attempt to repatriate the Applicants from their deputation had to be abandoned awaiting the views and counter views of both Central Government & State Government pertaining to taking over of Divisional Accountants etc. posts by the State Government of Arunachal Pradesh.



Under the Recruitment Rules of 1988, the deputationist Divisional Accountants are available to continue even beyond 3 years of their deputation period, of course, in extra ordinary circumstances. As it appears, the Central Government Organisation, while awaiting the question of finality of the point of taking over of Divisional Accountant Cadre by the State Government, did not recruit/abandoned the recruitment of Divisional Accountants; as a result of which about 61

posts of Divisional Accountant etc. are lying vacant in the State of Arunachal Pradesh and, if the present Applicants are repatriated, then there shall be total disruption of Accounting in various Engineering Divisions of that State. We are informed in the Bar that several Engineering Divisions of State of Arunachal Pradesh are being managed by one Divisional Accountant. Apparently that is the compelling reason for which the Accountant General did not give effect to the repatriation of the Applicants (those who are occupying the posts of Divisional Accountants) as yet; though they have covered more than 3 years of deputation.

10. Since the Applicants are continuing on deputation (beyond 3 years of their deputation period) on the above said compelling/ extraordinary circumstances and since they are, by implication, available to continue on deputation beyond 3 years; deputation allowances/higher pay in the post of Divisional Accountant should be continued to be paid to them, they should not be compelled to get salary in their previous post and nothing should be recovered from them; until they are actually repatriated.

11. In the peculiar facts and circumstances, the Accountant General/CAG/Central Government should promptly proceed to recruit Divisional Accountants for the posts (61) lying vacant in the State of Arunachal Pradesh and while doing so, in all fairness of things, they should associate the State Government; as the posts are funded by them/State Government. Recruitment, as aforesaid, can be done safely;

as there are no prohibition to that effect in the recruitment Rules of 1988. That should be done pending finalization of the issue relating to handing over & taking over of the Divisional Accountant etc. Cadre from Central Government Organisation to State Government.

12. Once the recruitment (direct or by deputation) is done (jointly by the Central and State Govt.), there shall be no problem to repatriate the Applicants from their deputation. In the event the State Government takes over the Cadre of Divisional Accountants, then the Applicants (even if repatriated) need be given a chance to face the test (proposed to be held by the State Government) for being absorbed in the Cadre taken over by the State Government. The Applicants, on repatriation, after the waiting/cooling period, can also be recruited on deputation basis as Divisional Accountants.

13. The Applicant in O.A.112/2007 has been repatriated by the Authorities of Tripura State, apparently, without leave from the Accountant General/Central Government Organisation. But in the peculiar circumstances, the Accountant General need post him as against a vacant post of Divisional Accountant in Arunachal Pradesh, until he is repatriated from his deputation.

All these cases, subject to above directions, are disposed of.

Date of Application : 5/5/08

Date on which copy is ready :

Date on which copy is delivered :

Certified to be true copy

Section Officer (Jdil)
C. A. T. Guwahati Bench
Guwahati-5

11/5/08

Sd/-
Manoranjan Mohanty
Vice Chairman
Sd/-
Khushiram
Member (A)

25 MAY 2007

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUWAHATI BENCH: CUWAHATI

• (An application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 130 /2007

Shri Tashi Namgey and others

-Vs-

Union of India and Others.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

All the applicants are presently working as Divisional Accountant on deputation basis under the Administrative Control of A.G (A & E), Meghalaya, etc., and they are posted in the different division offices at different places of the works department of the Govt. of Arunachal Pradesh as well as in the State of Tripura.

15.11.1999- Directorate of Accounts and Treasuries, Govt. of Arunachal Pradesh requested A.G. (A&E), Meghalaya, A.P etc. for further 2 years extension of deputation period of Divisional Accountants.
(Annexure- 1)

12.01.2000- Respondent No. 9 requested A.G. (A&E), Meghalaya, A.P etc. to take necessary action for transfer of the cadre of Divisional Accountant to the State of Arunachal Pradesh immediately.
(Annexure-2)

22.06.2001- This Hon'ble Tribunal in an Original Application filed by the two of the applicants extended period of deputation for 2 years as sought by the State of A.P. Hon'ble High Court vide judgment dated 16.02.06 upheld the direction of the learned Tribunal.
(Annexure- 3 and 4)

11.03.2002- Commissioner of Finance, Govt. of A.P requested respondent No. 2 to allow serving Divisional Accountants on deputation basis to continue.
(Annexure- 5)

14.03.2005- Respondent No. 2 sought clarification from office of the C&AG, New Delhi regarding continuation of Divisional Accountants who are serving on deputation basis.
(Annexure- 6)

28.03.2005- Respondent No. 2 issued a letter to the Respondent No. 4, intimating confirmation of the Headquarters i.e. Respondent No. 1 on the matter of extension of deputation period of 31 Divisional Accountants (including the present applicants). (Annexure- 7)

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15.07.2005- Respondent No. 9 requested Respondent No. 2 to reconsider its decision on repatriation of the deputationists. (Annexure- 12)

31.07.2005- Govt. of Arunachal Pradesh submitted scheme for taking over of the administrative control of Accounts set up from the control of Respondent No. 2. (Annexure- 10 series)

July 2005- Govt. of Arunachal Pradesh handed over the scheme to the Respondent No. 2. (Annexure-11)

25.11.2005- Respondent No. 2 informed that office of the C&AG has framed a draft scheme regarding proposed transfer of D.As cadre and the same is forwarded for acceptance in terms and conditions of the scheme of Govt. of A.P. (Annexure- 13)

16.01.2007- Respondent No. 2 intimated that Divisional Accountants working on deputation basis will be under the administrative control of the Respondent No. 2 till finalisation of Court cases or till such time Govt. of A.P. has not taken over the cadre. (Annexure- 9)

05.04.2007- Respondent No. 2 issued impugned letter dated 05.04.07, directing to make recovery of the alleged excess salary paid to the applicants due to alleged over stay on deputation basis to the post of Divisional Accountant. (Annexure- 8)

Hence this Original Application.

PRAYERS

1. That the Hon'ble Tribunal be pleased to set aside and quash the impugned letter bearing No. DA Cell/2-46/DDA/Vol. III/2007/10-15 dated 05.04.2007 (Annexure- 8) so far the applicants are concerned.
2. That the Hon'ble Tribunal be pleased to declare that the respondents are not entitled to re-fix scale of pay of the applicants, recovery of excess drawl of pay and allowance and increments drawn and defer increments due to them.
3. Costs of the application.
4. Any other relief (s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

Interim order prayed for

During pendency of the application, the applicant prays for the following interim relief: -

1. That the Hon'ble Tribunal be pleased to stay operation of the impugned letter bearing No. DA Cell/2-46/DDA/Vol. III/2007/10-15 dated 05.04.2007 (Annexure- 8) so far the applicants are concerned till disposal of the Original Application.
2. That pendency of this application shall not be a bar to the respondents to provide relief prayed for.

25 MAY 2007

সুব্রহ্মণ্য প. প্রকাশ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O.A. No. 130 /2007

Shri Tashi Namgyey and others. : Applicants.

-Versus-

Union of India & Ors. : Respondents.

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Filed By:

S. Nath
Advocate

Date:- 25.05.07

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

O.A. No. 130 /2007

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S. N. Mukherjee
25/05/2007
through
Tashi Namgyel

BETWEEN:

1. Sri Tashi Namgyel,
Divisional Accountant,
O/o The Executive Engineer,
PWD, Seppa, Arunachal Pradesh.
2. Shri R.K. Deb,
Divisional Accountant,
O/o The Executive Engineer,
I&FCD, Tezu, Arunachal Pradesh.
3. Sri S.K. Dam,
Divisional Accountant,
O/o The Executive Engineer,
Seppa Electrical Division, Arunachal Pradesh.
4. Tushar Kanti Baruah,
Divisional Accountant,
O/o The Executive Engineer,
R.W.D, Khonsa, Arunachal Pradesh.
5. Sri Dilip Kumar Dey,
Divisional Accountant,
O/o The Executive Engineer,
PWD, Boleng, Arunachal Pradesh.
6. Sri Bimal Biswas
Divisional Accountant,
O/o The Executive Engineer,
R.W.D, Tezu, Arunachal Pradesh.
7. Sri Debobrata Roy,
Divisional Accountant,
O/o The Executive Engineer,
I&FC Division, Roing, Arunachal Pradesh.
8. Sri Pradip Paul,
Divisional Accountant,

Tashi Namgyel

2 3

O/o The Executive Engineer,
Resource Division, Agartala, West Tripura- 799003.

..... Applicants.

All the applicants are working on deputation basis under the administrative control of A.G (A & E), Meghalaya, Arunachal Pradesh, Tripura, Manipur etc. (Respondent No. 2).

-AND-

1. Union of India,
Through the Comptroller & Auditor General of India,
10 Bahadur Shah Zafar Marg, New Delhi.
2. The Accountant General (A&E)
Arunachal Pradesh, Meghalaya, Mizoram etc.
Shillong 793003.
3. The State of Arunachal Pradesh,
Represented by the Secretary to the
Government of Arunachal Pradesh,
Department of Power, Itanagar.
4. The Commissioner, Finance Department
Government of Arunachal Pradesh, Itanagar.
5. The Chief Engineer, Public Works Department
Government of Arunachal Pradesh, Itanagar.
6. The Chief Engineer, Rural Works Department
Government of Arunachal Pradesh, Itanagar
7. The Chief Engineer, I&FCD
Government of Arunachal Pradesh, Itanagar.
8. The Chief Engineer,
PWD (Water Resource)
Government of Tripura, Agartala- 799001.
9. The Director of Accounts & Treasuries,
Government of Arunachal Pradesh,
Naharlagun-791110.

..... Respondents.

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DETAILS OF THE APPLICATION

1. Particulars of the order (s) against which this application is made:

This application is made against the impugned order bearing letter No. DA Cell/2-46/DDA/Vol. III/2007/10-15 dated 05.04.2007, whereby direction has been given to re-fix the scale of pay of the applicants, in respect of scale of pay in the State Govt. from the date of alleged unauthorized overstay on deputation and with further direction to make recovery of the alleged excess drawl of pay and allowances and increments drawn after the date of alleged unauthorized stay, and for deferment of increment due in the state scale of pay with cumulative effect till the date on which the officer rejoins his parent department.

2. Jurisdiction of the Tribunal:

The applicants declare that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation:

The applicants further declare that this application is filed within the limitation prescribed under Section- 21 of the Administrative Tribunals Act 1985.

4. Facts of the case:

That all the applicants are citizens of India and as such they are entitled to all the rights, protections and privileges as guaranteed under the Constitution of India. All the applicants are presently working as Divisional accountant on deputation basis under the Administrative Control of A.G (A & E), Meghalaya, Arunachal Pradesh, Tripura, Manipur etc., and they are posted in the different division offices at different places of the works department of the Govt. of Arunachal Pradesh as well as in the State of Tripura. Be it stated that the applicant No. 1 to 7 have been

Tashi Nangay

posted in the State of A.P, while applicant No. 8 has been posted in the state of Tripura. However, all the applicants are under the administrative control of AG (A & E), Shillong (Respondent No. 2).

4.2 That the applicants pray permission to move this application jointly in a single application under Sec 4 (5) (a) of the Central Administrative Tribunal (Procedure) Rules' 1987 as the relief's sought for in this application by the applicants are common, therefore, they pray for granting leave to approach the Hon'ble Tribunal by a common application.

4.3 That the respondent No. 2 vide circular bearing No. DA CELL/249/97-98/Vol. II/245 dated 20.01.1998 and on earlier occasion also invited application from the willing employees of the State of A.P to serve as Divisional Accountant in various works departments under the administrative control of the AG (A & E) Meghalaya, Shillong. Pursuant to the said advertisement, all the applicants who are regular employees of the State of A.P had applied for appointment on deputation basis to the cadre of Divisional Accountant. The respondent No. 2 after necessary scrutiny found the applicants eligible for appointment on deputation basis in the cadre of Divisional Accountant. However consequent to their selection to the post of Divisional accountant, they were appointed as Divisional accountant in different division offices of the Executive Engineer, PWD, PHE, I & FCD, RWD, Power Department of Govt. of Arunachal Pradesh/Govt. of Tripura. The details of the office address of the individual applicant has already been furnished above. It is also stated that the applicants had joined the deputation posts on different dates during the year 1997, 1998 and 1999, which would be evident from the impugned order dated 05.04. 2007.

4.4 That it is stated that most of the applicants were serving either as LDC or UDC in the State of A.P prior to their appointment to the cadre of

Tashi Nangay

Divisional Accountant on deputation basis. Be it stated that, initially the period of deputation was for 1 year, however the said deputation period was extended up to 3 years at the instance of respondent No. 2 with due consent of the parent organization of the applicants. It is also categorically stated that all the applicants are still continuing as Divisional accountant on deputation basis.

4.5 That it is stated that while the applicants working as such, on deputation basis. The Director of accounts and Treasuries, Govt. of A.P wrote a letter to the respondent No. 2 requested to take necessary action for transfer of the cadre of the Divisional accountant to the State of Arunachal Pradesh immediately. It is further stated in the said letter bearing No. DA/TRY/15/99 dated 12.01.2000, that it was under active consideration of the Govt. of A.P for sometime to take over the accounts cadres of the works department totaling 91 posts from the existing combined cadre being controlled by the AG (A & E), Meghalaya etc. Shillong. But now the Govt. of A.P has decided to take over the said cadre under the direct control of the Director of accounts and treasuries, govt. of A.P with immediate effect. It is also stated in the said letter, that no fresh Divisional Accountants on deputation would be entertained and cases of those who are presently on deputation and serving in this state of A.P should be examined by the Govt. of A.P for their further continuation even after their completion of the existing term on deputation. It is specifically stated in the letter dated 12.01.2000 that formal notification is under issue and shall be communicated in due course.

A Copy of the letter dated 15.11.99 and 12.01.2000 are enclosed as
Annexure- 1 and 2 respectively.

4.6 That in the meanwhile the state cabinet of the Govt. of A.P formally approved the decision to take over the administrative control of the entire

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accounts set up from the A.G (A&E), Meghalaya, Shillong on 02/12/2001. It is stated that the said news also published in the Arunachal Times, a local newspaper on 02.12.2001. It is pertinent to mention here that, at the relevant point of time, the respondent No. 2 had issued repatriation order in respect of some of the applicants those who have completed 3 years period of deputation, with instruction to the concerned Chief Engineer, Executive Engineer for issuing necessary relieving order.

In the aforesaid circumstances, many of the applicants approached before the learned Tribunal as well the Hon'ble High Court against the order of repatriation, more particularly in view of the decision taken by the Govt. of A.P for taking over the entire Accounts cadre under the control of the Govt. of AG (A & E), Shillong.

In view of the letter dated 12.01.2000 issued by the Govt. of A.P and also in view of the approval given by the cabinet, Govt. of A.P for such taking over the entire accounts set up, the present applicants who are basically employees of Govt. of A.P, as such they were under the legitimate expectation that since the Govt. of A.P have decided to take over the entire accounts set up, so there will be fair chance on their part to get absorbed in the existing vacant post of Divisional accountant since they have acquired long practical experience in the relevant field and with this view of intention, they had approached the learned Tribunal/Hon'ble High Court praying for direction upon the respondents to consider absorption of the applicants in the cadre of Divisional Accountant in the light of the decision communicated by the Govt. of A.P vide letter dated 12.01.2000

It is pertinent to mention here that Original Applications preferred by some of the applicants before the learned Tribunal were dismissed on the ground that the AG (A&E) Meghalaya i.e. respondent No. 2 opposed such absorption by filing affidavit before the learned Tribunal. However, order of the learned Tribunal have been challenged before the Hon'ble

Tash Nangay

High Court under Article 226 and the Hon'ble Gauhati High Court upheld the decision of the learned Tribunal.

It is pertinent to mention here that some of the applicants in the instant case namely-

- (1) Rathindra Kr. Deb.
- (2) Moloy Bhushan Dey and 7 others.

Above named applicants approached the learned Tribunal by filing an O.A praying for a direction upon the respondents to allow the applicants to continue on deputation basis till the process of taking over of entire Accounts set up by the Govt. of A.P from the administrative control of the respondent No. 2 is completed and with a further prayer for absorption in the light of the Govt. of A.P's decision communicated through letter dated 12.01.2000. The learned Tribunal disposed of the said O.A on 22.06.2001 extending the period of deputation as requested by the state of A.P to the respondent No. 2. The respondent No. 2, being aggrieved by the decision of the learned Tribunal approached the Hon'ble High Court by filing a writ petition under Article 226 which was registered as WP (C) No. 3992/2002 [AG (A& E) Meghalaya, Shillong - Vs- Shri R. Prathapan and others]. The said writ petition came up before the Hon'ble High Court for final hearing on 16.02.2006 and the Division Bench of the Hon'ble High Court after hearing the parties upheld the decision of the learned Tribunal.

Copy of the learned Tribunal's judgment and order dated 22.06.01 and the order of the Hon'ble High Court passed in WP (C) No. 3992/2002 are enclosed as Annexure- 3 and 4 respectively.

4.7 That it is stated that, some of the writ petitions was preferred by the applicants namely Sri Bimal Biswas, Tushar Kanti Baruah and also by some other similarly situated employees withdrew their petition in view of the fact that the Govt. of A.P in the meanwhile requested the respondent No. 2 not to repatriate the existing Divisional Accountant's working on

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deputation till the process of taking over the entire accounts set up is completed. It is relevant to mention here that in the meanwhile Govt. of A.P had prepared a scheme for taking over the entire Accounts set up and submitted the same to the respondent No. 1 and 2 for approval of such scheme, wherein provision has been made for regular absorption of the applicants who are working on deputation basis provided, they qualify in the prescribed examination. More particularly in view of the Joint Director of Accounts Directorate of Accounts and Treasuries, Govt. of A.P, Naharlagun, wrote a letter bearing No. DA/TRY/15/99/9629 dated 15.11.1999, whereby Directorate of Accounts and Treasuries requested respondent No. 2, not to make further recruitment of Divisional Accountant/Divisional Accounts officers in view of the financial condition of the State exchequer. It has been stated in the said letter dated 15.11.1999 that the pay and allowances of the Divisional Accounts officers/Divisional Accountant since born by the Govt. of A.P from the state exchequer and further requested to allow the serving D.As in the works department on deputation basis to continue to work by granting extension for a further period of 2 years from the date of expiry of their respective tenure in the interest of rural service and same would provide succor poor financial condition of the State prevailing at the present time. Even after expiry of 2 years, the Govt. of A.P, more particularly, Commissioner Finance, wrote another letter, addressed to respondent No. 2 bearing No. DA/TRY/15/99 dated 11.03.2002, wherein the respondent No. 2 has requested not to make any fresh recruitment to the post of Divisional Accountant against the works division of the state of A.P, putting the reference of letter dated 15.11.1999 and further stated that the recruitment of the Divisional Accountant would be made by the state Govt. through A.P.P.S.C and also requested the respondent No. 2 to allow to continue the serving Divisional Accountant's on deputation as emergency Divisional Accountant's for the time being as working arrangement. It is further stated that a scheme has

Tashi Nangay

already been formulated for submission for obtaining approval of the appropriate authority for issuance of a formal notification.

Therefore, it is quite clear, apart from the Court cases, The Govt. of A.P had requested respondent No. 2 for extension of period of deputation of the present applicants due to poor financial condition of the State of A.P. therefore the present applicants cannot be held responsible for extension of the deputation period from time to time. More over in view of the judgment and order dated 22.06.2001 passed in O.A No. 200-208/2001 (R.Prathapan and ors. -Vs- U.O.I and Ors) and also in view of the Hon'ble High Court's order dated 16.02.2006 passed in WP (C) No. 3992/2002.

Copy of the Govt. letter dated 11.03.2002 is enclosed herewith and marked as Annexure- 5.

4.8 That it is stated that the respondent No. 2 vide DO letter bearing No. DA Cell/1-8/Court Case/2000-2001/1898 dated 14.03.2005, addressed to Director (legal), office of the Comptroller & Auditor General of India, New Delhi sought an advise as to whether the deputationists (D.As) should be reverted back as the judgment has come nearly after 4 years. The respondent No. 2, again wrote a DO letter bearing No. DA Cell/1-8/Court case/2000-2001/1909 dated 28.03.2005, addressed to Commissioner, Finance, wherein it has been stated that the H.Q has confirmed consideration of extension of deputation period of the 31 Divisional Accountants working on deputation basis in the establishment of AG (A & E). It was further pointed out that the Division Bench of the Hon'ble Gauhati High Court had issued an order dated 10.02.2005 regarding the 12 Divisional Accountants on deputation who are to be reverted to their parent departments in the Govt. of A.P and it has been specifically stated by the respondent No. 2 in his D.O letter dated 28.02.2005 that the order of the Hon'ble High Court is not being implemented presently and the remaining 19 Divisional Accountants whose cases are pending before the

Tash Namay

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Hon'ble Court/CAT may be immediately requested to withdraw all their Court cases and once this is done their continuity on deputation would be considered. It is further stated in the DO letter dated 28.03.2005 that on the question of absorption of this 31 deputationist, the HQ has informed that the modalities would worked out and further requested to take urgent action to ensure that the pending Court cases are withdrawn to facilitate their continued deputation/absorption.

Therefore, it is quite clear that even the respondent No. 2 also assured the Govt. of A.P that the deputationist will not be repatriated and modalities for absorption would be worked out. It is also abundantly clear from the DO letter dated 28.03.2005, that the respondent No. 2 did not propose for repatriation, for public interest even after the Division Bench judgment passed by the Hon'ble High Court of Itanagar Bench, dismissing the writ petition on 10.02.2005 in respect of 12 Divisional Accountants.

Moreover, it is quite clear from DO letter dated 14.03.2005 that in the event of repatriation of the applicants to their parent department, there will be a tremendous problem relating to the closure, finalization and rendition of accounts of the Govt. of A.P. Therefore the applicants cannot be held responsible for continuation on deputation basis even after the expiry of normal tenure, rather the applicants have been retained on deputation after the expiry of the normal deputation period on the request of the State of A.P in public interest. It is needless to mention here that all the applicants are regular employees of the state of A.P and they are serving in the post of Divisional Accountant on deputation basis for and on behalf of the State of A.P since the payment of salary are being received from the State exchequer. The respondent No. 2, is only vested with the administrative control of the post of Divisional Accountant/Divisional Accountants officers but the pay and allowances are being paid by the state of A.P, as such the AG (A & E), Shillong has no jurisdiction to issue the impugned order dated 05.04.2007 bearing letter No. DA Cell/2-

Tash Nangay

46/DDA/Vol III/2007/10-15 directing to make recovery of the alleged excess salary paid to the applicants due to alleged overstay in the deputation post of Divisional accountant after expiry of the specific period of deputation, relying on an O.M of the Govt. of India, DOP & T bearing OM No. AB 14017/30/2006-Estt (RR) dated 29.11.2006, such decision of the respondent No. 2 is not maintainable in view of the Govt. of A.P letter dated 15.11.1999, 12.01.2000, 11.03.2002, 14.03.2005, 28.03.2005 issued by the respondent No. 2, is in the interest of the State.

Copy of the letter dated 14.03.05, 28.03.05 and the impugned letter dated 05.04.07 are enclosed as Annexure- 6, 7 and 8 respectively.

4.9 That it is stated that the respondent No. 2 have issued the impugned letter bearing No. DA Cell/2-46/DDA/Vol. III/2007/10-15 dated 05.04.2007, which is based on a DOP&T's O.M bearing No. AB 14017/30/2006-Estt (RR) dated 29.11.2006, the said O.M of DOP&T cannot be applied in the instant case of the applicants in view of the facts and circumstances narrated in preceding paragraphs. It is categorically stated that the respondent No. 2 have not implemented the order of repatriation and the reason for non implementation have been elaborately explained by the respondent No. 2 in D.O letter dated 14.03.2005 as well as in the D.O letter dated 28.03.2005, besides the decision taken by the Govt. of A.P in their letter dated 15.11.1999, 12.01.2000 and 11.03.2002, whereby the Govt. of A.P categorically requested the respondent No. 2 not to repatriate the applicants for the interest of the state, more particularly in view of the poor financial condition of the state as because fresh recruitment and posting on deputation involves huge investment from the state exchequer. In view of the aforesaid position, the decision of the respondent No. 2 for recovery of pay and allowances on the alleged ground of excess drawl of pay and allowances by the applicants after expiry of the stipulated period of deputation is contrary to the decision communicated by the respondent No.

Tashi Nangay

WD

2 through DO letter dated 28.03.2005, as such the impugned order of proposed recovery and re-fixation of pay is not sustainable in the eye of law. The respondent No. 2 is barred by law of estoppel, waiver and acquiescence.

It would be pertinent to mention here that the respondent No. 2 have passed the impugned order dated 05.04.2007 directing to make recovery of excess pay and allowances on the ground of alleged overstay after the expiry of the deputation period, whereas the said respondent No. 2 vide letter bearing circular No. DA Cell/81 dated 16.01.2007 invited options for permanent allocation of the employees holding the post of Divisional Accountant/Divisional Accounts officer, Gr-I and Gr-II, Sr. Divisional Accounts officer serving in the state of A.P, Tripura and Manipur w.e.f. 01.05.2007 consequent upon the decision of the Comptroller and Auditor General to separate the cadre of Divisional Accountant/Divisional Accounts officer etc. In the said letter dated 16.01.2007, it has been decided by the respondent No. 1 and 2 that the employees of the State A.P appointed on deputation basis as Divisional Accountant would be under administrative Control of the AG (A & E), Meghalaya, Shillong, till finalization of the Court cases pending in different courts/CAT or till such time the state Govt. of A.P has not taken over the cadre. The relevant portion of clause 10 of letter dated 16.01.2007 is quoted below; -

"10. Employees of the State of Arunachal Pradesh appointed on deputation basis as Divisional Accountant will be under administrative control of the Accountant General (A & E) Meghalaya, Shillong till finalization of court cases pending in different Courts/Central Administrative Tribunals or till such time the state Government of Arunachal Pradesh has not taken over the cadre."

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It is relevant to mention here that there is no case pending either before the Hon'ble High Court or before the Hon'ble CAT, as such, the decision contained in clause 10 of the letter dated 16.01.2007 of the respondent No. 2 would confine to the extent that the deputationist will remain under the administrative control of respondent No. 2. In clause 11, it has been stated that, there is every likelihood of taking over of the cadre of Divisional Accountant by the State Govt. of Arunachal Pradesh in near future.

A Copy of the letter dated 16.01.2007 is enclosed as Annexure- 9.

4.10 That it is stated that the State of Arunachal Pradesh have already prepared a scheme and submitted the same to the Respondent No. 2 vide letter No. DA/TRY-27/2000/1060-68 dated 31.07.2005, seeking approval of the said Scheme for taking over the administrative control of the cadres of Sr. DAO/DAO Grade-I/DAO Grade-II and Divisional Accountant and the said scheme was ultimately handed over to the respondent No. 2 vide letter No. DA/TRY-27/2000 dated ___ July 2005, whereby approval is sought on the proposed scheme submitted by the State of A.P.

It would further be evident from the letter bearing No. DA/TRY/15/99/Part dated 15.07.05, whereby the Govt. of A.P. requested the respondent No. 2 to reconsider the decision of repatriation of the deputationists, since the scheme for taking over the Accounts set up is being submitted.

It is relevant to mention here that the respondent No. 2 vide letter bearing No. DA. Cell/1-1/2000-2001/1509 dated 25.11.05 whereby draft scheme framed by the C&AG's office regarding proposed transfer of DA's cadre was forwarded to the office of the Director of Accounts and Treasuries, Govt. of Arunachal Pradesh for comments, suggestion, if any, on the proposed scheme for transfer of DA's cadre. Therefore, it is evident from the above correspondences that the Govt. of A.P all along requested

Tashi Nangay

the respondent No. 2 for retention of the deputationists in public interest and accordingly the respondent No. 2 also conceded such request considering the interest of the State, therefore the present applicants cannot be held responsible for retention for overstay in the deputation post till date.

Copies of the written statement in OA No. 115/05, letter dated 31.07.05 along with scheme, letter dated 11 July 2005, 15.07.05 and 25.11.05 are enclosed herewith as Annexure- 10 (Series), 11, 12 and 13 respectively.

4.11 That it is stated that in O.A. No. 114/2005 as well as O.A. No. 115/2005 which were filed by the same applicants before the learned Tribunal praying inter alia for a direction upon the respondents to consider the caser of the applicants for absorption in the light of the decision contained in the letter dated 28.03.05 issued by the respondent No. 2. In the said Original Applications Govt. of A.P. submitted written statements on behalf of the respondent No. 11 wherein in para 7 of the written statement the Govt. of A.P had reiterated its stand for continuation of DAs on deputation till the process of taking over administrative control from the Respondent No. 2 is completed. In view of such specific statement for and on behalf of the State of A.P who have paid the salaries of the applicants during the entire deputation period from the State exchequer has never asked the present applicants to refund the alleged excess salary which is aid against the deputation post, as such respondent No. 1 or 2 has no jurisdiction under the law to issue the impugned order dated 05.04.07 claiming refund and re-fixation of the pay of the applicants, when the State of A.P. has no objection in paying the salary to the deputationists from the State exchequer and further the State has no objection in continuation of the deputationists in the deputation post till the process of taking over the entire Accounts set up is completed.

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In the circumstances stated as above, the impugned order dated 05.04.07 is liable to be set aside and quashed so far the applicants are concerned.

4.12 That it is stated that the D.O.P&T circular dated 29.11.06 has been relied upon by the respondent No. 2 while issuing the impugned order dated 05.04.07, but while passing the impugned order the respondent No. 2 in a most arbitrary manner sought enforcement of the said decision/order with retrospective effect directing the Chief Engineer PWD, PHE, I & FCD, RWD, Power Department, Govt. of A.P. directing to recover excess pay/re-fixation of pay with retrospective effect i.e. on expiry of 3 years service on deputation whereas the said O.M dated 29.11.06, as such respondent No. 2 has no jurisdiction to issue the impugned order enforcing the same with retrospective effect. It is categorically submitted that the respondent No. 2 has no jurisdiction to pass such an arbitrary, unfair and illegal order of recovery of alleged excess withdrawal of pay and allowances as well as for re-fixation of pay of the applicants in the lower scale and on that score alone the impugned order dated 05.04.07 is liable to be set aside and quashed.

4.13 That it is stated that the applicants are apprehending recovery of the excess withdrawal of pay and allowances from the salary bill of the current months as such the Hon'ble Tribunal be pleased to pass an appropriate order/interim order directing the respondents not to make any recovery or refixation of pay in terms of impugned order dated 05.04.07 so far the applicants are concerned till disposal of Original Application.

4.14 That it is stated that in the fact and circumstances stated above, the impugned order dated 05.04.07 is not sustainable in the eye of law in view of the categorical stand taken by the respondent Govt. of A.P who is liable

Tash Nangay

to pay the salary of the applicants from the State exchequer as such the impugned order dated 05.04.07 is liable to be set aside and quashed so far the applicants are concerned.

4.15. That it is stated that there is no scope to submit any representation against the impugned order dated 05.04.07 as because there is a specific direction to take action in regard to scale of pay of all the Divisional Accountants to be refixed in their respective scale of pay in the State Govt. from the date of their unauthorized over stay on deputation, (ii) excess drawl of pay and allowances and increments drawn after the date in every case is to be recovered (iii) increments due in the stayed scale of pay to be deferred with cumulative effect till the date on which the officer rejoins his parent department.

In view of such arbitrary order passed through the impugned letter dated 05.04.07 and apprehending refixation of pay and recovery of alleged excess drawal, the applicants has approached this learned Tribunal with the prayer to protect the valuable legal right and interest of the applicants by passing an appropriate order setting aside the impugned letter dated 05.04.2007 so far the applicants are concerned and further be pleased to declare that the applicants are entitled to the scale of pay of the deputation post.

4.16. That this application is made bona fide and for the cause of justice.

5. Grounds for relief (s) with legal provisions:

5.1. For that, the respondent No. 2 has no jurisdiction to issue the impugned letter dated 05.04.2007 claiming recovery of the alleged excess amount of pay and allowances drawn in the higher scale and refixation of pay and deferment of increment on the alleged ground of over stay in the deputation post, as because the pay and allowances of the applicants in

Tashi Nangay

the deputation post have been paid by the Govt. of A.P from the State exchequer.

5.2 For that, the Govt. of A.P repeatedly requested and made their stand clear for retention and confirmation of the applicants in the deputation post by extending the period of deputation through Govt. of A.P. letter dated 15.11.99, 12.01.2000, 11.03.02, 31.07.05, July 2005, 15.07.05 as such question of recovery, refixation of pay, deferment of increment and placement in the State scale of pay does not arise, more so when the Govt. of A.P has no objection to continue the deputationists till the process of taking over of the entire Accounts set up is completed, as such the impugned letter dated 05.04.07 is liable to be set aside and quashed so far the applicants are concerned.

5.3 For that, the Govt. of A.P have made their stand clear regarding continuation and retention of the applicants on deputation basis till the process of taking over the entire Accounts set up is completed as indicated in para 7 of the written statement filed by the Govt. of A.P i.e. respondent No. 11, Director of Accounts and Treasuries, Govt. of A.P before this competent Court in OA No. 114/05 as well as in OA No. 115/05, as such question of recovery, refixation of pay in the State scale of pay, deferment of increments and placement in the State scale of pay as contemplated by the Respondent No. 2 through impugned letter dated 05.04.07 is not sustainable in the eye of law.

5.4 For that, pay and allowances of the applicants in the cadre of DAs have been paid by the State of A.P, the respondent No. 2 has no jurisdiction for reduction of such pay scale with retrospective effect and for placement of the applicant in the State scale of pay as decided by the respondent No. 2 through impugned letter dated 25.04.07, when the applicants are discharging the higher duties and responsibilities in the cadre of DAs.

Tasha Nangay

5.5 For that respondent No. 2 has also decided not to repatriate the applicants through D.O letter dated 14.03.05 as well as through D.O letter dated 28.03.05, rather decided to allow the applicants to continue to work in the deputation post in spite of the judgment and order passed by the Division Bench of the Hon'ble Gauhati High Court on 01.02.05 for the interest of the State respondent. As such respondent No. 2 is barred by law of estoppel, waiver and acquiescence to enforce the impugned letter dated 05.04.07 retrospectively against the interest of the State respondents.

5.6 For that the Hon'ble Tribunal upheld the decision of the State respondents for extension of period of deputation as requested by the State of A.P vide judgment and order dated 22.06.01 passed in OA No. 200-208/2001 which was further upheld by the Hon'ble High Court on 16.02.06 in W.P (C) No. 3992/02 and the said judgment has attained finality. As such respondent No. 2 has no jurisdiction to issue the impugned letter dated 05.04.07 and on that score alone the same is liable to be set aside and quashed.

5.7 For that, the DOP&T O.M dated 29.11.06 has no retrospective effect as such the respondent No. 2 is not entitled to enforce the impugned order dated 05.04.07 with retrospective effect, however the said circular dated 29.11.06 has no application in the instant case of the applicants, in the facts and circumstances as explained above.

6. Details of remedies exhausted.

That the applicants declare that they have exhausted all the remedies available to and there is no other alternative remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicants further declare that they had not previously filed any application, Writ Petition or Suit before any Court or any other Authority

Tashi Nangay

or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief (s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief (s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief (s):

- 8.1 That the Hon'ble Tribunal be pleased to set aside and quash the impugned letter bearing No. DA Cell/2-46/DDA/Vol. III/2007/10-15 dated 05.04.2007 (Annexure- 8) so far the applicants are concerned.
- 8.2 That the Hon'ble Tribunal be pleased to declare that the respondents are not entitled to re-fix scale of pay of the applicants, recovery of excess drawl of pay and allowance and increments drawn and defer increments due to them.
- 8.3 Costs of the application.
- 8.4 Any other relief (s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for:

During pendency of the application, the applicant prays for the following interim relief: -

Tashi Wangy

9.1 That the Hon'ble Tribunal be pleased to stay operation of the impugned letter bearing No. DA Cell/2-46/DDA/Vol. III/2007/10-15 dated 05.04.2007 (Annexure- 8) so far the applicants are concerned till disposal of the Original Application.

9.2 That pendency of this application shall not be a bar to the respondents to provide relief prayed for.

10.

11. Particulars of the I.P.O

i) I.P.O No. : 346. 652859 .
ii) Date of issue : 5.4.07 .
iii) Issued from : G. P.O. Guwahati .
iv) Payable at : G. P.O. Guwahati .

12. List of enclosures : As given in the index.

Tashi Wangchuk

VERIFICATION

I, Sri Tashi Namgey, son of Sanka Dandup, aged about 39 years, working as Divisional Accountant, O/o The Executive Engineer, Sepa PWD, Sepa, Arunachal Pradesh, applicant No. 1 in the instant Original Application duly authorized by the others to verify the statements made in the Original Application, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 28th day of May 2007.

Tashi Namgey

(copy)

GOVT OF ARUNACHAL PRADESH
DIRECTORATE OF ACCOUNTS & TREASURIES : NAHARLAGUN

(THROUGH FAX/SPEED POST)

NO/DA/TRY/15/99

Dated Naharlagun the 15th Nov'99

To,

The Accountant General (A&E)
Meghalay, Arunachal Pradesh etc.
Shillong.

Sub :- Recruitment/ posting of regular Divisional Accountants.

Ref :- Your letter No DA/Cell/2-46/92-93/1241
dtd 4-10-99 & this office letter No. DA/29/85/
(Part) /6304 dtd 8-9-99

Sir,

The issue of recruitment and posting of Divisional Accountants to 38 public works division of this state which are presently manned by deputationist were under active consideration of the state Government. The Govt. of A.P. has observed that prior to this correspondence under reference the state Govt. as well as this Directorate were never consulted while recruiting and posting of DAOs/DAs, though these posts were borned in the establishment of Executive Engineers and paid from the state exchequer. It has also been observed that prior to declaration of the state-hood (20-2-87), the cadres of the DAOs/DAs were enjoying pay scales without anomaly with the comparable status of Accountant/Assistant/Superintendent in the state Govt. working either in the Directorate of Accounts & Treasuries as well as in other Directorates or in the district establishment. The Directorate of Accounts and Treasuries now express concern on the pay scales presently enjoying by the cadres of DAOs/DAs which were enhanced without having approval of the state Govt of A.P. The higher pay scales presently enjoying by the cadre of DAOs/DAs has been posing a problem for granting huge amount in the form of pay and allowances during ~~for~~ the proposed training period of 38 Divisional Accountants.

The Government of Arunachal Pradesh is of the view that recruitment and posting of the DAOs/DAs for 38 working Divisions of PWD may not be done at this stage, since final decision of the Govt is still awaited. The serving Divisional Accountants in the works depts on deputation basis may be allowed extension for a further period of two years from the date of expiry of their present respective tenure in the interest of public service. This will provide succour to the poor financial position of the state prevailing at the present time. This arrangement is proposed till view of the state Govt. in final shape could be put forward to your esteem office.

Yours faithfully,

(C.M. Mongmaw)
Joint Director of Accounts
Directorate of Accounts & Treasuries
Govt. of Arunachal Pradesh

Fax No. 0360 244281

Copy to :-

1. The P.S. to the Hon'ble Chief Minister,
Arunachal Pradesh, Itanagar for information of
the Hon'ble Chief Minister.

Contd. p/2

Attested
Minister
A.P.

2 yr

2. The P.S. to the Commissioner(Finance)Govt. of A.P. Itanagar for information.

3. The PS to the Commissioner PWD/RWD/PHED/IFCD/ Power for information.

4. The Accountant General (Audit) Arunacha, Meghalaya etc shillong for favour of information.

5. The Chief Engineer, PWD(EZ/WZ)/RWD/PHED/ IFCD/Power for information please. They are requested to give continuation to the serving DAs who are on deputation for a further period of 2 years on expiry of their present term of deputation & meanwhile they may please direct the Executive Engineer concerned not to accept joining report of new appointee(DA) without consulting the state Govt/Directorate of Accounts and Treasuries, Nahariagun.

6. The Chief Accounts Officer PWD(EZ/WZ)/ RWD/PHED/IFCD/Power for information.

7. Office copy.

Sd/-

(C. M. Mongmaw)
Joint Director of Accounts
Directorate of Accounts & Treasuries
Govt. of Arunachal Pradesh
Nahariagun.

for deputation
2 years

present
could



Gram : ARUNACCOUNTS

Phone : 214281 (O)

212637 (R)

24 GOVERNMENT OF ARUNACHAL PRADESH

Director of Accounts & Treasuries
Naharlagun-791 110

No., DA/TRY/15/99

Dated, the 12th Jan 2000

To,

The Accountant General (A&E),
Arunachal Pradesh, Meghalaya, etc.,
Shillong - 793 001.

Sub : Transfer of the Cadre of Divisional Accounts
Officer / Divisional Accountants to the State of
Arunachal Pradesh - regarding.

Sir,

It was under active consideration of the Government of Arunachal Pradesh for sometime to take over the Cadre of the Divisional Accounts Officers / Divisional Accountants of the Works Department totaling 91 (Ninety one) posts from the existing combined cadre being controlled by you. Now, the Government of Arunachal Pradesh has decided to take over the above said Cadre under the direct control of the Director of Accounts & Treasuries, Govt. of Arunachal Pradesh, with immediate effect.

Persons those who are borne on regular basis in the cadre and opt to come over to Arunachal Pradesh state Cadre, will be taken over on status quo subject to acceptance of the state Government. It is also decided that henceforth no fresh Divisional Accountant(s) on deputation will be entertained. Cases of those who are presently on deputation and serving in this state shall be examined at this end for their future continuation even after completion of the existing term of deputation.

It is, therefore, requested to take necessary action at your level so that the process of the transfer of the Cadre along with the willing personnel can be completed immediately.

Formal notification is under issue and shall be communicated in due course.

Yours faithfully,

12-1-2000
(Y. Megu)

Director of Accounts & Treasuries
& Ex-Officio Dy. Secy. (Finance),
Govt. of Arunachal Pradesh,
NAHARLAGUN.

Attested
Shillong
Arunachal Pradesh

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWA

ANNEXURE-3

Original Application Nos. From 200(T) to 203(T) of 2001.

Date of Order : This is the 22nd Day of June, 2001.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN.

HON'BLE MR. K.K. SHARMA, ADMINISTRATIVE MEMBER.

✓ O.A.No.200/2001(T) (In C.R.6037/98) :

R. Prathapan Applicant.

By Advocate Mr. B.K. Sharma & Mr. P.K. Tiwari.

- Vs -

State of Arunachal Pradesh & Ors Respondents.

By Mr. B.C. Pathak, Addl.C.G.S.C.

✓ O.A.No.201/2001(T) (In W.P.(c)1117/2000) :

Shri Habung Lalin Applicant.

By Advocate Mr. Tagla Michi

- Vs -

Union of India & Ors Respondents.

Mr. B.C. Pathak, Addl.C.G.S.C.

✓ O.A.No.202/2001(T) (In W.P.(c)374/2000)

Sri Keshab Chandra Das Applicant.

By Advocate Mr. Amitava Roy & Mr. S. Dutta

- Vs -

State of Arunachal Pradesh & Ors Respondents.

Mr. Deb Roy, Sr.C.G.S.C.

✓ O.A.No.203/2001(T) (In W.P.(c)257/2000) :

Gamboli Nagay Applicant.

By Advocate Mr. M. Chanda & Mr. S. Dutta

- Vs -

The State of Arunachal Pradesh & Ors. Respondents.

Mr. B.C. Pathak, Addl.C.G.S.C.

✓ O.A.204/2001(T) (In W.P.(c)373/2000) :

Shri Rathindra Kumar Das Applicant.

By Advocate Mr. Amitava Roy & Mr. S. Dutta

- Vs -

The State of Arunachal Pradesh & Ors. Respondents.

Mr. A. Das Roy, Sr.C.G.S.C.

U.A.205/2001(T) ... Applicant.

Shri Utpal Molanta
By Advocate Mr. A. Roy & Mr. S. Dutta

- Vs -

The State of Arunachal Pradesh & Ors. ... Respondents.

Mr. A. Deb Roy, Sr.C.G.S.C.

✓ O.A.206/2001(T) (In W.P.(C) 496/2000) : Applicant.

Hago Mubi Tamin
By Advocate Mr. A. Roy, Mr. M. Chanda & Mr. S. Dutta

- Vs -

Respondents.

Union of India & Ors.

Mr. A. Deb Roy, Sr.C.G.S.C.

✓ O.A.207/2001(T) (In W.P.(C) 876/2000) : Applicant.

Maloy Bhuglan Doy

By Advocate Mr. D. C. Das & Mr. S. Dutta

- Vs -

Respondents.

Union of India & Ors.

Mr. A. Deb Roy, Sr.C.G.S.C.

✓ O.A.208/2001(T) (In W.P.(C) 375/2000) : Applicant.

Shri Hago Tamin

By Advocate Mr. A. Roy, Mr. M. Chanda & Mr. S. Dutta

- Vs -

The State of Arunachal Pradesh & Ors. ... Respondents.

Mr. A. Deb Roy, Sr.C.G.S.C.

O R D E R

R.N.K. HILVEDI (V.C.)

We have heard Mr. M. Chanda for the applicants
and Mr. A. Deb Roy, learned Sr.C.G.S.C. for the respondents.

2. In all the aforesaid O.A.s the questions of law and
facts are similar and they can be disposed of by a common

contd.. 3

order against which learned counsel for the parties have no objection.

3. The applicants of the present O.A.O are serving in different capacities under the State of Arunachal Pradesh. The applicants are serving on the basis of deputation. They are mainly involved with Divisional Accountant in the organisation, ^{under} and administrative control of Accountant General (A&E), Arunachal Pradesh and Meghalaya. After expiry of the period of deputation, orders have been passed for repatriation to their original department. Aggrieved by the order of repatriation the applicants have filed the Writ Petitions in High Court, which have been transferred to this Tribunal.

4. Learned counsel for the applicant has submitted that by order dated 15-11-1999, the Government of Arunachal Pradesh has extended the period of deputation for a period of two years from the date of expiry of their present respective tenure, in the interest of public service. The operative part of the order reads as under :

"The Govt. of Arunachal Pradesh is of the view that recruitment and posting of the DAD/DAS for 38 working Divisions of PWD may not be done at this stage, since final decision of the Govt. is still awaited. The serving Divisional Accountants in the works Deptts on deputation basis may be allowed extension for a further period of two years from the date of expiry of their present respective tenure in the interest of public service. This will provide succour to the poor financial position of the state prevailing at the present time. This arrangement is proposed till view of the State Govt. in final shape could be put forward to your esteemed office."

Thus the period of expiry stands extended by order dated 15th Nov'99 from the date of expiry. In the meantime the State of Arunachal Pradesh has taken a decision to absorb the

deputationist applicants in the State Cadre by order dated 12-1-2001, copy of which has been filed as Annexure-9. The latter is being reproduced below:

To,

The Accountant General(A&E)
Arunachal Pradesh, Meghalaya, etc.,
Shillong-793 001.

Subj: Transfer of the Cadre of Divisional Accounts Officer/Divisional Accountants to the State of Arunachal Pradesh - regarding.

Sir,

It was under active consideration of the Government of Arunachal Pradesh for sometime to take over the Cadre of the Divisional Accounts Officers / Divisional Accountants of the Works Department totaling 91 (Ninety one) posts from the existing combined cadre being controlled by you. Now, the Government of Arunachal Pradesh has decided to take over the above said Cadre under the direct control of the Director of Accounts & Treasuries, Govt. of Arunachal Pradesh, with immediate effect.

Persons those who are borne on regular basis in the cadre and opt to come over to Arunachal Pradesh state Cadre, will be taken over on status quo subject to acceptance of the state Government. It is also decided that henceforth no fresh Divisional Accountant(s) on deputation will be entertained. Cases of those who are presently on deputation and serving in this state shall be examined at this end for their future continuation even after completion of the existing term of deputation.

It is, therefore, requested to take necessary action at your level so that the process of the transfer of the Cadre along with the willing personnel can be completed immediately.

Formal notification is under issue and shall be communicated in due course.

Yours faithfully,

(Y. Megu)
Director of Accounts & Treasuries
& Ex-Officio Dy. Secy. (Finance),
Govt. of Arunachal Pradesh,
MAHARLAGUNI

contd.. 5

As the State Government has extended the period of deputation and further has taken a decision to observe the applicants in the State Cadre by order dated 12-1-2001, in our opinion, nothing is left to be decided by this Tribunal in those O.A.s. The order of repatriation impugned in these O.A.s stands ~~Reversed~~ suspended (by order dated 15-11-1999, filed in Annexure-7).

The applications are accordingly, disposed of.

It is made clear that if change in the present situation arises, it is open to the applicants to approach this Tribunal.

There shall, however, be no order as to costs.

Sd/ VICE CHIEF JUDGE
Sd/ ALKA CH (ADM).

TRUE COPY

MS/MS

Section Officer (J)

Supreme Court (High Court)
Central Administrative Tribunal
Legal Services Authority
Guwahati Bench, Guwahati
17/11/2001

17/11/2001

Attest
Mukul
Hota

प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	स्टाम्प और फॉलिओ की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाम्प और फॉलिओ देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.
1/3/06	1/3/06	1/3/06	1/3/06	1/3/06

IN THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura,
Mizoram & Arunachal Pradesh)

CIVIL APPELLATE SIDE

2002.8.15

Appeal from

WPC

Civil Rule

No. 3992/2002

Leave to appeal

...A. P. M. Bishen

Appellant

Petitioner

Accountant General (A&E) Meghalaya etc., Shillong

Date of notice on record

Shri R. Prathapan & Sons

Respondent

Petitioner

Mr. A. K. Goudhuri

Opposite Party

Mr. P. Pheromick & Advocates

Respondent

Mr. U. K. Nair, Advocate for Res. No. 1.

For Opposite Party

Mr. S. Chaudhury

Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature
1	2	3	4

Re checked before
the HC

IN THE MATTER OF :

Accountant General (A & E) Meghalaya etc, Shillong.

.....Petitioner.

- Vs -

1. Shri R. Prathapan,
S/o Shri V. Raghavan
Divisional Accountant
O/o Executive Engineer (Civil)
Ziro Civil Division, Department of Power,
P.O. Ziro, Dist. Lower Subansiri,
Arunachal Pradesh.

2. Shri Habung Lalit
S/o Shri Habung Tasso
A-Sector, Naharlagun
Dist. - Papumparo
Arunachal Pradesh.

3. Shri Keshab Chandra Das,
S/o Shri Kamini Kumar Das,
Divisional Accountant,
Bomdila R.W.D., Singchung
Tenga Valley, West Kameng
District, Arunachal Pradesh.

4. Shri Gamboli Hagey,
S/o Shri H.N. Bhat,
Divisional Accountant,
O/o the Executive Engineer,
R.W.D. Ziro, Arunachal Pradesh.
DIST. LOWER SUBANSIRI

5. Shri Rathindra Kumar Deb,
S/o Late Ramani Mohan Deb,
Divisional Accountant,
O/o the Executive Engineer,
I & FCD, Tezu, Arunachal Pradesh.
DIST. LAHIT.

6. Shri Utpal Mahanta,
S/o Shri Krishna Kanta Mahanta
Divisional Accountant,
O/o the Executive Engineer,
Daporijo PHD Division,
Arunachal Pradesh.
DIST. UPPER SUBANSIRI.

7. Shri Hage Mubi Tada,
S/o Shri Hage Mubi,
Divisional Accountant,
O/o the Executive Engineer,
Papumpare, R.W.D.
Arunachal Pradesh.

8. Shri Malay Bhusan Dey
S/o Shri Brajendra Chandra Dey,
Divisional Accountant,
O/o the Executive Engineer,
Tawang I & FC Division,
Arunachal Pradesh.
DIST. TAWANG.

9. Shri Hage Tamin,
S/o Late Hage Murchi,
Divisional Accountant,
O/o the Executive Engineer,
Electrical Division,
Daporijo Department of Power,
Arunachal Pradesh.
DIST. UPPER SUBANSIRI.

..... Respondents.

The humble petition of the Petitioner above-named

10. Central Administrative Tribunal
Gurahati Bench, Gurahati.

11. State of Arunachal Pradesh.
Itanagar, represented by
the Chief Secretary
Govt. of Arunachal Pradesh
Itanagar.

Impaled ride Head 16.8.05 as R.N.O. 2061

AC
19.8.05

Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature
1	2	3	4
			WP(C) No. 3992/2002
BEFORE			
HON'BLE THE CHIEF JUSTICE MR BS REDDY			
HON'BLE MR JUSTICE T NANDAKUMAR SINGH			
16-02-2006			
<p>The view taken by the Central Administrative Tribunal, in our considered opinion, is <u>not vitiated for any reason whatsoever requiring our interference exercising the power of certiorari jurisdiction.</u> The impugned order does not suffer from any error on the face of the record.</p> <p>The writ petition shall accordingly stand dismissed.</p>			

Sd/- T. N. K. Singh

Judge

Sd/- B. S. Reddy
Chief Justice

P.M. 69167
dat/11/3/06

CERTIFIED TO BE TRUE COPY
AK on Hyperdrive
Date 6/1/3/06
Superintendent (Copying Section)
Gauhati High Court
Authorised U/S 76, Act I, 1873

16/2/06

6/1/3/06

-35-

GOVT OF ARUNACHAL PRADESH
DIRECTORATE OF ACCOUNTS & TREASURIES
NAHARLAGUN

ANNEXURE-5

NO. DA/TRY/15/99

Dated Naharlagun the 11th March '02

To,

The Accountant General (A&B)
Menzelbya, Arunachal Pradesh etc
Sikkim

Sub:- Continuation of service in respect of the Divisional Accountant on deputation.

Sir;

I would like to inform you that the state cabinet of Arunachal Pradesh has already taken a decision for taking over of the administrative control of the cadres of Sr.DAO/DAO/DA of works divisions belonging to PWD/PHED/IFCD/RWD and Power department of Arunachal Pradesh. In order to ensure smooth transition of the controlling authority of the said cadres a scheme has already been formulated which is being submitted to you shortly for obtaining approval of the appropriate authority for issuance of a formal 'Notification'.

Meanwhile you are requested for not to make any fresh recruitment to the post of the Divisional Accountants against the Works divisions of the State of Arunachal Pradesh which is in continuation to our letter No. DA/TRY/15/99 dated 15/11/99. Fresh recruitment of the Divisional Accountants will be made by the state government through Arunachal Pradesh Public Service Commission. Therefore the Divisional Accountants those who are appointed by you on deputation from the state service of Arunachal Pradesh may be allowed to continue as Emergency Divisional Accountants for the time being as a working arrangement. But for their absorption on regular basis, they will be given chance to qualify themselves in the Divisional Test examination which will be conducted by the state government through the authorized officer of the state government after taking over the administrative control of the cadres.

Yours faithfully,

(A.K. Guha)

Commissioner (Finance)
Govt. of Arunachal Pradesh
Itanagar.

Memo No. DA/TRY/15/99/

Dated Naharlagun the 11th March '02.

Copy to :-

- 1). The Chief Engineer, PWD (W/Z, W/Z)/PHED/IFCD/RWD and Power Department of Arunachal Pradesh for information.
- 2). All Executive Engineers, PWD/PHED/IFCD/RWD & Power department of Arunachal Pradesh for information. They are requested for not to release the Divisional Accountants, who are on deputation from the state service of Arunachal Pradesh, on expiry of their deputation term, until further order from this end.

Emergency Mc Guire
(A.K. Guha)
Commissioner (Finance)
Govt. of Arunachal Pradesh
Itanagar.

*Notified
M. Guha
A. Guha*



OFFICE OF THE ACCOUNTANT GENERAL (A&E),
MEGHALAYA, ARUNACHAL PRADESH & MIZORAM
SHILLONG-793 001
Phone : 0364-2223191 (O) Fax : 0364-2223163

E. R. Solomon
Accountant General

D.O.No.DA Cell/1-8/Court Case/2000-2001/1898

Dated: March 14, 2005.

Dear Shri Srinivasan,

In continuation to this office D.O.letter No.DA Cell/1-8/Court Case/2000-2001/1867 dated 25/2/2005, I would request you to advise if these Divisional Accountants on deputation should now be reverted back to their parent departments based on the judgement and orders of the Division Bench.

However, as discussed with you, if these deputationists are reverted back based on the Court's orders there will be tremendous problems relating to the closure, finalisation and rendition of accounts of the Govt. of Arunachal Pradesh. I also enclose a copy of D.O.letter No. DA/TRY/2/2002 dated 10.3.2005 received from the Commissioner to the Govt. of Arunachal Pradesh, Finance Department regarding this same subject.

I am to inform you that in 1999, the Govt. of Arunachal Pradesh had unilaterally passed an order of taking over the cadre of Divisional Accountants but during my discussion with the Chief Secretary to the Govt. of Arunachal Pradesh on the 24th February 2005 the Chief Secretary was very clear that the cadre would not be taken over and would continue to be administered by the Accountant General. In order to overcome all these difficulties I seek HQrs. order as to whether these deputationists (Divisional Accountants) should be reverted back as the judgement has come after nearly four years.

Yours sincerely,

Yours sincerely,

[Signature]
End : as stated.

Shri R.Srinivasan,
Director (Legal),
Office of the Comptroller & Auditor General of India,
10, Bahadur Shah Zafar Marg,
Indraprastha Head Post Office,
NEW DELHI: 110 002.

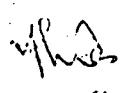
DD
Weller

14/3/2005

filed before the CAT/High Courts as a prelude to the eventual transfer of the cadre of DAs to the State Government.

4. The State Government is therefore, kindly requested to take steps to ask the 22 persons to withdraw all their court cases unconditionally and once this is done, the ball for transfer of the cadre to the Government of Arunachal Pradesh will be set in motion.

Yours faithfully,


Deputy Accountant General (A)



38- *Spec. Part*

Annexure 7

OFFICE OF THE ACCOUNTANT GENERAL (A&E),
MEGHALAYA, ARUNACHAL PRADESH & MIZORAM
SHILLONG-793 001
Phone : 0364-2223191 (O) Fax : 0364-2223103

E. R. Solomon
Accountant General

D.O.No.DA Cell/1-8/Court Case/2000-2001/1909

Dated: March 24, 2005

24 MAR 2005

Dear Otem,

Please recall our telecon a little while ago regarding the Divisional Accountants on deputation to my office and presently posted in the State of Arunachal Pradesh. With reference to your D.O.letter No.DA/TRY/27/2002 dated 10.3.2005, I am to inform you that my Headquarters has confirmed that we could consider extension of the deputation of the present 31 Divisional Accountants presently on deputation to our department. As you are aware the Division Bench of the Gauhati High Court Itanagar Bench had issued an order dated 10.2.2005 regarding the 12 Divisional Accountants on deputation who are to be reverted back to their parent departments in the Government of Arunachal Pradesh. This order is not being implemented presently and the remaining 19 Divisional Accountants who have cases pending in the Court/CAT may be immediately requested to withdraw all their court cases and once this is done their continuity on deputation will be considered.

On the question of absorption of these 31 deputationists, my HQrs. has informed that the modalities will be worked out and this may be conveyed to these deputationists.

I request for your urgent action to ensure that the pending court cases of the 19 Divisional Accountants on deputation are withdrawn to facilitate their continued deputation/absorption.

Rey and

Yours sincerely

Atte: Shri Otem Dai
Shri Otem Dai,
Financial Commissioner to the Govt. of Arunachal Pradesh
Itanagar.

24/3/05

*MC Govt
Writter to
Dist. Panel
DCCM*

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA :::
SHILLONG.-793001.

No. DA Cell/2-46/DDA/Vol.III/2007/10 - 15

Dated:- 5.1.2007

To

Chief Engineer
 PWD, PHE, I&FCD, RWD, Power Department
 Government of Arunachal Pradesh.
 Itanagar.

Sub:- Implications of overstay while on deputation.

Sir,

Please find herewith a copy of the Office Memorandum of Govt. of India, Ministry of Personnel Public Grievances and Pension Department of Personnel and Training No. O.M.No. AB-14017/30/2006-Listt (RR) dated 29.11.2006 regarding implications of overstay while on deputation without the approval of Competent Authority. The Govt. of India has decided that all the cases of deputation should be regulated as per the conditions laid down in the above O.M.

In this connection I am to state that a good number of employees of the Govt. of Arunachal Pradesh who have overstayed their deputation period inspite of their deputation period which had already expired are not willing to join their parent department even after repatriation. They are enjoying the higher Central pay scale for Divisional Accountant compare to the pay scale of the State Government.

As per para III of the office memorandum, the Govt. of India has decided that in the event of the deputationist over staying for any reason whatsoever he is liable to disciplinary action and other adverse Civil Service consequences which should include that the period of unauthorised overstay shall not count against service for the purpose of pension and that any increment due during the period of unauthorised overstay shall be deferred with cumulative effect till the date on which officer rejoins his parent cadre.

Collected
Nurs
Joh

These will equally apply to all deputationist including State Govt. Officer/All India Services Officers joining Central Govt. Post on deputation and to officers proceeding on deputation to state govt. /autonomous & statutory institutions/foreign bodies etc.

Therefore you are requested to take action in regards to the scale of pay of all Divisional Accountants to be re-fixed in their respective scale of pay in the State Govt. from the date of their unauthorised over stay on deputation. (ii) excess drawl of pay & allowance and increments drawn after the date in every case to be recovered. (iii) Increments due in the state scale of pay to be deferred with cumulative effect till the date on which the officer rejoins his parent department.

You are therefore, kindly requested to take action as regards to para 3 of the GOI order against the deputationist (List enclosed) who have overstayed their deputation periods under intimation to this office.

Enclo:- As stated above.

Yours faithfully,

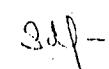

Dy. Accountant General (Admn)

Memo No, DA Cell/2-46/DDA/Vol.III/2007 /

Dated:-

Copy forwarded to:-

The Pr. Accountant General (Audit), Meghalaya etc., Shillong with the request to kindly issue instruction to the field parties to verify with reference to the instructions passed by this office regarding over payment of pay & allowances to Divisional Accountant on deputation.


Dy. Accountant General (A)

Registered

Mojo No, DA Cell/2-46/DDA/Vol.III/2007/17-81 Dated:- 5.4.2007

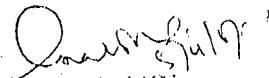
Copy forwarded to the :-

13 APR 2007

1. The Executive Engineers, P.W.D./R.W.D./I&FC/P.H.E/ Electricity Department, Soppa, Anantapur District.

2. Shri D.A.

Office of the Executive Engineer, P.W.D./R.W.D./I&FC/PHE/ Electricity Department,


Sr. Accounts Officer
U/c DA Cell.

List of the employees of the Govt. of Arunachal Pradesh appointed as
Divisional Accountants on Deputation

Sl. No.	Name of D A on deputation	Parent Department of Arunachal Pradesh & post from which the person came on deputation	Division/ State where presently posted	Date of joining as D.A on deputation	Date of expiry Deputation periods	Remarks
1.	2.	3.	4.	5.	6.	8.
1.	Shri V.K.Nair	the C.E.PHE, Itanagar Head Asslt.	Electrical Division (Power), Bomdila	4/1999	31.3.2002	
2.	Binith Kr.Das	C.E.(Power) Arunachal Pradesh. UDC	Ziro PWD.	11.2.1997	11.2.2000	Released from the Division on 30.6.2001
3.	U.C.Debnath	The C.E.PWD Itanagar, UDC	R.W.D. Tawang	9.9.1998	9.9.2001	
4.	Radheshyam Das.	The C.E. Power,Itanagar UDC	Pasighat RWD	25.8.1998	25.8.2001	
5.	Takong Taboh	The C.E. Power,Arunachal Pradesh LDC	Yingkiong P PHE	1.4.1999	1.4.2002	
✓6.	Bimal Biswas	The C.E. I&FC Itanagar UDC	Tezu,R.W.D	1.11.1999	31.7.2002	
✓7.	Debobrata Roy	The C.E.Power, Itanagar. UDC	Koing I&FC	18.3.1999	18.3.2002	
✓8.	T.K.Barua	C.E. PWD,Itanagar, UDC	Khonsa, R.W.D.	21.6.1999	21.6.2002	
9.	N.R.Nath	C.E(EZ) PWD,Itanagar UDC	Tawang P.H.E.	14.6.1999	14.6.2002	

List of the employees of the Govt. of Arunachal Pradesh appointed as
Divisional Accountants on Deputation

10.	L.Appal Swarit	C.E. PWD, Itanagar. UDC	Khonsa PHB	3/1999	3/2002	Released from Divi. on 31.1.2006.on his retirement.
11.	M.V.K.Nair,	C.E. (WZ) PWD,Itanagar, LDC	Kalaktang PWD	14.3.1996	14.3.1999	
12.	Santanu Ghosh	C.E. PWD,Itanagar Asstt.	Yingkiong, PWD	15.10. 1999	15.10.2002	
13.	Lendi Chatung	C.E. Power, Itanagar UDC	Along Elect. Division	12.4.1999	12.4.2002	
14.	Tankeswar Borah	C.E (EZ) PWD Itanagar. UDC	Tezu PWD	3.2.1997	32.2000	Retire on 30.5.2005
15.	S.K.Dam	C.E.(EZ), PWD, Itanagar. UDC	Seppa,, Electrical Division	7.4.1997	7.4.2000	
16.	Love Rao	C.E.PWD, Itanagar LDC	Along Civil Divn. (Power)	8.4.1999	8.4.2002	
17.	Jummi Kamurn	C.E.PWD, UDC	Daporijo, I&FC Division.	5.8.1998	5.8.2001	
18.	Dilip Kr.Dey	C.E.PWD, Itanagar UDC	Boleng ,PWD	13.4.1999	31.3.2002	
19.	Tashi Namgey	C.E. PWD,Itanagar UDC	Seppa. PWD	28.7.1998	28.7.2001	
20.	Lani Bhusan Karmakar	C.E.PWD, Itanagar. UDC	Dumporijo, PWD	12.5.1999	12.5.2002	

21.	Pradip Kr.Paul	C.E.I&FC, Department. UDC	Resource Division I&FC, Agartala, Tripura	9.8.1999	9.8.2002	
22.	Tage Murtem	C.E.I&FC Department. UDC	Yonicha, PWD	9.1.1997	9.1.2000	
23.	Mihir Das	C.E.Power	Geku Civil Divn D. ptt. of Hydro Power Developmt, Geku, A. P.	14.9.98	14.9.2001	He was not released from the Division. However he was released on 8.8.2005
24.	R.Prathapan	CE(EZ) PWD	Ziro Civil Divn (Power)	29.1.1996	29.1.1999	
25.	Habung Lalin	CE Power	Bameng PWD	13.1.1997	13.1.2000	
26.	Gamboh Hagey	CE (NZ) Itanagar	Ziro RWD	15.1.1997	15.1.2000	
27.	Rathindra Kr.Deb	CE(EZ) PWD	Tezu I&FC	21.1.1997	21.1.2000	
28.	Malay Bn.Dey	CE RWD	Tawang I&FC	10.2.2997	10.2.2000	
29.	Hage Mubi Tada	CE I&FC	Papumpoma, RWD	14.2.1997	14.2.2000	
30.	Keshab Ch.Das	CE(EZ)PWD	Bomdila RWD	22.2.1997	22.2.2000	Retired on 30.4.2006.
31.	Hage Tamin	CE,I&FC,Dept. AP	Daporijo Elect.Divn	14.1.1997	14.1.2000	
32.	Debabrato Roy	CE Power	Roing I&FC Dept.	18.3.1999	18.3.2002	

Q
n... w/p
Sr. Accounts Officer
DA Cell

P.A. to D.G. (Admin.) / 161
Date: 29.11.06

Ref. No. 05/2006/Min. / 33, dt. 01.11.06
No. 2040/2/Inward / 177 dt. 8.3.07

(Ans) 13

IMMEDIATE

INGARIN/4017/30/2006-ESTL (RR)

Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training

Dated the 29th November, 2006 Kindly Approve

OFFICE MEMORANDUM 29 NOV 2006

Sh. Awk. Langshah
AG (A Div)
Meghalaya

Subject: Implications of overstaying while on deputation.

It has been brought to notice of the Government that even though the terms and conditions of deputation issued by the various Ministries/Departments/Offices specify the period of deputation, there have been a number of cases of overstaying without the approval of the competent authority. A number of proposals for regularization of such overstays are also being received for approval by the Competent Authority. It is necessary to ensure that there is no laxity on the part of the controlling authorities in relieving the deputationist and the deputationist should not go by the presumption that he needs to join his parent cadre only after being formally relieved by the borrowing department. It has, therefore, been decided that in future all cases of deputation shall be regulated by the following conditions viz.:-

- (i) The terms and conditions of deputation shall clearly lay down not only period of deputation as per the Recruitment Rules for the post or as approved by the competent authority but also the date of relieving of the deputationist. No further orders for relieving the officer will be necessary;
- (ii) The deputationist officer including those who are presently on deputation would be deemed to have been relieved on the date of expiry of the deputation period unless the competent authority has with requisite approvals, extended the period of deputation, in writing, prior to the date of its expiry. It will be the responsibility of the immediate superior officer to ensure that the deputationist does not overstay. In cases where offices are on deputation on the date of issue of these orders and the normal tenures are getting over in a period of six months, the concerned officers/Organisations may be allowed an extension of not more than one month, on a case to case basis with the approval of the D.O.P.T.
- (iii) That in the event of the officer overstaying for any reason whatsoever, he is liable to disciplinary action and other adverse Civil/Service consequences which would include that the period of unauthorized overstaying shall not count against service for the purpose of pension and that any increment due during the period of unauthorized overstaying shall be deferred, with cumulative effect, till the date on which the officer rejoins his parent cadre.

Attn: Mr. A. K. Langshah
Ministry of Personnel, Public Grievances and Pensions

Mr. A. K. Langshah
AG (A Div)
Meghalaya

2. Written consent of the officer concerned shall be taken to the terms and conditions of deputation (inclusive of the conditions in para 1(b)) before the deputation orders are issued. The contents of these instructions will be conveyed to all officers presently on deputation for information/compliance.

3. These instructions will apply to all deputationists including State Government Officers/All India Services officers joining Central Government posts on deputation and to officers proceeding on deputation to State Government/autonomous & statutory institutions/foreign Bodies, etc.

4. If the borrowing Organisations would like a relaxation from these terms, they should obtain approval of DoP&I to it, prior to the start of deputation.

5. Hindi version follows.

(Smita Kumar)
Director

To

1. All Ministries/Departments of Government of India.
2. Chief Secretaries of All State Governments.
3. The President's Secretariat, New Delhi.
4. The Prime Minister's Office, New Delhi.
5. The Cabinet Secretariat, New Delhi.
6. The Rajya Sabha Secretariat, New Delhi.
7. The Lok Sabha Secretariat, New Delhi.
8. The Comptroller and Auditor General of India, New Delhi.
9. The Union Public Service Commission, New Delhi.

Copy to :-

1. All Attached Offices under the Ministry of Personnel, Public Grievances and Pensions.
2. Establishment Officer and Secretary, ACC (10 copies).
3. All Officers and Sections in the Department of Personnel & Training
4. Secretary, Staff Side, National Council (JCM), 13-C, Ferozeshah Road, New Delhi
5. All Staff Members of National Council (JCM)
6. All Staff Members of the Departmental Council (JCM), Ministry of Personnel, PG and Pensions
7. Establishment (RK Division) (200 copies)

(Smita Kumar)
Director

Supdt - 47/12/07 *Chap* *ANNEXURE - 9*
07/12/07 *REGISTERED POST.*

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC.,
 SHILLONG :: 793001.

No. Circular No. DA Cell/ 81

Dated:- 16.1.2007.

Consequent upon the decision of the Comptroller and Auditor General to separate the cadre of Divisional Accountants/Divisional Accounts Officer Grade-I & II/Sr. Divisional Accounts Officer in the States of Arunachal Pradesh, Tripura and Manipur w.e.f. 01.05.2007, all regular DAs/DAOs/Sr.DAOs under the administrative control of the Accountant General (A&E) Meghalaya, Arunachal Pradesh and Mizoram, Shillong are hereby required to exercise option for permanent allocation to the office of their choice in the prescribed Option Form enclosed herewith.

1. The proposed Sanctioned Strength and Person- in- position in the three states i.e. Manipur, Tripura and Arunachal Pradesh is shown below:-

Name of the state	No. of Division in each state	Strength of the cadre and men on roll							
		Sr. DAO		DAO-I		DAO -II		Regular D.A.	
		Sanctioned Strength	Men on roll	Sanctioned Strength	Men on roll	Sanctioned Strength	Men on roll	Sanctioned Strength	Men on roll
Arunachal Pradesh	91	13	16	23	9	23	2	32	0
Manipur	79	12	8	20	4	20	1	27	0
Tripura	52	8	8	13	0	13	0	18	0
AG(A&E) Shillong.	01							01	
	223	33	32	56	13	56	3	78	0

2. The Sanctioned Strength will be determined for the States of Manipur, Tripura and Arunachal Pradesh on the basis of number of existing Divisions for which post of DAs/DAOs/Sr.DAOs have been sanctioned for these States.

Contd..2

*Office of the Chief Examiner
 Board of Revenue
 Meghalaya
 Date 15/12/07
 Page No. 1*

3. Permanent allocation of existing DAs/DAOs & Sr.DAOs to the States of their choice will be made by the present cadre Controlling Authority i.e. the Accountant General (A&E) Meghalaya, etc., Shillong.
4. Allocation of DAs/DAOs/Sr.DAO opting to a particular States will be made on the basis of their seniority in the concerned grade starting from the senior first.
5. If the number of optees for a State is more than the sanctioned posts in a grade, the junior most person in the grade in excess of the sanctioned strength of that State who can not be accommodated in that State against the existing posts shall be posted temporarily to the State for which the number of optees is less than the sanctioned strength. Such persons will be posted to the State for which they have exercised their options on availability of subsequent vacancies in that State.
6. After separation of the cadre, the seniority of the cadre members will be fixed as per the existing inter-se seniority.
7. The vacancies remaining unfilled in a State after separation of cadre will be filled up by the concerned Accountant General office as per Recruitment Rules for the concerned post.
8. Direct recruitment will be done in the deficit State only against the requisition already placed/to be placed to the Staff Selection Commission.
9. After final separation of the cadre, the cadre of Arunachal Pradesh will be controlled by the present Cadre Controlling Authority i.e. Accountant General (A&E) Meghalaya, etc., Shillong till such time a separate Accounts & Entitlement office is not functioning from Itanagar.
10. Employees of the State of Arunachal Pradesh appointed on deputation basis as Divisional Accountant will be under administrative control of the Accountant General (A&E) Meghalaya Shillong till finalisation of court cases pending in different courts / Central Administrative Tribunals or till such time the State Government of Arunachal Pradesh has not taken over the cadre.

11. There is every likelihood of taking over of the cadre of DAs by the State Government of Arunachal Pradesh in the near future.

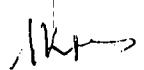
12. All the Divisional Accounts Officer Grade I & Grade II and Sr.Divisional Accountants Officer are to exercise his/her one time option in the enclosed Option Form and submit the same to the undersigned within one month from the date of issue of this Circular.

13. If such option is not received within one month from any person, such person will be allocated to the State for which number of optees in the concerned grade are less than the sanctioned strength.

14. The option once exercised will be treated as final and cannot be revoked under any circumstances.

15. The option to be exercised by the regular Divisional Accounts Officer Grade-I & Grade-II and Sr. Divisional Accounts Officer and not by the Divisional Accountants appointed on deputation basis.

Authortiy:- C&AG's letter No.909-NGE(App)/32-2006 dated 17.11.2006.


Dy. Accountant General (Admn)

Memo No. DA Cell/BOC/2006-2007/927-937

Dated:-

Copy forwarded to for information and necessary action:-

1. The Accountant General (Audit) Tripura, Agartala.
2. The Accountant General (Audit) Manipur, Imphal.
3. The Sr.Dy.Accountant General (A&E) O/o the Sr.Dy.Accountant General (A&E), Tripura, Agartala.
4. The Dy.Accountant General (A&E) O/o the Sr.Dy.Accountant General (A&E) Manipur, Imphal.
5. The Secretary, PWD, I&FC, R.W.D. & Electricity Department, Govt. Tripura, Agartala.
6. The Secretary, PWD, I&FC, R.W.D. & Electricity Department, Govt. Arunachal Pradesh, Itanagar.
7. The Secretary, PWD, I&FC, R.W.D. & Electricity Department, Govt. Manipur, Imphal
8. The Chief Engineer, PWD, I&FC, R.W.D., Electricity Department of the States of Manipur Imphal..
9. The Chief Engineer, PWD, I&FC, R.W.D., Electricity Department of the States of Arunachal Pradesh, Itanagar.
10. The Chief Engineer, PWD, I&FC, R.W.D., Electricity Department of the States of Tripura, Agartala.
11. The Executive Engineer, _____

12. Shri _____
O/o the Executive Engineer _____

13. Spare Copy.

Om Prakash
16/11/07
Sr. Accounts Officer
I/c DA.Cell.

Form of Option

In the event of separation of Divisional Accounts Officers/Sr. Divisional Accounts Officer cadre in the States of Manipur/ Tripura/Arunachal Pradesh,

I, Shri/Smti/Ms _____ working as _____ (designation) under the administrative control of Accountant General (A&E) Meghalaya, Mizoram and Arunachal Pradesh, Shillong do hereby opt to be finally allocated in the State of _____ (name of the State),

under the administrative control of the Accountant General (A&E) _____ in knowing fully that the option so exercised shall be final and no further change in the above option shall be allowed in any case.

Date _____

Station _____

(Signature)

Name _____

Designation _____

Division _____

State _____

SL

- 32 -

Annexure - 10
(Series) 06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

O.A. NO. 115 OF 2005

Shri L. Appal Swami & Ors

-Versus-

Union of India & Ors

WRITTEN STATEMENT ON BEHALF OF THE RESPONDENT NO. 11

I, Shri Jayanta Kumar Bhattacharya, son of late Anil Kumar Bhattacharya, aged about 47 years, presently posted as Finance & Accounts Officer in the Directorate of Accounts, Naharlagun and residing at Naharlagun, P.O. Naharlagun, Arunachal Pradesh do hereby solemnly affirm and state as follows :

1. That a copy of the original application being No. 115 of 2005 has been served upon me wherein I have been arrayed as Party Respondent No. 11, I have read the averments made in the application along with its annexures and understood the contents thereof.
2. That save and except what is specifically admitted in this Written Statement and the statements made in the application which are contrary to and inconsistent with the records shall be deemed to have been denied.
3. That the applicants filed the instant application seeking the relief viz :
 - i) That the applicants who are on deputation entitled to consideration as Divisional Accountant working under different Division offices of the Executive Engineers in the State of Arunachal Pradesh.

*Attested
Bullock
A.D.*

ii) That before dealing with the said relief as prayed for, the deponent deals with different paragraphs made in the instant application for conveniences of the case in hand.

4. That with regard to the statements made in paragraphs 4.1 and 4.3 of the instant application the deponent states that these are matters of record and any statement made therein which are contrary to records shall be deemed to have been denied.

5. That with regard to the statements made in paragraphs 4.4 of the application the deponent states that the State of Arunachal Pradesh through its Principal Secretary (Finance) Government of Arunachal Pradesh has formulated a scheme for taking over the Administrative control of the cadres of Senior DAO/DAO Grade-I/DAO Grade-II and DA of working divisions alleging to PHE/RWD/IFCD/PWD/Power Department of Arunachal Pradesh from the control of Accountant General (A&E) Meghalaya, Arunachal Pradesh, etc. Shillong. The said scheme has been sent to the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc Shillong for taking over of the administrative control of the cadre of Divisional Accountant from the later vide office letter dated 30.7.2005. This has been done in consonance to cabinet decision taken on 28.11.2001.

6. That with regard to the statement made in paragraph 4.5 of the application the deponent states that the question has been dealt with in the scheme which is quoted hereunder :

“2.2. The Divisional Accountants (on deputation) those who have completed the existing terms of deputation will be continued as Emergency Divisional Accountant for the time being as working arrangement. But for their absorption as regular Divisional Accountant they shall have to qualify themselves in the Divisional test examination within two years from the date of taking over the cadre from the

administrative control of the Accountant General (A&E) , Meghalaya, Arunachal Pradesh etc. Shillong, for which they will be given three chances to qualify in the Divisional test examination. If any body fails to qualify in the Divisional test examination, shall be reverted to their parent department as and when qualified hand become available".

The said paragraph of the scheme ha put certain conditions and these conditions are required to be fulfilled in order to get the permanent absorption in the cadre of Divisional Accountant working under different divisions of the Government of Arunachal Pradesh.

Copies of the communication dated 30.7.2005 and the scheme are annexed hereto as Annexure A and B respectively to this Written Statement.

7. That with regard to the statements made in paragraphs 4.6 and 4.7 of the application the deponent states that the Government of Arunachal Pradesh had reiterated its stand for continuation of Divisional Accounts on deputation till the process of taking over administrative control from Accountant General (A&E) Meghlaya, Aruanchal Pradesh etc. Shillong is completed which is evident from Annexure I of the application dated 12.1.2000.
8. That with regard to the statements made in paragraphs 4.8,4.9,4.10,4.11,4.12 and 4.13 of the application the deponent states that these are matters of record and any statement made therein which area contrary to records shall be deemed to have been denied.
9. That with regard to the statements made in paragraphs 4.14,4.15 and 4.16 of the application the deponent states that before submission of the scheme for taking

over of the cadre, the State of Arunachal Pradesh has consented for permanent absorption of the deputationists under the administrative control of the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc. Shillong.

The deponent further states that the Divisional Accountants on deputation be allowed to continue till such time the cadre is taken over by the State Government of Arunachal Pradesh keeping in view of the experience gathered by the serving deputationists and if the scheme is implemented and control of deputationists are taken over by the State of Arunachal Pradesh, the deputationists shall have to qualify themselves for permanent absorption indicated above.

VERIFICATION

I, Shri Jayanta Kumar Bhattacharya, son of late Anil Kumar Bhattacharya, aged about 47 years, presently posted as Finance & Accounts Officer in the Directorate of Accounts to the Government of Pradesh, Naharlagun, do hereby verify that the facts states herein above are true to my knowledge, information and belief derived from relevant records. Nothing substantial to the issue raised by way of the present O.A. has been concealed.

Verify at Guwahati on this day of 26th September, 2005

DEPONENT

Dated 31st July'2005.

To,

The Accountant General (A&E),
 Meghalaya, Arunachal Pradesh, etc,
 Shillong.

Sub :-

Submission of scheme for taking over the administrative control of the
 cadres of Sr. DAO/DAO Grade - I DAO, Grade - II and Divisional
 Accountant - thereof.

Sir,

I am directed to submit herewith the proposed scheme for taking over the
 administrative control of cadre of Divisional Accountants comprising Sr. DAOs / DAOs
 Grade - I & II and Divisional Accountants by the Government of Arunachal Pradesh presently
 vested under your kind control.

I am further directed to state that the State cabinet had since approved the
 proposal to take over the cadre and the Departments of Law & Judicial, Personnel &
 Administrative Reforms of the state have duly vetted the scheme after thorough examination.

In view of the progress as stated above, I am directed to request you to convey
 your approval facilitating smooth taking over of the cadre of DAs / DAOs / DAOs Grade - I & II
 from your kind control.

Kindly acknowledge the receipt of the scheme enclosed in quadruplicate.

Enclo : As stated above.

Yours faithfully

sd/-
 (C.M. Mongmaw),
 Director of Accounts & Treasuries,
 Govt. of Arunachal Pradesh,
 Naharlagun - 791110 (A.P)

Dated _____ July'2005.

Memo. NO. DA/TRY-27/2000

Copy to :

1. P.S. to Principal Secretary (Finance) to the Govt. of Arunachal Pradesh, Itanagar
 for information.
2. The Secretary, Law & Judicial to the Govt. of Arunachal Pradesh for information
 please.
3. The Secretary, Personnel & Administrative Reforms, to the Govt. of Arunachal
 Pradesh, Itanagar for information please.

sd/-
 (C.M. Mongmaw),
 Director of Accounts & Treasuries,
 Govt. of Arunachal Pradesh,
 Naharlagun - 791110 (A.P)

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The Scheme for taking over of the Administrative Control of the Cadres of Sr. DAO/DAO Grade-I/DAO Grade-II and DA of Working Divisions belonging to PHE/RWD/IFCD/PWD/Power Department of Arunachal Pradesh from the control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc. Shillong.

The posts of Divisional Accountants were created by the State Government in the Public Works Department / Rural Works Department / Public Health Engineering Department / Irrigation & Flood Control & Power Department, but the administrative control i.e. appointment, transfer, posting & disciplinary control, etc. vested with the Accountant General (A&E), Meghalaya, Arunachal Pradesh etc. Shillong. The Divisional Accountants comes under the immediate control of the Executive Engineer of the Divisions. They assist the Executive Engineers while rendering accounts to the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong. Their pay and allowances and other service condition are at present governed by the Central Government rules in force, but they are paid from the state Government's exchequer. The question of taking over the cadres of the Divisional Accountants from the administrative control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh etc. Shillong had been under active consideration of the state Government for quite sometimes past in order to have proper control over expenditure and other accounts matters of the works Divisions, since it has become essential for the state Government to have better control on the heavy expenditure incurred in various engineering divisions of the state. Now, the Government of Arunachal Pradesh has decided in pursuance of cabinet decision of the State for taking over of the administrative control of the cadres of Sr. DAO/DAO/DA from the Accountant General (A & E), Meghalaya, Arunachal Pradesh, etc. Shillong.

To take over the cadre of Sr. Divisional Accounts Officers/Divisional Accounts Officers/Divisional Accountants from the administrative control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong, shall be subject to the following terms and conditions.

1. Absorption of DA/DAO and Sr. DAO (Regular) borne on the cadre of the A.G to State Cadre.

1.1 Sr. Divisional Accounts Officers / Divisional Accounts Officers / Divisional Accountants (Regular) borne on the cadre of the Accountant General who are presently working in the State of Arunachal Pradesh may opt to serve in the State cadre on status quo. The willing Sr. Divisional Accounts Officers/Divisional Accounts Officers /Divisional Accountants (Regular) working in the State may submit their options to the Secretary to the Government of Arunachal Pradesh, Department of Finance, Arunachal Pradesh, Itanagar through the concerned Executive Engineers within 2 (Two) months from the date of issue of the 'Notification' under intimation to their parent department.

1.2 The Sr. Divisional Accounts Officers / Divisional Accounts Officers /Divisional Accountants (Regular) who do not opt for state service condition, but willing to continue in the post shall be allowed to serve on standard terms and conditions of deputation duly approved by the state Government for period up to 3 (Three) years which may be extended up to 2 (Two) years in the interest of Public Service. They shall be reverted to their parent Department immediately on expiry of their respective deputation period.

1.3 The Sr. Divisional Accounts Officers/Divisional Accounts Officers /Divisional Accountants (Regular) who opt to serve in Arunachal Pradesh shall continue to be governed by the Central Rules for pension and other retirement benefits as applicable from time to time.

1.4 The inter-se- seniority of the Sr. Divisional Accounts Officers / Divisional Accounts Officers/Divisional accountants (Regular) who opt for the State Service shall be fixed in the state cadre basing on their inter-se- seniority as Sr. Divisional Accounts Officers / Divisional Accounts Officers Grade-I Divisional Accounts Officer Grade-II/Divisional Accountants on the date of taking over of the cadre.

1.5

Sr. Divisional Accounts Officers/Divisional Accounts Officers Grade-I/Divisional Accounts Grade-II/Divisional Accountants (Regular) are now drawing the following scale of pay as per central pay pattern.

A) Divisional Accountant	Rs.5000-150-8000/-
B) Divisional Accounts Officer (Grade-II)	Rs.5500-175-9000/-
C) Divisional Accounts Officer (Grade-I)	Rs.6500-200-10,500/-
D) Divisional Accounts Officer (Sr. Grade)	Rs. 7500-250-12000/-

The cadre of Sr. Divisional Accounts Officers/ Divisional Accounts Officers Grade-I & II/ Divisional Accounts who are working in Arunachal Pradesh on regular basis shall be allowed to continue for drawal of their pay and allowances in the existing scales of pay even after taking over by the state Govt.

1.6

The Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong shall obtain the option in triplicate in the prescribed form as annexed herewith from the Sr. DAO/DAO Grade-I DAO Grade-II/DA borne on his cadre and serving in the state of Arunachal Pradesh on the date of taking over the cadre by the state Government through the Executive Engineer of the Divisions and furnish one copy of each option exercised by the Sr. Divisional Accounts Officers/Divisional Accounts Officers Grade-I Divisional Accounts officers Grade-II/Divisional Accountants to the *Secretary to Government of Arunachal Pradesh, Department of Finance*, on receipt of the options.

1/2.

2.1

Divisional Accountants on Deputation
Divisional Accountants who are working in the works divisions in Arunachal Pradesh on deputation shall be allowed to continue serving in the post of Divisional Accountant on deputation till they complete their normal terms of deputation.

2.2

The Divisional Accountants (on deputation) those who have completed the existing term of deputation will be continued as Emergency Divisional Accountant for the time being as working arrangement. But for their absorption as regular Divisional Accountant they shall have to qualify themselves in the Divisional test examination within two years from the date of taking over the cadre from the administrative control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong, for which they will be given three chances to qualify in the Divisional test examination. If any body fails to qualify in the Divisional test examination, shall be reverted to their parent department as and when qualified hand become available.

3.

Administrative Control
The administrative control of Sr. Divisional Accounts Officers/Divisional Accounts Officers/Divisional Accountants shall be vested with the *Finance Department, Government of Arunachal Pradesh, Itanagar* and will be exercised by the *Secretary, to the Government of Arunachal Pradesh, Department of Finance*.

4.

Recruitment
The state government through Arunachal Pradesh Public Service Commission shall fill up all the vacancies of Divisional Accountants in the works divisions.

5.

5.1

Method of Recruitment:
The Arunachal Pradesh Public Service Commission shall make recruitment to the Cadre of Divisional Accountant by selection on merit adjudged from the following sources through written and competitive and qualifying test called the Initial Recruitment Examination for Divisional Accountant (Annexure-I)

5.2

Age Limit for " Direct Recruitment":

Candidate should not be less than 18 years and more than 28 years of age, provided that the initial age limit may be relaxed up to 33 (thirty three) years incase of APST candidates in accordance with the order of the state government from time to time. In case of existing / working Divisional Accountants, upper age limit is relaxable upto 52 years.

5.3

Education Qualification:

Minimum Educational qualifications for direct recruit shall be a University Degree / graduate with any one of the subjects namely Mathematics, Statistics, Commerce, Economics, from a recognized University.

Note:- Age Limit and Education as prescribed at serial 5.2 & 5.3 above shall not be applicable in case of eligible departmental candidate(s).

5.4

Appointing Authority:-

The Secretary to the Government of Arunachal Pradesh Department of Finance shall be the appointing authority subject to the approval of the Government.

5.5

Probation and Training:-

Candidates recruited through the Initial Recruitment Examination will be on probation for a period of 2 (Two) years before their absorption in the cadre of Divisional Accountant. During this period he/she shall be given training for a period of 6 (six) months in the Administrative Training Institute and thereafter intensive practical training in all aspects of public works accounts for a further period of 6 (Six) months.

After this training , the candidates are required to pass the Divisional test, which will be conducted by Director of Accounts and Treasuries. Till such time as the trainees, they are posted as Divisional Accountant on probation. After passing the Divisional Test Examination supernumerary posts equal to the number of such trainees will be deemed to be created for their absorption on completion of probation period.

6.

Transfer & Posting:-

Divisional Accountants / Divisional Accounts Officers are to serve anywhere within Arunachal Pradesh and are liable for transfer to the establishments of Chief Engineers / Director of Accounts & Treasuries whereon such posts exists.

7.

Transfer of record:-

The Accountant General (A&E), Meghalaya, Arunachal Pradesh etc: Shillong shall take necessary action to transfer the relevant records to the Secretary to the Government of Arunachal Pradesh Department of Finance within 3 (Three) months from the date of issue of the notification.

Sd/-

(Tabom Bam),
Principal Secretary (Finance)
Govt. of Arunachal Pradesh
Itanagar.

(Typed)

Annexure- 11

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIRECTORATE OF ACCOUNTS & TREASURIES
NAHARLAGUN- 791110

No. DA/TRY-27/2000

Dated July' 2005

To,

The Accountant General (A&E)
Meghalaya, Arunachal Pradesh etc,
Shillong.

Sub: - Submission of scheme for taking over the administrative control of the cadres of Sr. DAO/DAO Grade-I DAO, Grade-II and Divisional Accountant- thereof.

Sir,

I am directed to submit herewith the proposed scheme for taking over the administrative control of cadre of Divisional Accountants comprising Sr. DAOs/DAOs Grade I & II and Divisional Accountants by the Government of Arunachal Pradesh presently vested under your kind control.

I am further directed to state that the State cabinet had since approved the proposal to take over the cadre and the Departments of Law, Judicial & Administrative Reforms of the State have duly vetted the scheme after thorough examination.

In view of the progress as stated above, I am directed to request you to convey your approval facilitating smooth taking over of the cadre of DAs/ DAOs/DAOs Grade- I & II from your kind control.

Kindly acknowledge the receipt of the scheme enclosed in quadruplicate.

Endo:- As stated above

Yours faithfully

Sd/-
(C.M. Mongmaw)
Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh,
Naharlagun- 791110 (A.P.)

Memo. No. DA/TRY-27/2000

Dated July' 2005.

*Attested
for
Arunachal*

Copy to:-

1. P.S to Principal Secretary (Finance) to the Govt. of Arunachal Pradesh, Itanagar for information.
2. The Secretary, Law & Judicial to the Govt. of Arunachal Pradesh for information please.
3. The Secretary, Personnel & Administrative Reforms, to the Govt. of Arunachal Pradesh, Itanagar for information please.

Sd/- Illegible

(C.M. Mongmaw)

Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh,
Naharlagun- 791110 (A.P)

90

GOVT. OF ARUNACHAL PRADESH
DIRECTORATE OF ACCOUNTS & TREASURIES
NAHARLAGUN.

NO. DA/TRY/15/99/ Part

Dated Naharlagun, the 15th July'2005.

To,

The Accountant General (A&E),
 Meghalaya, Arunachal Pradesh, etc.,
 Shillong.

Sub : Divisional Accountants on deputation – regarding.

Ref : Your letter No. DA/Cell/1-8/Court Cases/2000-01/147, dated 24.5.2005.

Sir,

I am directed to request you to refer the D.O. No. DA/Cell/1-8/Court Cases/ 2000-01/1909, dated 28.3.03 from Shri E.R. Solomon, Accountant General (A&E) to Shri Otem Dal, Finance Commissioner to the Govt. of Arunachal Pradesh.

2. The Accountant General (A&E) had in his above D.O. letter mentioned that the order of Divisional Bench of Hon'ble Gauhati High Court, Itanagar Permanent Bench, Naharlagun dated 10.2.2005 regarding repatriation of 12 Divisional Accountants to their parent departments in the Govt. of Arunachal Pradesh is not being implemented and had urged this department to immediately request the remaining 19 Divisional Accountants whose cases are pending in the Court/ CAT to withdraw their court case. This department had pursued the matter with representatives from both the group of 19 and 12 Divisional Accountants but nothing specific result is forth-coming.

3. This directorate also acknowledges receipt of Sr. Deputy Accountant General (Admn.) letter No. DA/Cell/1-8/Court Cases/2000 01/147 dated 24.5.2005 stating that in the light of order passed by Hon'ble Gauhati High Court, Itanagar Permanent Bench, Naharlagun, repatriation orders in respect of 12 nos. Divisional Accountants to their parent department are being issued.

4. From the endorsements received from your office, repatriation orders in respect of 12 Divisional Accountants as stated above have been issued by your good office in the month of May'2005.

5. It is to bring to your kind notice that the 12 nos. of Divisional Accountants whose repatriation orders were issued by your good office had made fresh appeal to the Hon'ble CAT for issuing a stay order against the order dated 10.2.2005 issued by Hon'ble High Court, Itanagar Permanent Bench, Naharlagun.

Attest
Smt. A. Devata
Advocate

6. Under this circumstance the office of the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc, Shillong is requested to reconsider its decision on repatriation of the deputationists. The scheme for taking over the administrative control of the cadre of DAs / DAOs by the Government of Arunachal Pradesh is being submitted to your good office within a fortnight for perusal & necessary approval please.

Yours faithfully

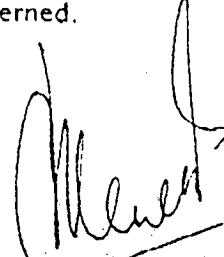
(C.M. Mongmaw)
Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh,
Naharlagun.

Memo. NO. DA/TRY/15/99/ Part

Dated Naharlagun, the ___th July'2005.

Copy to :

1. The Chief Engineer, PWD (E/Z, W/Z) / PHED / IFCD / RWD / Power & DHP Department of Arunachal Pradesh for information with request to convey the matter to all the Executive Engineer concerned.
2. Office copy.


(C.M. Mongmaw)
Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh,
Naharlagun.

25.11.2005

Registered Post

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA, ETC.
SHILLONG :: 793001.

DA Cell/1-1/2000-2001/1509

Dated:- 25.11.2005

To

Shri C.M.Mongmaw,
Director of Accounts and Treasuries,
Government of Arunachal Pradesh,
Naharlagun - 791 110.
Arunachal Pradesh.

Sub:- Scheme for transfer of cadre of DAs/DAOs from the Administrative control
of A.G.(A&E) Meghalaya, etc, Shillong to the Govt. of Arunachal Pradesh.

Sir,

In inviting a reference to this office letter No. DA Cell/1-8/Court case/Vol.II/1045
dated 23.8.2005 on the subject cited above, I am to state that the draft scheme framed by
the C&AG's office regarding proposed transfer of DAs cadre has been received by
this office. A Copy of the draft scheme is forwarded herewith for acceptance of the terms
and conditions embodied in the scheme by Arunachal Pradesh Government.

Comments/suggestion if any, of the government may be communicated to this
office for onward transmission to the O/o the C&AG of India for consideration/approval.
Also the action taken by the State Government on this office letter No. DA Cell/1-
1/2000-2001/1390 dated 31.10.2005 (Copy enclosed) may also please be communicated
at an early date.

Enclo:- As stated above.

Yours faithfully,

A.K.Das

Dy. Accountant General (Admn)

A.K.Das
Dy. Accountant General (Admn)

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Draft Scheme for the transfer of the cadre of Divisional Accountants / Divisional Accounts Officers from the administrative control of A.G.(A&E) Meghalaya, Shillong to the Government of Arunachal Pradesh.

The Government of Arunachal Pradesh has decided to take over the existing cadre of Divisional Accountants / Divisional Accounts Officers from the administrative control of the Accountant General (A&E) Meghalaya, Shillong to its administrative control on the following terms and conditions:

1. Administrative Control:

The administrative control of the Divisional Accountants / Divisional Accounts officers, who are presently governed under the Central Civil Service Rules and are working under the administrative control of Accountant General (A&E) Meghalaya, Shillong shall on their transfer to services of Govt. of Arunachal Pradesh, vest with the Director of Accounts and Treasuries, Govt. of Arunachal Pradesh under Department of Finance who would exercise all the administrative powers like recruitment / promotion / leave / transfers & postings / disciplinary matters etc.

2. Status and composition of the cadre on transfer:

(a) The existing Divisional Accountants / Divisional Accounts Officers under the administrative control of Accountant General (A&E) Meghalaya, Shillong have the following cadre composition :

Sl. No.	Name of the Post / Grade	Scale of Pay (Rs)	Percentage composition of cadre strength
1.	Divisional Accountants (ordinary Grade)	5500-175-9000	35%
2.	Divisional Accounts Officers (Grade-II)	6500-200-10500	25%
3.	Divisional Accounts Officer(Grade-I)	7450-225-11500	25%
4.	Senior Divisional Accounts Officers	7500-250-12000	15%

(b) After taking over to the service of Govt. of Arunachal Pradesh, the existing regular Divisional Accountants / Divisional Accounts Officers would continue to constitute a separate cadre with the existing cadre structure and designations.

3. Option for transfer to service of Govt. of Arunachal Pradesh

(a) After publication of the order for the proposed transfer of cadre in the official Gazette of the State Government, Accountant General (A&E) Meghalaya, Shillong shall call upon all the regular Divisional Accountants / Divisional Accounts Officers of the combined cadre, who find place, on the date of Gazette Notification, in the Gradation list maintained by his office to exercise their option in the prescribed proforma appended herewith through the respective executive engineers within a period of two month for going over to the service of the State Govt. of Arunachal Pradesh or for their continuance in the Central Government Service under the administrative control of A.G.(A&E) Meghalaya. The option so exercised shall be final and in no case whatsoever it shall be altered. Those who do not exercise such option within the specified period for whatever reasons shall be deemed to have made an option to remain in the Central Govt. Service under the Administrative control of A.G.(A&E) Meghalaya. The pension and other retirement liabilities of those who opt for the State Service shall be borne by the Govt. of Arunachal Pradesh.

(b) Those Divisional Accountants / Divisional Accounts Officers who opt for their continuance in the Central Government Service under the administrative control of the A.G. (A&E) Meghalaya will be posted in Maitupur / Tripura.

not received

(c) The employees of office of the Accountant General (A&E) Meghalaya, Shillong and the employees of State Government who are on deputation to the posts of Divisional Accountants / Divisional Accounts Officers shall not be allowed to exercise any option to go over to the state Govt. Such employees, if required by the state Govt., may be allowed to serve on the standard terms and conditions of deputation duly approved by the State Govt.

4. Regulation of Conditions of service

Subsequent to transfer to the State Govt., the conditions of service of the existing Divisional Accountants / Divisional Accounts Officers shall be regulated as follows:

(i) **Scales of Pay-** Existing Divisional Accountants / Divisional Accounts Officers shall continue to be placed in their existing pay scales. However, in the event of any revision of pay scales of existing Divisional Accountants / Divisional Accounts Officers by the Govt. of India with effect from a date prior to the date of taking over the cadre control, the existing incumbents shall be entitled to such revised scales of pay from the said date. Any subsequent revision of pay scale by the State Govt. shall be applicable to them.

(ii) **Age of Superannuation-** Since the age of Superannuation in respect of existing Divisional Accountants / Divisional Accounts Officers working under the administrative control of A.G. (A&E) Meghalaya is 60 years as applicable to the Central Govt. employees, they shall be, as a special dispensation, allowed a general extension of service without any discrimination for two years over the existing age of superannuation of 58 years applicable to the employees of state Govt. of Arunachal Pradesh, subject to the condition that the retirement age of the Divisional Accountants / Divisional Accounts Officers transferred to the State Service will be as is ordered by the Central Govt. from time to time for their employees.

(iii) **Seniority under State Govt.-** The inter-se seniority of Divisional Accountants / Divisional Accounts Officers taken over to the cadre of State Govt. shall continue to be the same as existing on the date of taking over the cadre by the State Govt.

(iv) **Recruitment-** The recruitment to the post of Divisional Accountant after taking over the cadre by the State Govt. would be as per policy decided by the govt. of Arunachal Pradesh.

(v) **Promotions-** After taking over the cadre, the State Govt. shall formulate suitable rules under the Arunachal Pradesh Service Rules to provide adequate promotional avenues for the cadre which shall, however, not be less advantageous than what is available under the administrative control of A.G.(A&E) Meghalaya. Till such rules are framed, the promotions shall be regulated by the extant rules / instructions applicable prior to the date of taking over the cadre.

(vi) **Training / Departmental Examination -** State Govt. shall, with a view to provide adequate qualified manpower to the taken over cadre of Divisional Accountants / Divisional Accounts Officers, evolve a system of theoretical / practical training in Public Works Accounting system and functioning of Public Works Divisions and a suitable departmental examination comparable to the existing training and examination to ensure that the existing quality and regularity of rendition of accounts to the A.G.(A&E) Meghalaya is maintained.

(vii) **Transfers and postings-** The transfer and postings of Divisional Accountants / Divisional Accounts Officers shall be made by the State Government. No employee from the state Govt. shall be posted to the regular charge of any division unless he / she has completed the special training required in Public Works Accounting system as well as the functioning of the Public Works Divisions and has subsequently qualified in an appropriate departmental examination to be introduced by the State Govt. of Arunachal Pradesh as referred to in clause 4(VI). Notwithstanding this provision, the Director of accounts and Treasuries, Arunachal Pradesh Govt. shall have the powers to appoint any employee of the State Govt. as Divisional Accountant / Divisional Accounts Officer, on a temporary and ad-hoc basis for a specified period, till the post is filled by regular qualified personnel.

(VIII) Disciplinary Authority- Subsequent to the transfer of the cadre to the state Govt. the Director of Accounts and Treasuries, Arunachal Pradesh Govt. shall be the disciplinary authority in respect of Divisional Accountants / Divisional Accounts Officers.

(IX) Reporting and Reviewing Officers- The Executive Engineers of the various divisions shall continue to be the reporting officer for the purpose of writing of Annual Confidential Reports in respect of Divisional Accountants / Divisional Accounts Officers working under them. The EA/C&AO of the concerned department shall be the Reviewing Officer and Director of Accounts and Treasuries, Arunachal Pradesh shall function as the accepting authority.

5. Transitional Provisions- Till such time the State Govt. frames appropriate rules concerning conditions of service of the taken over cadre, the incumbents shall be governed by the rules hitherto in force.

(e) Power to relax- Where the Govt. of Arunachal Pradesh is of the opinion that it is necessary or expedient to do so, it shall, after consultation with the Comptroller & Auditor General of India, by an order for reasons to be recorded in writing, relax any of the provisions of these terms and conditions with respect to any class or category of persons.

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
GUWAHATI BENCH, GUWAHATI**

IN THE MATTER OF

IN O.A NO. 130/2007

**SHRI TASHI NAMGEY AND OTHERS -
APPLICANTS**

-VS-

THE UNION OF INDIA & OTHERS -
RESPONDENTS

AND

IN THE MATTER OF :

WRITTEN STATEMENT SUBMITTED BY THE
RESPONDENTS NUMBERS 1 AND 2.

WRITTEN STATEMENTS

The humble Respondents submit their written statement as follows :-

1. That with regard to statements made in paragraphs 1 to 3 of the Original Application, the Respondents humbly submit that they have no comments to offer.
2. That with regard to statements made in paragraph 4.1 of the Original Application, the Respondents humbly submit that the Applicants are employees of the Government of Arunachal Pradesh who were appointed on deputation basis for a specified period only.
3. That with regard to statements made in paragraph 4.2 of the Original Application, the Respondents humbly submit that they have no comments to offer.
4. That with regard to the statement made in paragraphs 4.3 and 4.4 of the Original Application, the Respondents humbly submit that the Applicants are regular employees of the Government of Arunachal Pradesh. Since there were vacancies in the cadre of Divisional Accountants administered

Filed by
The respondents
through
S. C. G. S. C.

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by Respondent No. 2 and ~~since direct recruitment~~ (as provided in the Recruitment Rules 1988 for Divisional Accountants) through the Staff Selection Commission to fill up vacancies would take time, Respondent No. 2 from time to time called for applications from the experienced staff of Public Works Department, PHE, RWD, I&FC, Electricity Divisions serving under the State Governments of Tripura, Arunachal Pradesh and Manipur who were willing to serve as Divisional Accountants on deputation basis in the States of Tripura, Arunachal Pradesh and Manipur. Accordingly, the Applicants have been selected and posted as Divisional Accountant on deputation basis under the administrative control of Respondent No. 2. The letter of Respondent No. 2, while appointing the Applicants as Divisional Accountant on deputation categorically stated that the period of deputation was initially for one year and that the Applicants were liable to work as a Divisional Accountant on deputation basis in any of the three States of Tripura, Arunachal Pradesh and Manipur. The said letter also stated that the period of deputation could be extended for a maximum period upto three years and in no case it will be extended beyond three years. However, the Applicants are still continuing in their deputation posts.

Recruitment Rules 1988 (Appendix I)

Appointment letter dated 5/2/1997 (Appendix II)

5. That with regard to the statement made in Paragraphs 4.5 and 4.6 of the Application, the Respondent No. 2 humbly submits that (in January 2000) the Government of Arunachal Pradesh submitted a proposal to transfer the cadre of Divisional Accountants to the control of the Director of Accounts & Treasuries, Govt. of Arunachal Pradesh. and stated that the formal notification in this regard would be communicated by the State Govt. in due course vide their letter dated 12.1.2000. However, no such notification was issued by the Govt. of Arunachal Pradesh till date. It may be pointed out here that State Govt. cannot unilaterally take over the

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cadre of the Divisional Accountants which is under the control of any State Accountant General without the prior consent and approval of the Comptroller & Auditor General of India. Only after the State Govt. accept all the terms and conditions laid down by the C&AG of India for such transfer and with the approval of the Comptroller and Auditor General of India, the administrative control of the cadre of Divisional Accountant can be taken over by a State Govt. The Respondent No. 2 humbly submits that on completion of the Applicant's deputation period, the repatriation order to their parent department were issued to the Applicants. However, the Applicant, instead of reporting back to their parent department filed a petition in Gauhati High Court which was transferred to CAT, Guwahati against the repatriation order. The Hon'ble CAT vide its order dated 22/6/2001 passed an order that as the State Govt. of Arunachal Pradesh had taken a decision to absorb the Applicants in the state cadre by order dated 12/1/2001 nothing is left to be decided by the Hon'ble CAT. Thereafter, the Respondent No. 2 filed a writ petition before the Hon'ble Gauhati High Court challenging the impugned judgement of the learned Tribunal vide WPC (C) No. 3992/2002.

6. That with regard to the statement made in paragraph 4.7 of the Application, the Respondents humbly submit that as stated earlier, the Government of Arunachal Pradesh had in January 2000 (vide its letter No. DA/TRY/15/99 dated 12/1/2000) informed Respondent No. 2 that the take over the cadre of Divisional Accountant was under active consideration. Thereafter, the State Government of Arunachal Pradesh did not initiate any further move to take over the cadre of Divisional Accountants in the State of Arunachal Pradesh. After more than two years, the Commissioner (Finance), Govt. of Arunachal Pradesh vide his letter No. DA/TRY/15/99 dated 11/3/2002 requested this office that the Divisional Accountants who were appointed on deputation basis may be allowed to continue as Emergency Divisional Accountants for the time being as a working arrangement. But for their absorption on regular basis

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they will be given chance to qualify themselves in the Divisional Test Examination which will be conducted by the State Govt. of Arunachal Pradesh through the authorised officer of the State Govt. after taking over of the administrative control of the cadre of Divisional Accountants / Divisional Accounts Officer / Senior Divisional Accounts Officer of Works Divisions belonging to PWD/PHE/IFCD/RWD and Power Departments of Arunachal Pradesh.

More than four years had elapsed but the State Government of Arunachal Pradesh has not initiated any further move to take over the cadre of Divisional Accountants in the States from the administrative control of the Accountant General (A&E). However, the Director of Accounts and Treasuries, Govt. of Arunachal Pradesh vide his letter No. DA/TRY/27/2000/1060-63 dated 30/7/2005 has forwarded a scheme stating that the Govt. of Arunachal Pradesh has decided in pursuance of Cabinet decision of the State Government to take over administrative control of the cadre, of Divisional Accountants / Divisional Accounts Officer / Senior Divisional Accounts Officer from the Accountant General (A&E), Meghalaya etc. Shillong. The said scheme was forwarded to the Comptroller and Auditor General of India for a decision. The Comptroller and Auditor General of India in turn prepared a modified scheme based on the state government's proposal which was forwarded to the state government by this office under letter No. DA Cell/1-1/2000-2001/1509 dated 25.11.2005 for acceptance/comments. The state government was reminded vide letter No. DA Cell/1-1/2000-2001/28 dated 28.4.2006 and letter No. DA Cell/1-1/2000-2001/96 dated 6.6.2006 for its response to the scheme to which till date reply is awaited. It is again humbly submitted that the post of Divisional Accountant to which Applicant was appointed on deputation basis is a Civil Post under the Union of India. The handing over of the Divisional Accountants cadre from administrative control of Accountant General cannot take

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place without the consent of the Comptroller and Auditor General of India.

Letter No. DA/TRY/15/99 dated 12/1/2000 (Appendix III)

Letter No. DA/TRY/15/99 dated 11/3/2002 (Appendix IV)

Letter No. DA/TRY/27/2000/1060-63 dated 30/7/2005 (Appendix V)

7. That with regard to the statement made in paragraph 4.8 of the application, the Respondent No.2 humbly submit that in this connection in reply to letter No. DA /TRY/Part/15/99 dated 12.4.2005 (Appendix- VI) received from the Director of Accounts & Treasuries, Govt. of Arunachal Pradesh, then reaffirmed vide letter No. DA Cell/108/Court case/2000-2001/147 dated 24.5.2005 (Appendix- VII) the decision to repatriate 12 Divisional Accountants on deputation in the light of the Honble Guwahati High court, Itanagar Bench order dated 1.2.2005 and repatriation orders had been issued to 12 Divisional Accountants. However, these 12 deputationist had filed petition in the Hon'ble Tribunal vide O.A. No.114/2005, 115/2005 and O.A. No.238/2005 for absorption under the administrative control of the Respondent No.2. The Hon'ble Tribunal vide his common judgement dated 21.3.2007 held that " the Govt. of Arunachal Pradesh have proposed a scheme for taking entire Accounts set up from the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc., Shillong and the proposal is under active consideration but final approval is awaited. Accordingly we direct the Applicants to make individual comprehensive representation before the concerned Respondents forthwith and on receipt of such representations, the said Respondents shall consider and dispose of the same and take a decision thereon within a time frame of three months" (Appendix -VIII) However, no such representation have been received by the Respondent No.2 till date.

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Guruvar = Tyahar

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No. DA /TRY/Part/15/99 dated 12.4.2005 Appendix-VI.

DA Cell/1-8/Court case/2000-2001/147 dated 24.5.2005 -Appendix- VII

Hon'ble CATs order dated 21.3.2007 – Appendix - VIII

8. That with regard to the statement made in Paragraph 4.9 of the Application, the Respondent No. 2 humbly submits that the Recruitment Rules for Divisional Accountants do not provides for such absorption and all the Divisional Accountants on deputation after completion of their deputation periods are required to be repatriated back without any exceptions. The Comptroller and Auditor General of India has also confirmed that the Recruitment Rules for Divisional Accountants cadre do not provide such absorption. The Respondent No.2 humbly submits that on compliance of the Government of India ,Ministry of Personnel, Public Grievances and pension's Office Memorandum No.AB14017/30/2006-Estt.(RR) dated 29.11.2006 the recovery orders of excess drawal of pay and allowance on over stayal on deputation periods were issued to these deputationist as their deputation term expired long back and denied to join in their parent department.
9. That with regard to the statement made in paragraph 4.10 of the application, the Respondents humbly submit that the Director of Accounts and Treasuries vide his letter' No. DA/Try-27/2000/1060-63 dated 30.7.2005 had forwarded a scheme stating the cabinet decision of the State Government for taking over administrative control of the Cadre of Sr.DAOs/DAOs/DAs from the Accountant General (A&E) Meghalaya, etc Shillong which was sent to the Comptroller and Auditor General of India who has prepared a draft scheme taking into account of the regular Sr.DAOs/DAOs posted in the Arunachal Pradesh.The said scheme was forwarded to the Govt. of Arunachal Pradesh for approval/comments The response of the Government of Arunachal Pradesh is still pending.
10. That with regard to the statement made in paragraph 4.11 of the application, the Respondents humbly submit that the Financial

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Commissioner, Government of Arunachal Pradesh was informed vide D.O. letter No. DA Cell/1-8/Court Case/2000-2001/1909 dated 28/3/2005 that the question of absorption of the Divisional Accountants on deputation was under consideration by the office of the Comptroller and Auditor General of India. Subsequent to this, the Comptroller and Auditor General of India had confirmed vide D.O. letter No. 425 NGE(APP)/10-2005 dated 6/7/2005 (Appendix -IX) that the question of absorbing the Divisional Accountants in the Divisional Accountants cadre had been examined, but it was not found possible as the Recruitment Rules of Divisional Accountants do not provide for such absorption. The Director of Accounts and Treasuries vide his letter No. DA/Try-27/2000/1060-63 dated 30.7.2005 had forwarded a scheme stating the cabinet decision of the State Government for taking over administrative control of the Cadre of Sr.DAOs/DAOs/DAs from the Accountant General (A&E) Meghalaya, etc Shillong. The Comptroller and Auditor General of India has prepared a draft scheme taking into account of the regular Sr.DAOs/DAOs posted in the Arunachal Pradesh. The said scheme was forwarded to the Govt. of Arunachal Pradesh vide this office letter No. DA Cell/1-1/2000-2001/1509 dated 25.11.2005 (Appendix -X) for approval/comments. The reply is still awaited.

D.O. letter No. 425 NGE(APP)/10-2005 dated 6/7/2005 Appendix -IX

letter No. DA Cell/1-1/2000-2001/1509 dated 25.11.2005 Appendix -X

11. That with regard to the statement made in paragraphs 4.12 and 4.13 of the application, the Respondents humbly submit that in compliance of the D.O. P&T circular dated 29.11.2006 the orders for excess recovery of pay & allowances drawn on overstay on deputation periods was issued to these Applicants vide this office letter No. DA Cell /2-46/DDA/Vol.III/2007/10-15 dated 5.4.2007 (Appendix - XI) as they have been continuing in the deputation post on expiry of deputation terms.

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Further, the DO P&T's instructions are also equally applicable to all employees while over stayal on deputation.

letter No. DA Cell /2-46/DDA/Vol.III/2007/10-15 dated 5.4.2007 Appendix - XI

12. That with regard to the statement made in paragraphs 4.13 , 4.14 and 15 of the application, the Respondents humbly submit that on compliance of the Hon'ble Tribunal's interim order dated 25.5.2007 passed in this O.A. the implementation of Government of India ,Ministry of Personnel, Public Grievances and pension's Office Memorandum No.AB14017/30/2006-Estt.(RR) dated 29.11.2006 has been kept in abeyance until further orders and the concerned Chief Engineers have been requested to communicate the action taken in this regard immediately vide letter No. DA Cell/2-46/DDA/Vol.III/ 86-90 dated 29.6.2007 to all the Chief Engineers, Executive Engineers of the Govt. of Arunachal Pradesh and the Divisional Accountants on deputation.

letter No. DA Cell/2-46/DDA/Vol.III/ 86-90 dated 29.6.2007 Appendix-XII

13. That with regard to the statement made in paragraph 4.16 of the application, the Respondents humbly submit that they have no comments to offer.

Grounds for relief(s) with legal provisions

14. That with regard to the statement made in paragraphs 5.1, 5.2, 5.3, 5.4, 5.5, 5.6, 5.7 of the application, the Respondents humbly submit that they are not entitled to get relief as they are continuing in the Deputation post on expiry of the deputation terms against the rule.

In view of the facts and circumstances stated above, the Respondents most respectfully and humbly pray that the present Application as filed be dismissed and the interim order dated 25.5.2007 granted in the case be vacated and order dated 5.4.2007 be allowed to be implemented.

15. That with regard to the statement made in paragraph 6 & 7 of the application, the Respondents humbly submit that they have no comments to offer

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Gauhati, Assam

Verification

I, Shri J. P. Rajak, Sr. Deputy Accountant General (Admn), Office of the Accountant General (A&E), Meghalaya, Arunachal Pradesh and Mizoram Shillong do hereby solemnly declare that the statements made above in the written statement are true to my knowledge, belief and information and I sign the verification on 18th of September, 2007 at Shillong and I have not suppressed any material facts.


Deponent.

(Department of Expenditure)

New Delhi, the 8th September, 1980.

G.S.R. 749 - In exercise of the powers conferred by clause (5) of article 148 of the Constitution, and after consultation with the Comptroller and Auditor General of India, the President hereby makes the following rules to regulate the method of recruitment to the post of Divisional Accountant under the cadre control of the Accounts and Entitlement Offices of the Indian Audit and Accounts Department, namely :-

1. Short title and commencement - (1) These rules may be called the Indian Audit and Accounts Department (Divisional Accountant) Recruitment Rules, 1980.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay. - The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications, etc. - The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns 5 to 14 of the said Schedule.

4. Disqualifications - No person, -

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, ~~whether such marriage is permissible under the personal law applicable to such a person and the other party to the marriage and that there are other grounds for so doing, exempting any person from the operation of this rule.~~

Provided that the Comptroller and Auditor General of India may, if satisfied that such marriage is permissible under the personal law applicable to such a person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax - Where the Comptroller and Auditor General of India is of the opinion that it is necessary or expedient so to do, he may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving - Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard as applicable to persons employed in the Indian Audit and Accounts Department.

SCHEDULE

Name of post	No. of post	Classification	Scale of pay	Whether selecti- on post of added or non- years of selecti- service ad- on post missible under rule 30 of the Central Civil Ser- vice(Pen- sion) Rules 1972
True Copy N. C. P. D. Advocates				
1.	2.	3.	4.	5.
6.				
				Contd. on p. 2

2.	3.	4.	5.	6.
2504*(1988) General *Subject to Central variation dependent on work- load.	Rs. 1400-40- 1600-50- Service 2300-E8-60 Group 'C' -2600 Non-Gazetted Ministerial	Not applicable	No	

Age limit for direct recruits educational qualifications required for direct recruits. Whether age and period of probation, if any, prescribed for direct recruits will apply in case of promotedees.

7.	8.	9.	10.
Between 18 and 25 years Note: The crucial date for determining age limit shall be as advertised.	Bachelor's degree of a recognised University. Note: The educational qualifications is relaxable under the orders of the Comptroller and Auditor General of India for specified categories of staff in the Indian Audit and Accounts Department and State Public Works Accounts Clerks.	Not applicable	2 years

Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods.

In case of recruitment by promotion/deputation/transfer grades from which promotion/deputation/transfer to be made.

11. 12.

Direct Recruitment.

As stated in column 11

Note: 1. The direct recruits will be selected on the basis of an entrance examination conducted by an authority/by the Comptroller and Auditor General of India. During the period of probation, they should qualify in the prescribed Departmental Examination.

Note: 2. Vacancies caused by the incumbent being away on transfer on deputation or long illness or study leave or under other circumstances for a duration of one year or more may be filled on transfer on deputation from -

(i) Accountants (Rs.1200-2040) and senior Accountants (Rs.1400-2600) (belonging to the Accounts and Entitlement Office in whose jurisdiction the vacancies have arisen) who have passed the Departmental Examination for Accountants and have 5 years regular service as Accountant/Senior Accountant including 2 years experience in Works section or

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1) State Public Works Clerks holding posts equivalent to or comparable with that of Accountant/Senior Accountant on a regular basis for 5 years including 2 years experience in Public Works Accounts.

2. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/Department of the Central Government shall ordinarily not exceed 3 years.

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If a Departmental Promotion Committee exists, what circumstances in which Union Public Service Commission is to be consulted in making recruitment.

13. 14.

Group 'C' Departmental Promotion Committee (for confirmations) consisting of :- Not applicable

(1) Senior Deputy Accountant General/Deputy Accountant General (dealing with the cadre of Divisional Accountants);

(2) Any other Senior Deputy Accountant General or Deputy Accountant General or officer of equivalent rank (from an office other than the one in which confirmations are considered);

(3) An Accounts Officer.

Note: These senior officer amongst (1) and (2) above shall be the Chairman.

P.No. A-12018/13/88-EG-1)

43 (3) 2
V
OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC. SHILLONG.

E.O. NO. DA. CELL/ 96

Dated. 24.07.78

Consequent on his selection for the post of Division 1 Accountant (on deputation basis) in the Pay scale of Rs. 5000/-150-8000/- in the combined cadre of Division 1 Accountants under the administrative control of the office of the Accountant General (A&E) Meghalaya etc., Shillong, Shri

Tashi Namgyer, UDC at present working in the Office of the Executive Engineer, Bomdila Division PWD, Bomdila, Arunachal Pradesh is appointed to the post of Divisional Accountant on deputation basis and posted in the Office of the Executive Engineer, Sapta PWD, Sapta, Arunachal Pradesh.

2. This offer of appointment is subject to the acceptance of all the terms and conditions stipulated in this appointment letter.

3. Shri Tashi Namgyer UDC will have to join to the post of Divisional Accountant in the C/o the Executive Engineer, Sapta PWD, Sapta, Arunachal Pradesh within 30 days, from the date of

issue of this order, failing which this offer of appointment as Divisional Accountant on deputation, will automatically stand cancelled and position may be offered to some other eligible and selected candidate.

4. No request for extension of joining time, shall ordinarily be entertained.

5. Before joining as Divisional Accountant on deputation Shri Tashi Namgyer is directed to submit his acceptance to the offer of appointment (Acceptance letter is to be addressed to the A.G. (A&E) Meghalaya etc., Shillong) and in the letter of acceptance to the offer he will also have to intimate clearly that he has accepted all the terms and conditions stipulated in the appointment letter. The letter of acceptance is to be submitted to the Executive Engineer Sapta PWD, Sapta, Arunachal Pradesh for onwards transmission to the Accountant General (A&E) Meghalaya etc., Shillong.

Contd... P/2....

*True copy
N. C. P. S.
Advocate*

10/18
21/10/1987
6. The period of deputation of Shri Tashi Namgyal

will be for a duration of 1(one) year only, from the date of joining as Divisional Accountant on deputation and no way he shall accrue any right to claim for permanent absorption as Divisional Accountant. The period of deputation may be extended up to 3 years, if his service is considered to be needed. but in no case, the period of deputation will be extended beyond the period 3 years.

7. No representation to change of place of posting will be entertained, under any circumstances.

8. The pay and deputation (duty) allowances in respect of Shri Tashi Namgyal will be governed by the Government of India, Ministry of Finance Grievances and Pension (Department of Personnel and Training) letter No.2/12/87-Estt(Pay-II) dated 29.4.1980. and as amended and modified from time to time. While on deputation Shri Tashi Namgyal may elect to draw either the pay in the scale of pay of the deputation post or his basic pay in the parent cadre plus personnel pay, if any, plus deputation (duty) allowance. Shri Tashi Namgyal, on deputation, should exercise option in this regard within a period of 1(one) month from the date of joining the assignment (i.e. the aforesaid post of deputation). The option once exercised by Shri Tashi Namgyal shall be treated as final and cannot be altered/changed later under any circumstance whatsoever.

9. The Dearness Allowance, CCA, Children Education Allowance, T.A., L.T.C., Leave, Pension, etc will be governed by the Govt. of India, Ministry of Finance OM Mo.F1(6)E-IV(A) 62 dtd.7.12.1962 (incorporated as Annexure to Govt. of India decision No.L in Appendix 31 of Choudhury's G.S.R. Volume IV (13th Edition) and as amended and modified from time to time).

10. Shri Tashi Namgyal on deputation will be liable to be transferred to any place within the state of Arunachal Pradesh, Manipur and Tripura, in the combined cadre of Divisional Accountants under the administrative control of the Accountant General(A&E) Meghalaya etc., Shillong.

3 - 15

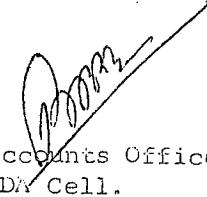
(3)

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(56)

109

ix. Prior concurrence of this office must be obtained by the Divisional Officer before Shri Tashi Namgyey (on deputation) is entrusted additional charges, appointed or transferred to a Post/Station other than that cited in this Establishment Officer.


Senior Accounts Officer,
i/c DA Cell.

Memo No. DA Cell/2-49/94-95/1043-1049 Dt. 27.7.98

Copy forwarded for information and necessary action to :-

1. The Chief Engineer PWD Deptt. Itanagar Govt. of Arunachal Pradesh, Itanagar. He is requested to release Shri Tashi Namgyey and instruct him to join in the O/o the Executive Engineer, Seppa PWD, Seppa, Arunachal Pradesh. He is also requested to forward to this office the copy of the release order.

2. The Chief Engineer,

3. The Executive Engineer, Bomdila Division

PWD, Bomdila; Arunachal Pradesh

He is requested to release Shri Tashi Namgyey

and instruct him to join in the O/o the Executive Engineer Seppa PWD; Seppa; Arunachal Pradesh.

4. The Executive Engineer, Seppa PWD; Seppa

Arunachal Pradesh. He is requested to intimate the date of joining of Shri Tashi Namgyey.

He is requested to forward the offer of acceptance of

Shri Tashi Namgyey as mentioned

Para 5 of this appointment letter. Unless the offer of

acceptance is submitted by Shri Tashi Namgyey

he is not to be allowed to join in his Division.

5. Shri Tashi Namgyey

Executive Engineer, Bomdila Division; PWD; Bomdila

He is directed to join within 30 days, in the O/o the

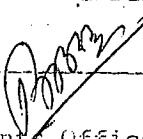
Executive Engineer, Seppa PWD; Seppa; Arunachal Pradesh

He is also directed to submit his acceptance of offer as mentioned in Para 5 of this appointment letter and arrange to forward the same to this office.

6. P.C. File of Shri Tashi Namgyey

7. E.O. File.

8. S.C. File.


Senior Accounts Officer.



GOVERNMENT OF ARUNACHAL PRADESH

Appendix - III

ITS
(O)
(R)

No. DA/TRY/15/99

Director of Accounts & Treasuries
Naharlagun-791 110

Dated, the 12th Jan 2000

To,

The Accountant General (A&E),
Arunachal Pradesh, Meghalaya, etc.,
Shillong - 793 001.

Sub : Transfer of the Cadre of Divisional Accounts
Officer / Divisional Accountants to the State of
Arunachal Pradesh - regarding.

Sir,

It was under active consideration of the Government of Arunachal Pradesh for sometime to take over the Cadre of the Divisional Accounts Officers / Divisional Accountants of the Works Department totaling 91 (Ninety one) posts from the existing combined cadre being controlled by you. Now, the Government of Arunachal Pradesh has decided to take over the above said Cadre under the direct control of the Director of Accounts & Treasuries, Govt. of Arunachal Pradesh, with immediate effect.

Persons those who are borne on regular basis in the cadre and opt to come over to Arunachal Pradesh state Cadre, will be taken over on status quo subject to acceptance of the state Government. It is also decided that henceforth no fresh Divisional Accountant(s)-on deputation will be entertained. Cases of those who are presently on deputation and serving in this state shall be examined at this end for their future continuation even after completion of the existing term of deputation.

It is, therefore, requested to take necessary action at your level so that the process of the transfer of the Cadre along with the willing personnel can be completed immediately.

Formal notification is under issue and shall be communicated in due course.

Yours faithfully,

12/1/2000
(Y. Megu)
Director of Accounts & Treasuries
& Ex-Officio Dy. Secy. (Finance),
Govt. of Arunachal Pradesh,
NAHARLAGUN.

True (Copy)
N. C. D.
Advocate

GOVT OF ARUNACHAL PRADESH
DIRECTORATE OF ACCOUNTS & TREASURIES
NAHARLAGUN

RECD. REC'D.

NO. DA/TRY/15/99

Dated Naharlagun the 11th March '02

To,

The Accountant General (A&E)
Meghalaya, Arunachal Pradesh etc.,
Shillong

Sub:- Continuation of service in respect of the Divisional Accountant on deputation.

Sir,

I would like to inform you that the state cabinet of Arunachal Pradesh has already taken a decision for taking over of the administrative control of the cadres of Sr.DAO/DAO/DA of works divisions belonging to PWD/PHED/IFCD/RWD and Power department of Arunachal Pradesh. In order to ensure smooth transition of the controlling authority of the said cadres a scheme has already been formulated which is being submitted to you shortly for obtaining approval of the appropriate authority for issuance of a formal 'Notification'.

Meanwhile you are requested for not to make any fresh recruitment to the post of the Divisional Accountants against the Works divisions of the State of Arunachal Pradesh which is in continuation to our letter No. DA/TRY/15/99 dated 15/11/99. Fresh recruitment of the Divisional Accountants will be made by the state government through Arunachal Pradesh Public Service Commission. Therefore the Divisional Accountants those who are appointed by you on deputation from the state service of Arunachal Pradesh may be allowed to continue as Emergency Divisional Accountants for the time being as a working arrangement. But for their absorption on regular basis they will be given chance to qualify themselves in the Divisional Test examination which will be conducted by the state government through the authorized officer of the state government after taking over the administrative control of the cadres.

Yours faithfully,

(A.K. Guha)

Commissioner (Finance)
Govt. of Arunachal Pradesh
Itanagar.

Dated Naharlagun the 11th March '02.

Memo No: DA/TRY/15/99/

Copy to :-

1). The Chief Engineer, PWD (E/Z, W/Z)/PHED/IFCD/RWD and Power Department of Arunachal Pradesh for information.

-18-

-2-

2). All Executive Engineers, PWD/PHED/IFCD/RWD & Power department of Arunachal Pradesh for information. They are requested for not to release the Divisional Accountants, who are on deputation from the state service of Arunachal Pradesh, on expiry of their deputation term, until further order from this end.

Q

(A.K. Guha)
Commissioner, (Finance)
Govt. of Arunachal Pradesh
Itanagar.

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all/Inward/72 dt. 17.8.05

Appendix - V

GOVERNMENT OF ARUNACHAL PRADESH

OFFICE OF THE DIRECTORATE OF ACCOUNTS & TREASURIES

NAHARLAGUN - 791110

NO. DA/TRY-27/2000/1060-63

Dated 26 July 2005.

To,

The Accountant General (A&E),
Meghalaya, Arunachal Pradesh, etc,
Shillong.

Sub :-

Submission of scheme for taking over the administrative control of the
cadres of Sr. DAO/DAO Grade - I DAO, Grade - II and Divisional
Accountant - thereof.

Sir,

I am directed to submit herewith the proposed scheme for taking over the
administrative control of cadre of Divisional Accountants comprising Sr. DAOs / DAOs
Grade - I & II and Divisional Accountants by the Government of Arunachal Pradesh presently
vested under your kind control.

I am further directed to state that the State cabinet had since approved the
proposal to take over the cadre and the Departments of Law & Judicial, Personnel &
Administrative Reforms of the state have duly vetted the scheme after thorough examination.

In view of the progress as stated above, I am directed to request you to convey
your approval facilitating smooth taking over of the cadre of DAs / DAOs / DAOs Grade - I & II
from your kind control.

Kindly acknowledge the receipt of the scheme enclosed in quadruplicate.

Enclo : As stated above.

Yours faithfully

(C.M. Mongmaw),
Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh,
Naharlagun - 791110 (A.P)

Memo. NO. DA/TRY-27/2000

Dated 26 July'2005.

Copy to :-

1. P.S. to Principal Secretary (Finance) to the Govt. of Arunachal Pradesh, Itanagar
for information.
2. The Secretary, Law & Judicial to the Govt. of Arunachal Pradesh for information
please.
3. The Secretary, Personnel & Administrative Reforms, to the Govt. of Arunachal
Pradesh, Itanagar for information please.

True Copy
N.C. Basu
Advocate

(C.M. Mongmaw),
Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh,
Naharlagun - 791110 (A.P)

20

The Scheme for taking over of the Administrative Control of the Cadres of Sr. DAO/DAO Grade-I/DAO Grade-II and DA of Working Divisions belonging to PHE/RWD/IFCD/PWD/Power Department of Arunachal Pradesh from the control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc. Shillong.

The posts of Divisional Accountants were created by the State Government in the Public Works Department / Rural Works Department / Public Health Engineering Department / Irrigation & Flood Control & Power Department, but the administrative control i.e. appointment, transfer, posting & disciplinary control, etc. vested with the Accountant General (A&E), Meghalaya, Arunachal Pradesh etc. Shillong. The Divisional Accountants comes under the immediate control of the Executive Engineer of the Divisions. They assist the Executive Engineers while rendering accounts to the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong. Their pay and allowances and other service condition are at present governed by the Central Government rules in force, but they are paid from the state Government's exchequer. The question of taking over the cadres of the Divisional Accountants from the administrative control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh etc. Shillong had been under active consideration of the state Government for quite sometimes past in order to have proper control over expenditure and other accounts matters of the works Divisions, since it has become essential for the state Government to have better control on the heavy expenditure incurred in various engineering divisions of the state. Now, the Government of Arunachal Pradesh has decided in pursuance of cabinet decision of the State for taking over of the administrative control of the cadres of Sr. DAO/DAO/DA from the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong.

To take over the cadre of Sr. Divisional Accounts Officers/Divisional Accounts Officers/Divisional Accountants from the administrative control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong, shall be subject to the following terms and conditions.

1. Absorption of DA/DAO and Sr. DAO (Regular) borne on the cadre of the A.G to State Cadre.
 - 1.1 Sr. Divisional Accounts Officers / Divisional Accounts Officers / Divisional Accountants (Regular) borne on the cadre of the Accountant General who are presently working in the State of Arunachal Pradesh may opt to serve in the State cadre on status quo. The willing Sr. Divisional Accounts Officers/Divisional Accounts Officers /Divisional Accountants (Regular) working in the State may submit their options to the Secretary to the Government of Arunachal Pradesh, Department of Finance, Arunachal Pradesh, Itanagar through the concerned Executive Engineers within 2 (Two) months from the date of issue of the 'Notification' under intimation to their parent department.
 - 1.2 The Sr. Divisional Accounts Officers / Divisional Accounts Officers /Divisional Accountants (Regular) who do not opt for state service condition, but willing to continue in the post shall be allowed to serve on standard terms and conditions of deputation duly approved by the state Government for period up to 3 (Three) years which may be extended up to 2 (Two) years in the interest of Public Service. They shall be reverted to their parent Department immediately on expiry of their respective deputation period.
 - 1.3 The Sr. Divisional Accounts Officers/Divisional Accounts Officers /Divisional Accountants (Regular) who opt to serve in Arunachal Pradesh shall continue to be governed by the Central Rules for pension and other retirement benefits as applicable from time to time.
 - 1.4 The inter-se- seniority of the Sr. Divisional Accounts Officers / Divisional Accounts Officers/Divisional accountants (Regular) who opt for the State Service shall be fixed in the state cadre basing on their inter-se- seniority as Sr. Divisional Accounts Officers / Divisional Accounts Officers Grade-I Divisional Accounts Officer Grade-II/Divisional Accountants on the date of taking over of the cadre.

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1.5 Sr. Divisional Accounts Officers/Divisional Accounts Officers Grade-I/Divisional Accounts Grade-II/Divisional Accountants (Regular) are now drawing the following scale of pay as per central pay pattern.

A) Divisional Accountant	Rs.5000-150-8000/-
B) Divisional Accounts Officer (Grade-II)	Rs.5500-175-9000/-
C) Divisional Accounts Officer (Grade-I)	Rs.6500-200-10,500/-
D) Divisional Accounts Officer (Sr. Grade)	Rs. 7500-250-12000/-

The cadre of Sr. Divisional Accounts Officers/Divisional Accounts Officers Grade-I & II/ Divisional Accountants who are working in Arunachal Pradesh on regular basis shall be allowed to continue for drawing of their pay and allowances in the existing scales of pay even after taking over by the state Govt.

1.6 The Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong shall obtain the option in triplicate in the prescribed form as annexed herewith from the Sr. DAO/DAO Grade-I DAO Grade-II/DA borne on his cadre and serving in the state of Arunachal Pradesh on the date of taking over the cadre by the state Government through the Executive Engineer of the Divisions and furnish one copy of each option exercised by the Sr. Divisional Accounts Officers/Divisional Accounts Officers Grade-I Divisional Accounts officers Grade-II/Divisional Accountants to the *Secretary to Government of Arunachal Pradesh. Department of Finance*, on receipt of the options.

2. Divisional Accountants on Deputation

2.1 Divisional Accountants who are working in the works divisions in Arunachal Pradesh on deputation shall be allowed to continue serving in the post of Divisional Accountant on deputation till they complete their normal terms of deputation.

2.2 The Divisional Accountants (on deputation) those who have completed the existing term of deputation will be continued as Emergency Divisional Accountant for the time being as working arrangement. But for their absorption as regular Divisional Accountant they shall have to qualify themselves in the Divisional test examination within two years from the date of taking over the cadre from the administrative control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong, for which they will be given three chances to qualify in the Divisional test examination. If any body fails to qualify in the Divisional test examination, shall be reverted to their parent department as and when qualified hand become available.

3. Administrative Control

The administrative control of Sr. Divisional Accounts Officers/Divisional Accounts Officers/Divisional Accountants shall be vested with the *Finance Department, Government of Arunachal Pradesh, Itanagar* and will be exercised by the *Secretary, to the Government of Arunachal Pradesh, Department of Finance*.

4. Recruitment

The state government through Arunachal Pradesh Public Service Commission shall fill up all the vacancies of Divisional Accountants of works divisions.

5. Method of Recruitment:

5.1 The Arunachal Pradesh Public Service Commission shall make recruitment to the Cadre of Divisional Accountant by selection on merit adjudged from the following sources through written and competitive and qualifying test called the Initial Recruitment Examination for Divisional Accountant (Annexure-I)

5.2

Age Limit for "Direct Recruitment":

Candidate should not be less than 18 years and more than 28 years of age, provided that the initial age limit may be relaxed up to 33 (thirty three) years incase of APST candidates in accordance with the order of the state government from time to time. In case of existing / working Divisional Accountants, upper age limit is relaxable upto 52 years.

5.3

Education Qualification:

Minimum Educational qualifications for direct recruit shall be a University Degree / graduate with any one of the subjects namely Mathematics, Statistics, Commerce, Economics, from a recognized University.

Note:- Age Limit and Education as prescribed at serial 5.2 & 5.3 above shall not be applicable in case of eligible departmental candidate(s).

5.4

Appointing Authority:-

The Secretary to the Government of Arunachal Pradesh Department of Finance shall be the appointing authority subject to the approval of the Government.

5.5

Probation and Training:-

Candidates recruited through the Initial Recruitment Examination will be on probation for a period of 2 (Two) years before their absorption in the cadre of Divisional Accountant. During this period he/she shall be given training for a period of 6 (six) months in the Administrative Training Institute and thereafter intensive practical training in all aspects of public works accounts for a further period of 6 (Six) months.

After this training , the candidates are required to pass the Divisional test, which will be conducted by Director of Accounts and Treasuries. Till such time as the trainees, they are posted as Divisional Accountant on probation. After passing the Divisional Test Examination supernumerary posts equal to the number of such trainees will be deemed to be created for their absorption on completion of probation period.

6.

Transfer & Posting:-

Divisional Accountants / Divisional Accounts Officers are to serve anywhere within Arunachal Pradesh and are liable for transfer to the establishments of Chief Engineers /Director of Accounts & Treasuries whereon such posts exists.

7.

Transfer of record:-

The Accountant General (A&E), Meghalaya, Arunachal Pradesh etc. Shillong shall take necessary action to transfer the relevant records to the Secretary to the Government of Arunachal Pradesh Department of Finance within 3 (Three) months from the date of issue of the notification.

Sd/-
(Tabom Bam),
Principal Secretary (Finance)
Govt. of Arunachal Pradesh
Itanagar.

Cell/Fax/6 dt 5.5.05

Regd. No. 4000 2244688 Apr. 12 2005 12:02PM P1
Dig. Apm/A&E/1083, dt. 15/4/05

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GOVT. OF ARUNACHAL PRADESH
DIRECTORATE OF ACCOUNTS AND TREASURIES
NAHARLAGUN Appendix - VI

DA/TRY/Part/15/99

Dated Naharlagun the _____ April'05.

To

- 23 -
The Accountant General (A&E),
Arunachal Pradesh Meghalaya etc.,
Shillong.

Sub:- Divisional Accountants on deputation - regarding.

Ref:- Your No. DA Cell/1-8/Court Case/2000-01/1909 dated
March 24, 05. *DA/446*

Sir,

While inviting a reference to your letter no. & dated quoted above, I am directed to request you to furnish detail list of 12 Divisional Accountants on deputation in whose cases Divisional Bench of Guwahati High Court has ordered for repatriation / reversion back to their parent department. Similar information also be furnished in respect of 19 Divisional Accountants whose cases are pending in the Court/ CAT in order to persuade the officials to withdraw the cases.

An early response is solicited.

Yours faithfully,

Ch. M. Mongmaw
(C.M. Mongmaw),
Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh,
Naharlagun.

True Copy

N.C.D.R.
Advocates

2/5/05

8.00 AM (11 AM)
S. M. C. (S. M. C. B.)

10/05

Adv. D. M.

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465
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-24-

Speed Post

OFFICE OF THE ACCOUNTANT GENERAL (A&E) ::
REGD. OFFICE : ITANAGAR, ARUNACHAL PRADESH - 793001.

No.D. Cell 1-8 Court Cases 2000-2001/47.

Dated: 20-5-2005.

24

To

Shri C.M.Mongmaw,
Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh,
Naharlagun.

Sub:- *Divisional Accountants on deputation- regarding.*

Sir,

In inviting a reference to your letter No.DA /TRY/Part/15/99 dated April, 2005 on the subject mentioned above, I am to inform you that, in light of the order dated 1.2.2005 passed in 12 cases by the Hon'ble Gauhati High Court, Itanagar Permanent Bench, Naharlagun, repatriation orders in respect of 12

(Twelve) Divisional Accountants on deputation to their parent department are being issued.

Further, in respect of another 19 (Nineteen) cases of a similar nature regarding Divisional Accountants which are pending in the Hon'ble High Court/CAT Guwahati, the Standing Counsels have been requested to take necessary steps to transfer these cases to the Hon'ble High Court, Itanagar Permanent Bench, for speedy disposal.

Yours faithfully,



(S.A. Bathew)

Sr.Dy.Accountant General (Admn).

True Copy
No.C.O.D.A.
Advocate

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application Nos. 114/2005, 115/2005 & 238/2005

Date of Order : This, the 21st day of March 2007

THE HON'BLE SHRI K.V. SACHIDANANDAN, VICE-CHAIRMAN

THE HON'BLE SHRI TARSEM LAL, ADMINISTRATIVE MEMBER

1. Lendi Chatung
S/o Late Lendi Sala
O/o the Executive Engineer, Along Electrical Division
Department of Power, Along.

2. Tonkeswar Borah
S/o Late Golap Chandra Borah
O/o the Executive Engineer
Tezu Public Works Division.

3. Sanchayan Kumar Dam
S/o Late Subodh Kumar Dam
O/o the Executive Engineer
Seppa Electrical Division.

4. Love Rao
S/o Luxmi Rao
O/o the Executive Engineer
Hydro Power Development Department.

5. Jummi Kamum
S/o Sri T. Kamum
Irrigation & Flood Control Department
Daporijo Division, Upper Subansiri
Daporijo.

6. Dilip Kumar Dey
O/o the Executive Engineer
Public Works Department, Boleng
East Siang District.

7. Tashi Namgey
O/o the Executive Engineer
P.W.D. Division Sepa
East Kameng District, Sepa.

8. Lani Bhusan Karmakar
S/o Late K.M. Karmakar
P.W.D. Division, Dumperijo
Upper Subansiri District.

1. Shri L.Appal Swami
S/o Late L.A. Naidu
Presently working as Divisional Accountant
O/o the Executive Engineer

Applicants in O.A. No. 114/2006

True Copy
A.C. Das
Advocet



PHE & Water Supply Division, nsa
Dist:- Tirap, Arunachal Pradesh.

M.V.Kartikeyan Nair
S/o K.P.V.Nair
Working as Divisional Accountant
O/o the Executive Engineer
Kalaktaing P.W.Division
Dist: West Kameng, Arunachal Pradesh.

Shri Santanu Ghosh
S/o Late S.R.Ghosh
Working as Divisional Accountant
O/o the Executive Engineer
RWD, Yingkiong, Upper Siang
Arunachal Pradesh.

Applicants in O.A. 115/2005

1. Shri Pradip Kumar Paul
S/o Late Paresh Chandra Paul
Divisional Accountant
O/o the Executive Engineer
Irrigation and Flood Control, Resource Division
Panchanukh, P.O: Agartala
West Tripura - 799 003.

Applicant in O.A. No.238/2005

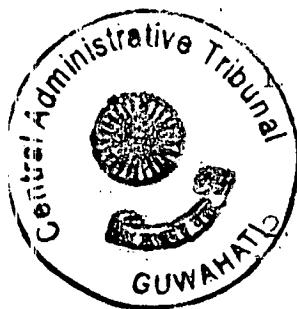
By Advocates S/ Shri M.Chanda, S.Nath & G.N.Chakraborty.

- Versus -

Union of India
Through the Comptroller & Auditor General of India
10 Bahadur Shah Zafar Marg, New Delhi.

The Accountant General (A&E)
Arunachal Pradesh, Meghalaya, Mizoram etc.
Shillong - 793 003.

3. The State of Arunachal Pradesh
Represented by the Secretary to the
Government of Arunachal Pradesh
Department of Power, Itanagar.
4. The Commissioner, Finance Department
Government of Arunachal Pradesh
Itanagar - 791 111.
5. The Chief Engineer (T&D)
Department of Power
Government of Arunachal Pradesh
Itanagar.
6. The Chief Engineer, Public Works Department
Government of Arunachal Pradesh
Itanagar.



7. The Chief Engineer
Public Health Engineering Department
Government of Arunachal Pradesh
Itanagar.

8. The Chief Engineer, Rural Works Department
Government of Arunachal Pradesh
Itanagar.

9. The Chief Engineer, IFCD
Government of Arunachal Pradesh
Itanagar.

10. The Chief Engineer
Hydro Power Development Department
Itanagar.

11. The Director of Accounts & Treasuries
Government of Arunachal Pradesh
Naharlagun - 791 110.

Respondents in O.A. Nos.114/2005 & 115/2005

1. Union of India
Through the Comptroller & Auditor General of India
10 Bahadur Shah Zafar Marg
New Delhi.

2. The Accountant General (A&E)
Arunachal Pradesh, Meghalaya, Mizoram etc.
Shillong - 793 003.

3. The State of Arunachal Pradesh
Represented by the Secretary to the
Government of Arunachal Pradesh

Department of Power, Itanagar.

4. The Commissioner, Finance Department
Government of Arunachal Pradesh
Itanagar - 791 111.

5. The Chief Engineer, I&FCD
Government of Arunachal Pradesh
Itanagar.

6. The Chief Engineer, I&FCD
Government of Tripura
Agartala.

7. The Chief Engineer
PWD (R&B), Agartala
Tripura.

8. The Director of Accounts & Treasuries
Government of Arunachal Pradesh
Naharlagun - 791 110.

Respondents in O.A. No.238/2005

By Mr.G.Baishya, Sr.C.G.S.C. & Mr.A.Buzarbaruah, Govt. Advocate
State of Arunachal Pradesh.



ORDER (ORAL)SACHIDANANDAN, K.V.(V.C.):

There are 8 Applicants in O.A.114/2005, 3 in O.A.115/2006 and one in O.A.238/2006. All the cases are taken up together since reliefs sought for are common. All the Applicants are regular employee of the PWD of Arunachal Pradesh and are presently working as Divisional Accountant under the different units of PWD on deputation basis under the administrative control of Respondent No.2. It was further contended that as it was under active consideration of the Government of Arunachal Pradesh to take over the cadre of Divisional Accountants/Divisional Accounts Officers totaling 91 (Ninety One) posts from the existing combined cadre being controlled by the Respondent No.2 and now the Respondent No.3 had decided to take over the said cadre and place thus under the direct control of the Respondent No.11 with immediate effect. However, orders of repatriation have been passed when they were anticipating their regular absorption in the higher pay scale, cadre, rank and status even though the resultant vacancies were going to be filled up by bringing other persons on deputation. Hence these Original Applications (O.A.114 & 115 of 2005) seeking the following similar main reliefs:-

- 8.1 The applicants are entitled to consideration of their cases for permanent absorptions/continuation as Divisional Accountant in the light of the decision contained in the letter dated 28.03.2005.
- 8.2 The respondents are liable to consider the cases of the applicants for permanent absorptions/continuation as Divisional Accountant in the light of the decision contained in the letter dated 28.03.2005 and



-29-

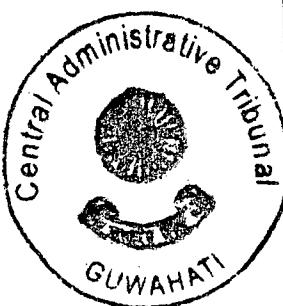
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any action to repatriate the applicants prior to such consideration is arbitrary, unfair and bad in law.

In O.A. No.238/2005 the sole Applicant has sought the following main reliefs:-

"8.1 The applicant is entitled to consideration of his case for permanent absorptions/continuation as Divisional Account in the light of the decision contained in the letter dated 28.03.2005, dated 15.07.2005 as well as letter dated nil July' 2005.

8.2 The respondents are liable to consider the case of the applicant for permanent absorptions/continuation as Divisional Accountant in the light of the decision contained in the letter dated 28.03.2005, dated 15.07.2005 as well as letter dated July' 2005 and any action to repatriate the applicant prior to such consideration is arbitrary, unfair and bad in law."



2. Respondents have filed their written statements.

Applicants also submitted additional affidavits in the cases. We have heard Mr. M. Chanda, learned counsel for the Applicants and Mr. Buzarbaruah, learned counsel for the Government of Arunachal Pradesh. Paragraph 5 of the written statement filed by the Respondent No.11, which is relevant for this cases, is reproduced herein below:-

"5. the State of Arunachal Pradesh through its Principal Secretary (Finance) Government of Arunachal Pradesh has formulated a scheme for taking over the Administrative control of the cadres of Senior DAO/DAO Grade-I/DAO Grade-II and DA of working divisions alleging to PHE/RWD/IFCD/PWD/Power Department of Arunachal Pradesh from the control of Accountant General (A&E) Meghalaya, Arunachal Pradesh, etc. Shillong. The said scheme has been sent to the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc Shillong for taking over of the"



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administrative control of the cadre of Divisional Accountant from the later vide office letter dated 30.7.2005. This has been done in consonance to cabinet decision taken on 28.11.2001."

3. When the matter came up for hearing, learned counsel for the Applicants Mr. M. Chanda submits that there are developments in these cases and the Government of Arunachal Pradesh have proposed a scheme for taking entire Accounts set up from the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc. Shillong and the proposal is under active consideration, but final approval is awaited. He further submitted that considering the development took place in all these matters Applicants will be satisfied if they are permitted to submit comprehensive representation with a direction to the concerned Respondents to consider and dispose of the same and take a decision within a time frame. Counsel for the Respondents has no objection in adopting such course of action.

4. Accordingly, we direct the Applicants to make individual comprehensive representations before the concerned Respondents forthwith and on receipt of such representations, the said Respondents shall consider and dispose of the same and take a decision thereon within a time frame of three months thereafter.

5. All the O.A.s are disposed of accordingly. No order as to costs.

TRUE COPY

প্রতিপিদি

N. Sarmo
29.3.07
অনুমতি অধিকারী
Section (Finance & Judg)
Central Administrative Tribunal
গুৱাহাটী ৭৮১০১৩
১১৮/১১/১৪
১০১১ চৰা ১৫
১৫/২৭/১

S/VICE CHAIRMAN
S/MEMBER (A)



सत्यम् यज्यते

NR:

RA Cell / C+A.G / 20 dt 13.7.05

Manish Kumar
Asstt. C&A.G (N)

Dy. Sgm / DAE / 150/00 15/7/05

D.O. No. 425 N.G.E (App) / 10-2005

भारत के नियंत्रक-महात्मापरीक्षक का कार्यालय

10, बहादुरशाह जफर मार्ग,

नई दिल्ली - 110 002

OFFICE OF THE
COMPTROLLER & AUDITOR GENERAL
OF INDIA

10, BAHADUR SHAH ZAFAR MARG
New Delhi - 110 002

दिनांक / DATE 6.7.2005

Appendix - IX

31 -

Dear Sir,

Kindly refer to your D.O. letter No. D.A. Cell / 1-8 / Court Case/ 2000- 2001 / 415 dated 13.06.2005 regarding absorption of 31 employees of the state Govt. of Arunachal Pradesh, working as Divisional Accountants on deputation, in the Divisional Accountant Cadre. I would like to mention here that the above issue has been examined in this office. As the Recruitment Rules for the post of Divisional Accountant do not provide for such absorption, it has not been found possible to accede to the request of the State Government of Arunachal Pradesh to absorb these personnel in the Divisional Accountant cadre.

With regards,

Yours sincerely,

(MANISH KUMAR)

Shri A.W.K.Langstieh
A.G.(A&E)
Meghalaya,
Shillong.

True Copy
N.C.DAS
Advocate

11/7

13/7/05
S. B. (P)

K. M. T. M.
K. M. T. M.
K. M. T. M.

13/7/2005

(3)

- 32 -

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Registered Post

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA, ETC,
SHILLONG :: 793001.

No.DA Cell/ 1-1/2000-2001/ 1509

Dated:- 25.11.2005

To

Shri C.M.Mongnaw,
Director of Accounts and Treasuries,
Government of Arunachal Pradesh,
Naharlagun - 791 110.
Arunachal Pradesh.

Sub:- Scheme for transfer of cadre of DAs/DAOs from the Administrative control
of A.G.(A&E) Meghalaya, etc, Shillong to the Govt. of Arunachal Pradesh.

Sir,

In inviting a reference to this office letter No. DA Cell/1-8/Court case/Vol.II/1045
dated 23.8.2005 on the subject cited above, I am to state that the draft scheme framed by
the C&AG's office regarding proposed transfer of DAs cadre has been received by
this office. A Copy of the draft scheme is forwarded herewith for acceptance of the terms
and conditions embodied in the scheme by Arunachal Pradesh Government.

Comments/suggestion if any, of the government may be communicated to this
office for onward transmission to the O/o the C&AG of India for consideration/approval.
Also the action taken by the State Government on this office letter No. DA Cell/1-
1/2000-2001/1390 dated 31.10.2005 (Copy enclosed) may also please be communicated
at an early date.

Enclo:- As stated above.

Yours faithfully,

True copy
N. C. Das
Paracali

Ans
(A.K.Das)
Dy. Accountant General (Admn)

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135

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA :::
SHILLONG.-793001.

No. DA Cell/2-46/DDA/Vol.III/2007/10 - 15

Dated:- 5.1.2007

To

Chief Engineer
PWD, PHE, I&FCDI, RWD, Power Department
Government of Arunachal Pradesh.
Itanagar.

Sub:-

Implications of overstay while on deputation.

Sir,

Please find herewith a copy of the Office Memorandum of Govt. of India, Ministry of Personnel Public Grievances and Pension Department of Personnel and Training No. O.M.No. AB 14017/30/2006-Estt (RR) dated 29.11.2006 regarding implications of overstay while on deputation without the approval of Competent Authority. The Govt. of India has decided that all the cases of deputation should be regulated as per the conditions laid down in the above O.M.

In this connection I am to state that a good number of employees of the Govt. of Arunachal Pradesh who have overstayed their deputation period inspite of their deputation period which had already expired are not willing to join their parent department even after repatriation. They are enjoying the higher Central pay scale for Divisional Accountant compare to the pay scale of the State Government.

As per para .III of the office memorandum, the Govt. of India has decided that in the event of the deputationist over staying for any reason whatsoever he is liable to disciplinary action and other adverse Civil/Service consequences which should include that the period of unauthorised overstay shall not count against service for the purpose of pension and that any increment due during the period of unauthorised overstay shall be deferred, with cumulative effect till the date on which officer rejoins his parent cadre.

True Copy
N.C. Das
Advocate

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(132)
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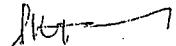
These will equally apply to all deputationist including State Govt. Officer/All India Services Officers joining Central Govt. Post on deputation and to officers proceeding on deputation to state govt. /autonomous & statutory institutions/foreign bodies etc.

Therefore you are requested to take action in regards to the scale of pay of all Divisional Accountants to be re-fixed in their respective scale of pay in the State Govt. from the date of their unauthorised over stay on deputation. (ii) excess drawl of pay & allowance and increments drawn after the date in every case to be recovered. (iii) Increments due in the state scale of pay to be desirited with cumulative effect till the date on which the officer rejoins his parent department.

You are therefore, kindly requested to take action as regards to para 3 of the GOI order against the deputationist (List enclosed) who have overstayed their deputation periods under intimation to this office.

Enclo:- As stated above.

Yours faithfully,


Dy. Accountant General (Admn)

Memo No, DA Cell/2-46/DDA/Vol.III/2007 /

Dated:-

Copy forwarded to:-

The Pr. Accountant General (Audit), Meghalaya etc., Shillong with the request to kindly issue instruction to the field parties to verify with reference to the instructions passed by this office regarding over payment of pay & allowances to Divisional Accountant on deputation.


Dy. Accountant General (A)

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Memo No. DA Cell/2-46/DDA/Vol.III/2007/17-81 Dated:- 5.2.2008

Copy forwarded to the :-

1. The Executive Engineers, P.W.D./ R.W.D/I & F.C/P.H.E/ Electricity Department

2. Shri _____ D.A.

Office of the Executive Engineer, P.W.D./ R.W.D./ I&FC/ PHE/ Electricity Department,

Qasim Ali
Sr. Accounts Officer
I/c DA Cell.

Digitized by srujanika@gmail.com

THE HISTORY OF THE CHURCH OF THE HOLY CROESSES AND PONESI 1604-1615

Dated the 28th November, 2006

OFFICE MEMORANDUM 29 NOV 2006

Sh. Ark. Long
AG 1A Cei
Megaphone

Subject: Implications of overstaying while on deputation

It has been brought to notice of the Government that that even though the terms and conditions of deputation issued by the various Ministries/Departments/Offices specify the period of deputation, there have been a number of cases of overstay without the approval of the competent authority. A number of proposals for regularization of such overstay are also being received for approval by the Competent Authority. It is necessary to ensure that there is no laxity on the part of the controlling authorities in relieving the deputationist and the deputationist should not go by the presumption that he needs to join his parent cadre only after being formally relieved by the borrowing department. It has, therefore, been decided that in future all cases of deputation shall be regulated by the following conditions viz :-

(i) The terms and conditions of deputation shall clearly lay down not only period of deputation as per the Recruitment Rules for the post or as approved by the competent authority but also the date of relieving of the deputationist. No further orders for relieving the officer will be necessary;

(ii) The deputationist officer including those who are presently on deputation would be deemed to have been relieved on the date of expiry of the deputation period unless the competent authority has with requisite approvals, extended the period of deputation, in writing, prior to the date of its expiry. It will be the responsibility of the immediate superior officer to ensure that the deputationist does not overstay. In cases where offices are on deputation on the date of issue of these orders and the normal tenures are getting over in a period of six months, the concerned officers/Organisations may be allowed an extension of not more than one month, on a case to case basis with the approval of the DOPT.

(iii) That in the event of the officer overstaying for any reason whatsoever, he is liable to disciplinary action and other adverse Civil/Service consequences which would include that the period of unauthorized overstay shall not count against service for the purpose of pension and that any increment due during the period of unauthorized overstay shall be deferred, with cumulative effect, till the date on which the officer rejoins his parent cadre.

3. These instructions will apply to all deputationists including State Government Officers/All India Services officers joining Central Government posts on deputation and to officers proceeding on deputation to State Government/autonomous & statutory institutions/foreign Bodies, etc.

4. If the borrowing Organisations would like a relaxation from these terms, they should obtain approval of DoPT to it, prior to the start of deputation.

5. Hindi version follows

(Smita Kumar)
Director

To

- 1. All Ministries/Departments of Government of India
- 2. Chief Secretaries of All State Governments
- 3. The President's Secretariat, New Delhi.
- 4. The Prime Minister's Office, New Delhi.
- 5. The Cabinet Secretariat, New Delhi.
- 6. The Rajya Sabha Secretariat, New Delhi.
- 7. The Lok Sabha Secretariat, New Delhi. -
- 8. The Comptroller and Auditor General of India, New Delhi.
- 9. The Union Public Service Commission, New Delhi.

Copy to :-

1. All Attached Offices under the Ministry of Personnel, Public Grievances and Pensions.
2. Establishment Officer and Secretary, ACC (10 copies).
3. All Officers and Sections in the Department of Personnel & Training
4. Secretary, Staff Side, National Council (JCM), 13-C, Ferozeshah Road, New Delhi
5. All Staff Members of National Council (JCM)
6. All Staff Members of the Departmental Council (JCM), Ministry of Personnel, PG and Pensions
7. Establishment (RR-Division) (200 copies)

(Smita Kumar)
Director

List of the employees of the Govt. of Arunachal Pradesh appointed as
Divisional Accountants on Deputation

Sl. No.	Name of D A on deputation	Parent Department of Arunachal Pradesh & post from which the person came on deputation	Division/ State where presently posted	Date of joining as DA on deputation	Date of expiry Deputation periods.	Remarks.
1.	2.	3.	4.	5.	6.	8.
1.	Shri V.K.Nair	the C.E.PHE, Itanagar. Head Asstt.	Electrical Division (Power), Bomdila	4/1999	31.3.2002	
2.	Binith Kr.Das	C.E.(Power) Arunahcal Pradesh. UDC	Ziro PWD.	11.2.1997	11.2.2000	Released from the Division on 30.6.2001
3.	U.C.Debnath	The C.E.PWD Itanagar, UDC	R.W.D. Tawang,	9.9.1998	9.9.2001	
4.	Radheshyam Das.	The C.E. Power,Itanagar UDC	Pasighst RWD	25.8.1998	25.8.2001	
5.	Takong Taboh	The C.E. Power,Arunacha l Pradesh LDC	Yingkiong,P PHE	1.4.1999	1.4.2002	
6.	Bimal Biswas	The C.E. I&FC Itanagar. UDC	Tezu,R.W.D	1.11.1999	31.7.2002	
7.	Debobrata Roy	The C.E.Power, Itanagar. UDC	Roing I&FC	18.3.1999	18.3.2002	
8.	T.K.Barua	C.E. PWD,Itanagar, UDC	Khonsa, R.W.D.	21.6.1999	21.6.2002	
9.	N.R.Nath	C.E(EZ) PWD,Itanagar UDC	Tawang, P.H.E.	14.6.1999	14.6.2002	

10.	L.Appal Swaritil	C.E. PWD, Itanagar. UDC	Khonsa PHE	3/1999	3/2002	Released from Divi. on 31.1.2006.on his retirement.
11.	M.V.K.Nair,	C.E. (WZ) PWD,Itanagar, LDC	Kalaktang PWD	14.3.1996	14.3.1999	.
12.	Santanu Ghosh	C.E. PWD,Itanagar Asstt.	Yingkiong, PWD	15.10. 1999	15.10.2002	.
13.	Lendi Chatung	C.E. Power, Itanagar UDC	Along Elect. Division	12.4.1999	12.4.2002	
14.	Tankeswar Borah	C.E (EZ) PWD Itanagar. UDC	Tezu PWD	3.2.1997	32.2000	Retire on 30.5.2005
15.	S.K.Dam	C.E.(EZ), PWD, Itanagar. UDC	Seppa,, Electrical Division	7.4.1997	7.4.2000	
16.	Love Rao	C.E.PWD, Itanagar LDC	Along Civil Divn. (Power)	8.4.1999	8.4.2002	
17.	Jummi Kamurni	C.E.PWD, UDC	Daporijo, I&FC Division.	5.8.1998	5.8.2001	
18.	Dilip Kr.Dey	C.E.PWD, Itanagar UDC	Boleng ,PWD	13.4.1999	31.3.2002	
19.	Tashi Namgyey	C.E. PWD,Itanagar UDC	Seppa, PWD	28.7.1998	28.7.2001	
20.	Lani Bhusan Karmakar	C.E.PWD, Itanagar. UDC	Dumporijo, PWD	12.5.1999	12.5.2002	

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21.	Pradip Kr.Paul	C.E I&FC, Department. UDC	Resource Division ,I&FC, Agartala, Tripura	9.8.1999	9.8.2002	
22.	Tage Murtem	C.E. I&FC Department. UDC	Yonicha, PWD	9.1.1997	9.1.2000	
23.	Mihir Das	C.E.Power	Geku Civil Divn Dept. of Hydro Power Development, Geku, A. P.	14.9.98	14.9.2001	He was not released from the Division. However he was release on 8.8.2005
24.	R.Prathapan	CE(EZ) PWD	Ziro Civil Divn (Power)	29.1.1996	29.1.1999	
25.	Habung Lalin	CE Power	Bameng PWD	13.1.1997	13.1.2000	
26.	Gamboh Hagey	CE (NZ) Itanagar	Ziro RWD	15.1.1997	15.1.2000	
27.	Rathindra Kr.Deb	CE(EZ) PWD	Tezu I&FC	21.1.1997	21.1.2000	
28.	Malay Bn.Dey	CE RWD	Tawang,I&FC	10.2.2997	10.2.2000	
29.	Hage Mubi Tada	CE I&FC	Papumpoma, RWD	14.2.1997	14.2.2000	
30.	Keshab Ch.Das	CE(EZ)PWD	Bomdila RWD	22.2.1997	22.2.2000	Retired on 30.4.2006.
31.	Hage Tamin	CE,I&FC,Deprt. AP	Daporijo Elect.Divn	14.1.1997	14.1.2000	
32.	Debabrato Roy	CE Power	Roing,I&FC Deptt.	18.3.1999	18.3.2002	

Q
Sr.Accounts Officer
DA Cell.

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Speed Post

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OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA :::
SHILLONG.-793001.

No. DA Cell/2-46/DDA/Vol. III/2007/10-15

Dated:-

To

1. Chief Engineer
PWD, PHE, I&FCD, RWD, Power Department
Government of Arunachal Pradesh.
Itanagar.

2. *The C. E. Itanagar & Tengnare regarding*

Sub:- Implications of overstay while on deputation.

Sir,

With reference to this office letter No. DA Cell/2-46/DAA/Vol. III/2007/10-15 dated 5.4.2007 on the subject above, I am to state that the instructions contained therein regarding recovery of the excess pay allowance etc drawn by the Divisional Accountants on deputation during over stayal of depuration periods etc may be kept in abeyance until further orders.

Action taken in this regard may be communicated to this office immediately.

Yours faithfully,

Atulya
Dy. Accountant General (Admn)

*True Copy
N. C. Das
Advocate*

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA :::
SHILLONG.-793001.

No. DA Cell/2-46/DDA/Vol.III/2007/86-90

Dated:- 28/6/2007.

To

Chief Engineer
PWD, PHE, I&FCD RWD, Power Department
Government of Arunachal Pradesh.
Itanagar.

Sub:- Implications of overstay while on deputation.

Sir,

With reference to this office letter No. DA Cell/2-46/DAA/Vol.III/2007/10-15 dated 5.4.2007 on the subject above, I am to state that the instructions contained therein regarding recovery of the excess pay allowance etc drawn by the Divisional Accountants on deputation during over stayal of depuration periods etc may be kept in abeyance until further orders.

Action taken in this regard may be communicated to this office immediately.

Yours faithfully,

Sd/-
Dy. Accountant General (Admin)

Memo No. No. DA Cell/2-46/DDA/Vol.III/ 92-165

Dated:- 28-6-2007.

Copy forwarded for information and necessary action to :-

29 JUN 2007

1. Executive Engineers

32 was not mentioned in list (crossed)

2. Persons concerned

27 was (By name) Date on Deptt. and
mentioned in the list (marked with 0%)

Om Prakash
Sr. Accounts Officer
DA Cell

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH::GUWAHATI

O.A No. 130 of 2007.

Tashi Namgey & Ors.

...Applicants

-Versus-

Union of India & Ors.

...Respondents

WRITTEN STATEMENT ON BEHALF OF RESPONDENT No. 4 and 9.

I Shri J.Tayeng, son of late K.Tayeng, aged about 50 years, presently serving as Joint Director in the Directorate of Accounts and Treasuries, Naharlagun do hereby solemnly affirm and state as follows:

1. That a copy of the Original Application being No.130 of 2007 has been served upon Respondent No. 4 and 9. That I have been authorized by the respondent No. 4 and 9 to file this written statement on their behalf. Being Joint Director of Accounts and Treasuries, Government of Arunachal Pradesh, Naharlagun I am familiar with the records of the case and as such competent to file the present written statement.

2. That applicants in their original application are aggrieved by the Order dated 5.4.07 issued by the Office of the Accountant General (AE) Meghalaya, Arunachal Pradesh etc, Shillong dated 5.4.07. Hence, the reliefs sought for by the applicants are against the Office of the Accountant General (AE) Meghalaya, Arunachal Pradesh etc, Shillong. In view of the subject matter of the original application the respondent No.4 and 9 do not have any comments to make with regard to various facts stated in their original application. However, in order to clarify the role of respondent No.4 and 9 and of the Government of Arunachal Pradesh in

Jitak Tayeng
filed by
the Respondent no. 4 and 9
through
Lobsang Tenzin 132
Advocate.

138

Topak Tawng

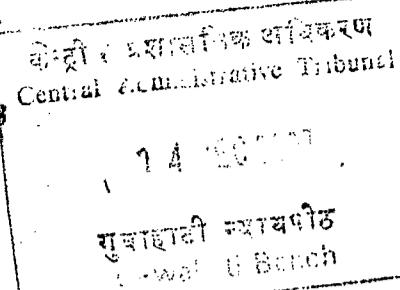
the matter, some of the relevant facts are stated herein below for the sake of records.

3. That the State of Arunachal Pradesh through its Director of Accounts and Treasuries, Government of Arunachal Pradesh, Naharlagun has formulated a scheme of taking of the administrative control of the cadres of Senior DAO/DAO Grade-I/DAO Grade-II and DA from the administrative control of Accountant General (A&E), Meghalaya, Arunachal Pradesh etc Shillong. The said scheme has been sent to the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc Shillong vide forwarding letter No.DAVTRY-27/2000/1060-68 dated 31.7.05 issued by the Director of Accounts and Treasuries, Government of Arunachal Pradesh which has been done in consonance to the cabinet decision taken on 28.11.01.

Copy of the letter dated 31.7.05 is annexed herewith and marked as **ANNEXURE:R/1.**

4. That pursuant to the letter No.DAVTRY-27/2000/1060-68 dated 31.7.05, the Accountant General (A&E), Meghalaya, Arunachal Pradesh etc Shillong vide letter No. DA/Cell/1-2/2000-2001/1509 dated 25.11.05 forwarded a draft scheme framed by the Comptroller and Auditor General of India to the Director of Accounts and Treasuries, Government of Arunachal Pradesh, Naharlagun for comments and acceptance in regard to taking over of the administrative control of the cadres of Senior DAO/DAO Grade-I/DAO Grade-II and DA.

Copy of the draft scheme framed by the Comptroller and Auditor General of India forwarded to the Director of Accounts and Treasuries, Government of Arunachal Pradesh, Naharlagun, through the



Accountant General (A&E), Meghalaya, Arunachal Pradesh etc Shillong, is annexed herewith and marked as **ANNEXURE:R/2.**

5. That in response to the letter No. DA/Cell/1-2/2000-2001/1509 dated 25.11.05 of the draft scheme framed by the Comptroller and Auditor General of India forwarded to the Director of Accounts and Treasuries, Government of Arunachal Pradesh, Naharlagun, through the Accountant General (A&E), Meghalaya, Arunachal Pradesh etc Shillong, the Development Commissioner (Finance), Government of Arunachal Pradesh, Itanagar forwarded the draft scheme with certain modification vide its letter No. DAVTRY/15/99/1921 dated 8.9.07 to the Accountant General (A&E), Meghalaya, Arunachal Pradesh etc Shillong for their formal approval, which is still awaited.
6. That it is an admitted fact that the Government of Arunachal Pradesh has decided to take over the cadre of the Divisional Accountant from the administrative control of the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc, Shillong. That decision of the Government of Arunachal Pradesh was conveyed to the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc, Shillong vide letter dated 8.9.07. In the aforesaid letter while conveying the decision of the Government of Arunachal Pradesh to formally take over the cadre of the DAs/DAOs/SDAOs from the administrative control of the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc, Shillong the necessary modifications in concerned clauses of the draft scheme were also mentioned. However, it is clarified that the cadre of DAs/DAOs/SDAOs with its establishment related matters have not been taken over by the Government of Arunachal Pradesh as yet from the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc, Shillong because the Government of Arunachal Pradesh is still awaiting the formal approval of the modified draft scheme submitted to the Accountant

Jopak Tawng

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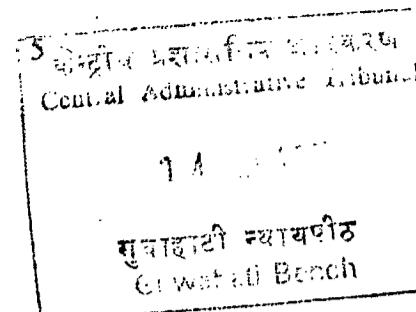
General (A&E) Meghalaya, Arunachal Pradesh etc, Shillong vide its letter dated 8.9.07 by the Development Commissioner (Finance), Government of Arunachal Pradesh, Itanagar. However, it is further stated that the entire establishment matters of the cadre of the Divisional Accountant is still dealt with by the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc, Shillong as deemed fit by him.

Copy of the letter dated 8.9.07 is annexed herewith and marked as ANNEXURE:R/3.

7. That the office of the Accountant General (A&E) Meghalaya, Arunachal Pradesh etc Shillong issued circular No. DA/Cell/81 dated 16.1.07 wherein under clause 10 it is categorically stated that the "Employees of the State of Arunachal Pradesh appointed on deputation basis as Divisional Accountant will be under administrative control of the ~~through the~~ Accountant General (A&E), Meghalaya, Arunachal Pradesh etc Shillong, till finalization of Court cases pending in different Courts/Central Administrative Tribunals or till such time the State Government of Arunachal Pradesh has not taken over the cadre".

Copy of the circular dated 16.1.07 is annexed herewith for the perusal and convenience and is marked as ANNEXURE:R/4.

8. That the entire establishment matters of the cadre of the Divisional Accountant are still solely dealt by the Accountant General (A&E) Meghalaya etc, Shillong as deemed fit by him, which is evident from the Circular No. DA/Cell/81 dated 16.1.07 and from the preceding paragraphs. Therefore, the respondent No.4 (Commissioner (Finance), Government of Arunachal Pradesh) and respondent No.9 (Director of Accounts and Treasuries, Government of Arunachal Pradesh) has no say in the matter.



VERIFICATION

I, J. Tayeng, working as Joint Director, Director of Accounts and Treasuries, Government of Arunachal Pradesh do hereby solemnly affirm and state as follows:-

1. That, I am competent to file the present verification on behalf of the Respondents No. 4 and 9 as authorized and I swear the same. I am well conversant with the facts and circumstances of the case.
2. That the statements made in this verification are true to my knowledge, information and belief derived from relevant records, which I believe to be true and the rests are my humble submissions before this Hon'ble Tribunal.

And I sign this verification on this 13th day of December, 2007 at Guwahati.

Jopak Tayeng
DEPONENT
Joint Director
Directorate of Accounts & Treasur
Govt. of A.P. Naharlagun

Dated 31st July 2005.

To,

The Accountant General (A&E),
Meghalaya, Arunachal Pradesh, etc,
Shillong.

Sub :- Submission of scheme for taking over the administrative control of the
cadres of Sr. DAO/D&AO Grade - I DAO, Grade - II and Divisional
Accountant - thereof.

Sir,

I am directed to submit herewith the proposed scheme for taking over the
administrative control of cadre of Divisional Accountants comprising Sr. DAOs / D&AOs
Grade - I & II and Divisional Accountants by the Government of Arunachal Pradesh presently
vested under your kind control.

I am further directed to state that the State cabinet had since approved the
proposal to take over the cadre and the Departments of Law & Judicial, Personnel &
Administrative Reforms of the state have duly vetted the scheme after thorough examination.

In view of the progress as stated above, I am directed to request you to convey
your approval facilitating smooth taking over of the cadre of D&As / DAOs / DAOs Grade - I & II
from your kind control.

Kindly acknowledge the receipt of the scheme enclosed in quadruplicate.

Enclo : As stated above.

Yours faithfully

sd/-
(C.M. Mongmaw),
Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh,
Naharlagun - 791110 (A.P.)

Dated 31 July 2005.

Memo. NO. DA/TRY-27/2000

Copy to :-

1. P.S. to Principal Secretary (Finance) to the Govt. of Arunachal Pradesh, Itanagar
for information.
2. The Secretary, Law & Judicial to the Govt. of Arunachal Pradesh for information
please.
3. The Secretary, Personnel & Administrative Reforms, to the Govt. of Arunachal
Pradesh, Itanagar for information please.

sd/-
(C.M. Mongmaw),
Director of Accounts & Treasuries,
Govt. of Arunachal Pradesh,
Naharlagun - 791110 (A.P.)

7/2
Certified to be true
copy of the original
copy of the original

Rc

The Scheme for taking over of the Administrative Control of the Cadres of Sr. DAO/DAO Grade-I/DAO Grade-II and DA of Working Divisions belonging to PHE/RWD/IFCD/PWD/Power Department of Arunachal Pradesh from the control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc. Shillong.

14

The posts of Divisional Accountants were created by the State Government in the Public Works Department / Rural Works Department / Public Health Engineering Department / Irrigation & Flood Control & Power Department, but the administrative control i.e. appointment, transfer, posting & disciplinary control, etc. vested with the Accountant General (A&E), Meghalaya, Arunachal Pradesh etc. Shillong. The Divisional Accountants comes under the immediate control of the Executive Engineer of the Divisions. They assist the Executive Engineers while rendering accounts to the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong. Their pay and allowances and other service condition are at present governed by the Central Government rules in force, but they are paid from the state Government's exchequer. The question of taking over the cadres of the Divisional Accountants from the administrative control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh etc. Shillong had been under active consideration of the state Government for quite sometimes past in order to have proper control over expenditure and other accounts matters of the works Divisions, since it has become essential for the state Government to have better control on the heavy expenditure incurred in various engineering divisions of the state. Now, the Government of Arunachal Pradesh has decided in pursuance of cabinet decision of the State for taking over of the administrative control of the cadres of Sr. DAO/DAO/DA from the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong.

To take over the cadre of Sr. Divisional Accounts Officers/Divisional Accounts Officers/Divisional Accountants from the administrative control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong, shall be subject to the following terms and conditions.

1. Absorption of DA/DAO and Sr. DAO (Regular) borne on the cadre of the A.G to State Cadre.
 - 1.1 Sr. Divisional Accounts Officers / Divisional Accounts Officers / Divisional Accountants (Regular) borne on the cadre of the Accountant General who are presently working in the State of Arunachal Pradesh may opt to serve in the State cadre on status quo. The willing Sr. Divisional Accounts Officers/Divisional Accounts Officers /Divisional Accountants (Regular) working in the State may submit their options to the Secretary to the Government of Arunachal Pradesh, Department of Finance, Arunachal Pradesh, Itanagar through the concerned Executive Engineers within 2 (Two) months from the date of issue of the 'Notification' under intimation to their parent department.
 - 1.2 The Sr. Divisional Accounts Officers / Divisional Accounts Officers /Divisional Accountants (Regular) who do not opt for state service condition, but willing to continue in the post shall be allowed to serve on standard terms and conditions of deputation duly approved by the state Government for period up to 3 (Three) years which may be extended up to 2 (Two) years in the interest of Public Service. They shall be reverted to their parent Department immediately on expiry of their respective deputation period.
 - 1.3 The Sr. Divisional Accounts Officers/Divisional Accounts Officers /Divisional Accountants (Regular) who opt to serve in Arunachal Pradesh shall continue to be governed by the Central Rules for pension and other retirement benefits as applicable from time to time.
 - 1.4 The inter-se- seniority of the Sr. Divisional Accounts Officers / Divisional Accounts Officers/Divisional accountants (Regular) who opt for the State Service shall be fixed in the state cadre basing on their inter-se- seniority as Sr. Divisional Accounts Officers / Divisional Accounts Officers Grade-I / Divisional Accounts Officer Grade-II/Divisional Accountants on the date of taking over of the cadre.

1.5

Sr. Divisional Accounts Officers/Divisional Accounts Officers/Grade-II/Divisional Accountants (Regular) are now drawing the following scale of pay as per central pay pattern.

A) Divisional Accountant	Rs.5000-150-8000/-
B) Divisional Accounts Officer (Grade-II)	Rs.5500-175-9000/- गुदाहारी न्यायपीठ
C) Divisional Accounts Officer (Grade-I)	Rs.6500-200-10,500/- Gauhati Bench
D) Divisional Accounts Officer (Sr. Grade)	Rs. 7500-250-12000/-

The cadre of Sr. Divisional Accounts Officers/ Divisional Accounts Officers Grade-I & II/ Divisional Accounts who are working in Arunachal Pradesh on regular basis shall be allowed to continue for drawal of their pay and allowances in the existing scales of pay even after taking over by the state Govt.

1.6

The Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc.; Shillong shall obtain the option in triplicate in the prescribed form as annexed herewith from the Sr. DAO/DAO Grade-I DAO Grade-II/DA borne on his cadre and serving in the state of Arunachal Pradesh on the date of taking over the cadre by the state Government through the Executive Engineer of the Divisions and furnish one copy of each option exercised by the Sr. Divisional Accounts Officers/Divisional Accounts Officers Grade-I Divisional Accounts officers Grade-II/Divisional Accountants to the *Secretary to Government of Arunachal Pradesh, Department of Finance*, on receipt of the options.

1.7

Divisional Accountants on Deputation

2.1

Divisional Accountants who are working in the works divisions in Arunachal Pradesh on deputation shall be allowed to continue serving in the post of Divisional Accountant on deputation till they complete their normal terms of deputation.

2.2

The Divisional Accountants (on deputation) those who have completed the existing term of deputation will be continued as Emergency Divisional Accountant for the time being as working arrangement. But for their absorption as regular Divisional Accountant they shall have to qualify themselves in the Divisional test examination within two years from the date of taking over the cadre from the administrative control of the Accountant General (A&E), Meghalaya, Arunachal Pradesh, etc., Shillong, for which they will be given three chances to qualify in the Divisional test examination. If any body fails to qualify in the Divisional test examination, shall be reverted to their parent department as and when qualified hand become available.

3.

Administrative Control

The administrative control of Sr. Divisional Accounts Officers/Divisional Accounts Officers/Divisional Accountants shall be vested with the *Finance Department, Government of Arunachal Pradesh, Itanagar* and will be exercised by the *Secretary, to the Government of Arunachal Pradesh, Department of Finance*.

4.

Recruitment

The state government through Arunachal Pradesh P.U. shall fill up all the vacancies of Divisional Accountant.

by the Commission
the divisions.

5.

Method of Recruitment:

The Arunachal Pradesh Public Service Commission shall make recruitment to the Cadre of Divisional Accountant by selection on merit adjudged from the following sources through written and competitive and qualifying test called the Initial Recruitment Examination for Divisional Accountant (Annexure-I)

5.2

Age Limit for " Direct Recruitment":

Candidate should not be less than 18 years and more than 28 years of age provided that the initial age limit may be relaxed up to 33 (thirty three) years in case of APST candidates in accordance with the order of the State government from time to time. In case of existing / working Divisional Accountants, upper age limit is relaxable upto 52 years.

5.3

Education Qualification:

Minimum Educational qualifications for direct recruit shall be a University Degree / graduate with any one of the subjects namely Mathematics, Statistics, Commerce, Economics, from a recognized University.

Note:- Age Limit and Education as prescribed at serial 5.2 & 5.3 above shall not be applicable in case of eligible departmental candidate(s).

5.4

Appointing Authority:-

The Secretary to the Government of Arunachal Pradesh Department of Finance shall be the appointing authority subject to the approval of the Government.

5.5

Probation and Training:-

Candidates recruited through the Initial Recruitment Examination will be on probation for a period of 2 (Two) years before their absorption in the cadre of Divisional Accountant. During this period he/she shall be given training for a period of 6 (six) months in the Administrative Training Institute and thereafter intensive practical training in all aspects of public works accounts for a further period of 6 (Six) months.

After this training , the candidates are required to pass the Divisional test, which will be conducted by Director of Accounts and Treasuries. Till such time as the trainees, they are posted as Divisional Accountant on probation. After passing the Divisional Test Examination supernumerary posts equal to the number of such trainees will be deemed to be created for their absorption on completion of probation period.

6.

Transfer & Posting:-

Divisional Accountants / Divisional Accounts Officers are to serve anywhere within Arunachal Pradesh and are liable for transfer to the establishments of Chief Engineers / Director of Accounts & Treasuries whereon such posts exists.

7.

Transfer of record:-

The Accountant General (A&E), Meghalaya, Arunachal Pradesh etc. Shillong shall take necessary action to transfer the relevant records to the Secretary to the Government of Arunachal Pradesh Department of Finance within 3 (Three) months from the date of issue of the notification.

Sd/-
(Tabon Bam),
Principal Secretary (Finance)
Govt. of Arunachal Pradesh
Itanagar.

Central Administrative Tribunal
Court of Accounts & Treasuries

Registered POST यारी
Guwahati Bench



342

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA, ETC,
SHILLONG :: 793001.

No.DA Cell/ 1-1/2000-2001/ 1509

Dated:- 25.11.2005

To

Shri C.M.Mongmaw,
Director of Accounts and Treasuries,
Government of Arunachal Pradesh,
Naharlagun - 791 110.
Arunachal Pradesh.

Sub:- Scheme for transfer of cadre of DAs/DAOs from the Administrative control of A.G.(A&E) Meghalaya, etc, Shillong to the Govt. of Arunachal Pradesh.

Sir:

In inviting a reference to this office letter No. DA Cell/1-8/Court case/Vol.II/1045 dated 23.8.2005 on the subject cited above, I am to state that the draft scheme framed by the C&AG's office regarding proposed transfer of DAs cadre has been received by this office. A Copy of the draft scheme is forwarded herewith for acceptance of the terms and conditions embodied in the scheme by Arunachal Pradesh Government.

Comments/suggestion, if any, of the government may be communicated to this office for onward transmission to the O/o the C&AG of India for consideration/approval.

Also, the action taken by the State Government on this office letter No. DA Cell/1-1/2000-2001/1390 dated 31.10.2005 (Copy enclosed) may also please be communicated at an early date.

Enclo:- As stated above.

Yours faithfully,

A.K.Das

Dy. Accountant General (Admn)

Joint Director
Directorate of Accounts & Treasuries

Copy to be true copy
of the original copy
of DAS

✓ no

Draft Scheme for the transfer of the cadre of Divisional Accountants / Divisional Accounts Officers from the administrative control of A.G.(A&E) Meghalaya, Shillong to the Government of Arunachal Pradesh.

The Government of Arunachal Pradesh has decided to take over the existing cadre of Divisional Accountants / Divisional Accounts Officers from the administrative control of the Accountant General (A&E) Meghalaya, Shillong to its administrative control on the following terms and conditions:-

1. Administrative Control:

1. **Administrative Control:** The administrative control of the Divisional Accountants / Divisional Accounts officers, who are presently governed under the Central Civil Service Rules and are working under the administrative control of Accountant General (A&E) Meghalaya, Shillong shall on their transfer to services of Govt. of Arunachal Pradesh, vest with the Director of Accounts and Treasuries, Govt. of Arunachal Pradesh under Department of Finance, who would exercise all the administrative powers like recruitment / promotion / leave / transfers & postings / disciplinary matters etc.

2. Status and composition of the cadre on transfer:

(a) The existing Divisional Accountants / Divisional Accounts Officers under the administrative control of Accountant General (A&E) Meghalaya, Shillong have the following cadre composition:

Sl. No.	Name of the Post / Grade	Scale of Pay (Rs)	Percentage composition of cadre strength
1	Divisional Accounts (ordinary Grade)	5500-175-9000	35%
2	Divisional Accounts Officers (Grade-II)	6500-200-10500	25%
3	Divisional Accounts Officer(Grade-I)	7450-225-11500	25%
4	Divisional Accounts Officers	7500-250-12000	15%

(b) After taking over to the service of Govt. of Arunachal Pradesh, the existing regular Divisional Accountants / Divisional Accounts Officers would continue to constitute a separate cadre with the existing cadre structure and designations.

3. Option for transfer to service of Govt. of Arunachal Pradesh

(a) After publication of the order for the proposed transfer of cadre in the official Gazette of the State Government, Accountant General (A&E) Meghalaya, Shillong shall call upon all the regular Divisional Accountants / Divisional Accounts Officers of the combined cadre, who find place, on the date of Gazette Notification, in the Gradation list maintained by his office to exercise their option in the prescribed proforma appended herewith through the respective executive engineers within a period of two month for going over to the service of the State Govt. of Arunachal Pradesh or for their continuance in the Central Government Service under the administrative control of A.G.(A&E) Meghalaya. The option so exercised shall be final and in no case whatsoever it shall be altered. Those who do not exercise such option within the specified period for whatever reasons shall be deemed to have made an option to remain in the Central Govt. Service under the Administrative control of A.G.(A&E) Meghalaya. The pension and other retirement liabilities of those who opt for the State Service shall be borne by the Govt. of Arunachal Pradesh.

(b) Those Divisional Accountants / Divisional Accounts Officers who opt for their continuance in the Central Government Service under the administrative control of the A.G. (A&E) Meghalaya will be posted in Maipur / Tripura.

केंद्रीय/संस्थानीय अधिकारी Central Administrative Officer

गुरुगांवी न विद्युतीय

The employees of office of the Accountant General (A&E) Meghalaya, Shillong and the employees of State Government who are on deputation to the posts of Divisional Accountants / Divisional Accounts Officers shall not be allowed to exercise any option to go over to the state Govt. Such employees, if required by the state Govt., may be allowed to serve on the standard terms and conditions of deputation duly approved by the State Govt.

4. Regulation of Conditions of service

Subsequent to transfer to the State Govt., the conditions of service of the existing Divisional Accountants / Divisional Accounts Officers shall be regulated as follows:

(I) **Scales of Pay**- Existing Divisional Accountants / Divisional Accounts Officers shall continue to be placed in their existing pay scales. However, in the event of any revision of pay scales of existing Divisional Accountants / Divisional Accounts Officers by the Govt. of India with effect from a date prior to the date of taking over the cadre control, the existing incumbents shall be entitled to such revised scales of pay from the said date. Any subsequent revision of pay scale by the State Govt. shall be applicable to them.

(II) **Age of Superannuation**- Since the age of Superannuation in respect of existing Divisional Accountants / Divisional Accounts Officers working under the administrative control of A.G. (A&E) Meghalaya is 60 years as applicable to the Central Govt. employees, they shall be, as a special dispensation, allowed a general extension of service without any discrimination for two years over the existing age of superannuation of 58 years applicable to the employees of state Govt. of Arunachal Pradesh, subject to the condition that the retirement age of the Divisional Accountants / Divisional Accounts Officers transferred to the State Service will be as is ordered by the Central Govt. from time to time for their employees.

(III) **Seniority under State Govt.**- The inter-se seniority of Divisional Accountants / Divisional Accounts Officers taken over to the cadre of State Govt. shall continue to be the same as existing on the date of taking over the cadre by the State Govt.

(IV) **Recruitment**- The recruitment to the post of Divisional Accountant after taking over the cadre by the State Govt. would be as per policy decided by the govt. of Arunachal Pradesh.

(V) **Promotions**- After taking over the cadre, the State Govt. shall formulate suitable rules under the Arunachal Pradesh Service Rules to provide adequate promotional avenues for the cadre which shall, however, not be less advantageous than what is available under the administrative control of A.G. (A&E) Meghalaya. Till such rules are framed, the promotions shall be regulated by the extant rules / instructions applicable prior to the date of taking over the cadre.

(VI) **Training / Departmental Examination**- State Govt. shall, with a view to provide adequate qualified manpower to the taken over cadre of Divisional Accountants / Divisional Accounts Officers, evolve a system of theoretical / practical training in Public Works Accounting system and functioning of Public Works Divisions and a suitable departmental examination comparable to the existing training and examination to ensure that the existing quality and regularity of rendition of accounts to the A.G. (A&E) Meghalaya is maintained.

(VII) **Transfers and postings**- The transfer and postings of Divisional Accountants / Divisional Accounts Officers shall be made by the State Government. No employee from the state Govt. shall be posted to the regular charge of any division unless he / she has completed the special training required in Public Works Accounting system as well as the functioning of the Public Works Divisions and has subsequently qualified in an appropriate departmental examination to be introduced by the State Govt. of Arunachal Pradesh as referred to in clause 4(VI). Notwithstanding this provision, the Director of accounts and Treasuries, Arunachal Pradesh Govt. shall have the powers to appoint any employee of the State Govt. as Divisional Accountant / Divisional Accounts Officers on a temporary and ad-hoc basis for a specified period, till the post is filled by regular qualified personnel.

III) Disciplinary Authority- Subsequent to the transfer of the cadre to the state Govt. the Director of Accounts and Treasuries, Arunachal Pradesh Govt. shall be the disciplinary authority in respect of Divisional Accountants / Divisional Accounts Officers.

(IX) Reporting and Reviewing Officers- The Executive Engineers of the various divisions shall continue to be the reporting officer for the purpose of writing of Annual Confidential Reports in respect of Divisional Accountants / Divisional Accounts Officers working under them. The FA/CAO of the concerned department shall be the Reviewing Officer and Director of Accounts and Treasuries, Arunachal Pradesh shall function as the accepting authority.

5. Transitional Provisions- Till such time the State Govt. frames appropriate rules concerning conditions of service of the taken over cadre, the incumbents shall be governed by the rules hitherto in force.

(c) Power to relax- Where the Govt. of Arunachal Pradesh is of the opinion that it is necessary or expedient to do so, it shall, after consultation with the Comptroller & Auditor General of India, by an order for reasons to be recorded in writing, relax any of the provisions of these terms and conditions with respect to any class or category of persons.

Applies
to the
Effects
of Accounts &
Treasuries
of A.P. Nainital

III) Disciplinary Authority- Subsequent to the transfer of the cadre to the state Govt. the Director of Accounts and Treasuries, Arunachal Pradesh Govt. shall be the disciplinary authority in respect of Divisional Accountants / Divisional Accounts Officers.

IV) Reporting and Reviewing Officers- The Executive Engineers of the various divisions shall continue to be the reporting officer for the purpose of writing of Annual Confidential Reports in respect of Divisional Accountants / Divisional Accounts Officers working under them. The FA/CAO of the concerned department shall be the Reviewing Officer and Director of Accounts and Treasuries, Arunachal Pradesh shall function as the accepting authority.

**GOVT. OF ARUNACHAL PRADESH
FINANCE DEPARTMENT
ITANAGAR**

NO. DA/TRY/15/99/1921

Dated Naharlagun, the 8th September August 2007.

To,

The Accountant General (A&E),
Meghalaya, Arunachal Pradesh, etc.,
Shillong - 793 001.

Sub :- Taking over of the cadre of Divisional Accountants/Divisional Account Officers / Sr. Divisional Account Officers.

Ref :- Your D.O. No. DA. Cell/1-1/2000-2001/1509, dated 25.11.2005
NO. DA. Cell/Annual Trans./2006-07/Vol-III/601 dtd. 5.9.2006

Sir,

While referring to your letter quoted above, I am to convey the decision of the Govt. of Arunachal Pradesh to formally take over the cadre of the DAs / DAOs / SDAOs from your administrative control with the following modification in concerned clauses of the draft scheme.

Clause 4(I) Scale of pay : Existing DA/DAO's shall continue to be placed in their existing pay scale till a separate scale of pay is introduced by the State Govt. However, any subsequent revision of pay scales by Central Govt. after taking over shall not be binding on the State Govt. and such matters shall be governed with the orders issued by Govt. of Arunachal Pradesh for its employees from time to time.

Clause 4(II) Age of Superannuation :- The existing age of superannuation of 60 years as applicable in Central Govt. services will continue to be applicable to the Cadre as a special dispensation for those who are appointed by AG, Shillong on regular basis before issue of this order. Others will retire under the superannuation policy of State Govt.

Clause 4(IV) Recruitment :- The recruitment after taking over of the cadre would be done as per policy of the State Govt. through Arunachal Pradesh Public Service Commission (APPSC) under proper recruitment rules framed by the Director of Accounts & Treasuries (DAT) in consultation with Finance Department. Those who are on deputations shall be reverted back in due course of time as and when regular appointment is made by the State.

Joint Director
Director of Accounts & Treasuries

Confidential to be
true copy of the original
document

DA
S. DA
DAO-1
DAO-H

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Clause 4(V) Promotion: - Matters of promotion shall be regulated by the rules/instruction issued from time to time by the Govt. of Arunachal Pradesh and as applicable to its employees.

Clause 4(VII) Transfer and Posting: - Shall be done by the State Govt. through DAT in consultation and concurrence of Finance Department.

Clause 4(VIII) Disciplinary authority: - The Commissioner (Finance) and the DAT shall be the disciplinary authority in respect of Gazetted and Non-Gazetted posts of the cadre respectively.

Clause 4(IX) Reporting & Reviewing Officers: - The Commissioner(Finance)/ DAT/ Executive Engineer concerned shall be the Accepting/Reviewing/Reporting Officer in case of Gazetted Officers and the DAT / Superintending Engineer / Executive Engineer shall be the Accepting / Reviewing / Reporting Officer in respect of the Non-Gazetted posts of the cadre respectively.

Other terms and conditions as laid down in the draft scheme (copy enclosed) forwarded by you are found acceptable other than those mentioned above.

In view of the Govt.'s decision to take over the cadre with the above modifications, your high office is requested to modify the aforesaid scheme accordingly and extend your kind advice for smooth handing over and taking over of the administrative control of the cadre of DAs/DAOs/SDAOs.

Enclo : 1 copy scheme

Yours faithfully,

K.K. Sharma

(K.K. Sharma)
Development Commissioner (Finance)
Govt. of Arunachal Pradesh,
Itanagar

ofc

Attested
K.K. Sharma
Development Commissioner (Finance)
Govt. of Arunachal Pradesh,
Itanagar

07/12/07

REGISTERED POST.

ANNEXURE R/4

16-
07/12/07

OFFICE OF THE ACCOUNTANT GENERAL (A&E)-MEGHALAYA ETC.,
SHILLONG 793001

No. Circular No. DA Cell/ 81

Dated:- 16.1.2007.

गुवाहाटी बायपीठ

Consequent upon the decision of the Comptroller and Auditor General to separate the cadre of Divisional Accountants/Divisional Accounts Officer Grade-I & II/Sr. Divisional Accounts Officer in the States of Arunachal Pradesh, Tripura and Manipur w.e.f. 01.05.2007, all regular DAs/DAOs/Sr.DAOs under the administrative control of the Accountant General (A&E) Meghalaya, Arunachal Pradesh and Mizoram, Shillong are hereby required to exercise option for permanent allocation to the office of their choice in the prescribed Option Form enclosed herewith.

1. The proposed Sanctioned Strength and Person- in- position in the three states i.e. Manipur, Tripura and Arunachal Pradesh is shown below:-

Name of the state	No. of Division in each state	Strength of the cadre and men on roll							
		Sr. DAO		DAO-I		DAO-II		Regular D.A.	
		Sanctioned Strength	Men on roll	Sanctioned Strength	Men on roll	Sanctioned Strength	Men on roll	Sanctioned Strength	Men on roll
Arunachal Pradesh	91	13	16	23	9	23	2	32	0
Manipur	79	12	8	20	4	20	1	27	0
Tripura	52	8	8	13	0	13	0	18	0
AG(A&E) Shillong	01							01	
	223	33	32	56	13	56	3	78	0

2. The Sanctioned Strength will be determined for the States of Manipur, Tripura and Arunachal Pradesh on the basis of number of existing Divisions for which post of DAs/DAOs/Sr.DAOs have been sanctioned for these States.

Contd..2

Office of the Comptroller
Circular No. 81
Date 07/12/07
Sanctioned Strength
for the three states
of Manipur, Tripura and
Arunachal Pradesh
for the post of DAs/DAOs/Sr.DAOs
is enclosed herewith.

3. Permanent allocation of existing DAs/DAOs & Sr.DAOs to the States of their choice will be made by the present cadre Controlling Authority i.e. the Accountant General (A&E) Meghalaya, etc., Shillong.

4. Allocation of DAs/DAOs/Sr.DAO opting to a particular States will be made on the basis of their seniority in the concerned grade starting from the senior first.

5. If the number of optees for a State is more than the sanctioned posts in a grade, the junior most person in the grade in excess of the sanctioned strength of that State who can not be accommodated in that State against the existing posts shall be posted temporarily to the State for which the number of optees is less than the sanctioned strength .Such persons will be posted to the State for which they have exercised their options on availability of subsequent vacancies in that State.

6. After separation of the cadre, the seniority of the cadre members will be fixed as per the existing inter-se seniority.

7. The vacancies remaining unfilled in a State after separation of cadre will be filled up by the concerned Accountant General office as per Recruitment Rules for the concerned post.

8. Direct recruitment will be done in the deficit State only against the requisition already placed/to be placed to the Staff Selection Commission.

9. After final separation of the cadre , the cadre of Arunachal Pradesh will be controlled by the present Cadre Controlling Authority i.e. Accountant General (A&E) Meghalaya, etc., Shillong till such time a separate Accounts & Entitlement office is not functioning from Itanagar.

10. Employees of the State of Arunachal Pradesh appointed on deputation basis as Divisional Accountant will be under administrative control of the Accountant General (A&E) Meghalaya Shillong till finalisation of court cases pending in different courts / Central Administrative Tribunals or till such time the State Government of Arunachal Pradesh has not taken over the cadre.

11. There is every likelihood of taking over of the cadre of DAs by the State Government of Arunachal Pradesh in the near future.

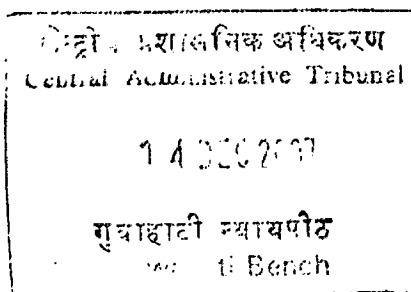
12. All the Divisional Accounts Officer Grade I & Grade II and Sr.Divisional Accountants Officer are to exercise his/her one time option in the enclosed Option Form and submit the same to the undersigned within one month from the date of issue of this Circular.

13. If such option is not received within one month from any person, such person will be allocated to the State for which number of optees in the concerned grade are less than the sanctioned strength.

14. The option once exercised will be treated as final and cannot be revoked under any circumstances.

15. The option to be exercised by the regular Divisional Accounts Officer Grade-I & Grade-II and Sr. Divisional Accounts Officer and not by the Divisional Accountants appointed on deputation basis.

Authority:- C&AG's letter No.909-NGE(App)/32-2006 dated 17.11.2006.



Dy. Accountant General (Admn)

Contd..4

Memo No. DA Cell/BOC/2006-2007/927-937

Dated:-

Copy forwarded to for information and necessary action:-

1. The Accountant General (Audit) Tripura, Agartala.
2. The Accountant General (Audit) Manipur, Imphal.
3. The Sr.Dy.Accountant General (A&E) O/o the Sr.Dy.Accountant General (A&E), Tripura, Agartala.
4. The Dy.Accountant General (A&E) O/o the Sr.Dy.Accountant General (A&E) Manipur, Imphal.
5. The Secretary, PWD, I&FC, R.W.D. & Electricity Department, Govt. Tripura, Agartala.
6. The Secretary, PWD, I&FC, R.W.D. & Electricity Department, Govt. Arunachal Pradesh, Itanagar.
7. The Secretary, PWD, I&FC, R.W.D. & Electricity Department, Govt. Manipur, Imphal
8. The Chief Engineer, PWD, I&FC, R.W.D., Electricity Department of the States of Manipur Imphal..
9. The Chief Engineer, PWD, I&FC, R.W.D., Electricity Department of the States of Arunachal Pradesh, Itanagar.
10. The Chief Engineer, PWD, I&FC, R.W.D., Electricity Department of the States of Tripura, Agartala.
11. The Executive Engineer, _____

12. Shri _____
O/o the Executive Engineer _____

13. Spare Copy.

Om Prakash
Sr. Accounts Officer
I/c DA.Cell.

गोपनीय सचिव
संसदीय बैच

14/07/07

Form of Option

In the event of separation of Divisional Accounts Officers/Sr. Divisional Accounts Officer cadre in the States of Manipur/ Tripura/Arunachal Pradesh,

I, Shri/Smti/Ms _____, working as _____ (designation) under the administrative control of Accountant General (A&E) Meghalaya, Mizoram and Arunachal Pradesh, Shillong do hereby opt to be finally allocated in the State of _____ (name of the State),

under the administrative control of the Accountant General (A&E) _____ in knowing fully that the option so exercised shall be final and no further change in the above option shall be allowed in any case.

Date _____

Station _____

(Signature)

Name _____

Designation _____

Division _____

State _____

